Re disapproval of

SHRIMATI SUSH1LA ROHATGI: Sir, I move:

"That he Bill be returned."

Thz questi m was put and the motion was adopted.

RESOLUTION DISAPPROVING THE MAINTENANCE OF INTERNAL **SECURITY ORDINANCE, 1971**

MR. DEPUTY CHAIRMAN: Statutory Resolution disapproving the Maintenance of Internal Security Ordinance. 1971, Mr. Advani.

SHRI A P. CHATTERJEE (West Bengal) : Sir, [rise on a point of order. Sir, you have called for the next item—the statutory Resolution disapproving the Maintenance of Internal Security Ordinance, 1971 I am placing before you Rules 122 and 123 of the Rules of Procedure of this House. May I read those Rules?

"122. A any time after the Bill has been so laid on the Table, any Minister in the case of a Government Bill, or, in any other case, any member may give notice of his intention to move that the Bill be tak.-n into consideration.'

"123. On the day on which the motion for consideration is set down in the list of business which shall, unless the Chair man otherwise directs, be not less than two days from the receipt of the notice, the member giving notice may move that the Bill be taken into consideration."

Sir, my first point is this that the Bill was laid on the Table of the House on the 21st June because Parliamentary Bulletin Part I (item 6) dated the 21st June says "Government Bill laid on the Table. The Maintenance of Internal Security Bill, 1971, as passed by the Lok Sabha." Sir, I do not know whether .iny notice has been given or not by the Secretary. But then, Sir, supposing for argument's sake that on the day on which the Bill was laid on the Table of the House, on that very day, the notice was given, that is to say, on the 21st June, according to Rule 123, this Bill cannot come

up for consideration not less than two days from that day of notice, that is to say, if you agree that notice was given on the 21st June, the Bill cannot come up for discussion before the 24th. The Bill cannot come up for consideration before the 24th June, not less than two clear days, even if for the sake of argument the notice of the intention to move that the Bill be taken into consideration was given on 21st June. That is my first point, Sir.

Secondly, the whole point is this whether the notice has been given or not. As far as the notice is concerned, you kindly look at Rule 223 which says :-

"(1) Every notice required by the rules shall be given in writing addressed to the Secretary. . ."

I need not read out the whole thing. But Rule 224 says :-

"(1) The Secretary shall make every effort to circulate to each member a copy of every notice or other paper which is by these rules required to be made available for the use of members."

Sir, the notice, according to Rule 223 was not circulated to us. That is one thing. Secondly, it is no doubt said in sub-rule (2)-

"A notice or other paper shall be deemed to have been made available for the use of every member if a copy thereof is deposited in such manner and in such place as the Chairman may, from time to time, direct."

I want to know from you whether the Chairman has directed the place and the manner in which the notice has to be deposited. We do not know of such a place and we do not know of such a manner. Therefore, I am submitting, first of all, that no notice was given. We do not know because the notice ought to have been circulated to us or might have been made available under Rule 224. That is my first question. The point is that notice was not given. If the matter was laid on the Table of the House, the matter cannot be considered.

My second submission is this. Supposing even for argument's sake, that a notice was given after the matter was laid on the Table of the 21st June, under section (1) of Rule 223 the Bill cannot come up for consideration if two days have not yet passed. Supposing, for argument's sake, the notice was

[Shri A. P. Chatterjecl

given on the 21st June, it cannot come up for consideration before the 24th unless the Chairman otherwise directs. The Chairman has not directed otherwise. Therefore, Sir, I am submitting that this Bill cannot come up for consideration on either of the grounds. Therefore, I ask for your ruling on this point of order. I say that this Bill cannot, in any event, be considered today.

lie disapproval of

SHRI BHUPESH GUPTA (West Bengal): Sir, I rise on a point of order.

MR. DEPUTY CHAIRMAN: What about his point of order?

SHRI BHUPESH GUPTA: You can take them up together. His point of order should be prolonged. He has made a very excellent point of order and we must appreciate it.

As far as I am concerned, my point of order is this According to your List of Business you say two things will be discussed together, namely, the Statutory Resolution and the Bill. Sir, this is improper and illegal. It is certainly not acceptable unless the House agrees, which means both sides of the House. The House is not only the other side. They are a part of the House and we are the other part of the House. Collectively we call it House. If we all agree then, of course, it is a different matter. We know conventions come in. Conventions in this matter should be viewed from the point of view of agreement. As you know, many of the things, which are not provided either in the Constitution or in the Rules explicity, we do by mutual adjustment and mutual accommodation.

Here, there is no question of accommodation. Now, Sir, first the Statutory Resolution should be discussed spearately and voted upon separately. After the fate of the Resolution has boen decided, we should proceed to the next item, if at all, namely, the Maintenance of Internal Security Bill. The Minister into the picture later.

Sir, I would refer you to Part V, Chapter III, article 12.1 of the Constitution, where certain provisions are made as to how Parliament should deal with the legislative power of the president. Here the Resolution relates to a subject matter coming within

the jurisdiction of the legislative power ot the president. The Bill is something wh ch comes within the legislative power of he Parliament itself. They are two distinct categories, It is not as if we are dealing with two matters belonging to the same area of constitutional jurisdiction. Now we are, therefore, called upon initially to decide whether the promulgation of the Ordinance was itself justified of not. The promulgation of an Ordinance is permissible only when the Parliament is not in session. The President on the advice of the Council of Ministers promulgated this Ordinance in May. Here we want to question the entire action of the President, rather the action of the Government in advising the President, this should not be confused with either the Bill or the provisions of the Bill. One may or may not like the Bill. There may be people who endorse in principal the Bill but yet may not like that the Ordinance should have been promulgated. In fact, they may not like that the President should have assumed the legislative power and enacted this measure in this manner when the Parliament was soon to be in session. Therefore. these two things should never be confused. Sir, we should not be debarred from our right to criticise the conduct of the Government in advising the President to take recourse to promulgation of the Ordinance over a matter like this. That right of ours is a constitutionally guaranteed right, and that is why article 123(2)

"An Ordinance promulgated under this article shall have the same force and effect as an Act of Parliament, but every such Ordinance-

(a) shall be laid before both Houses of Parliament and shall cease to operate at the expiration of six weeks from the reassembly of Parliament, or, if before the expiration of that period resolutions disapproving it are passed by both Houses, upon the passing of the second ofthose resolutions;"

So, Sir, we are given a constitutional right to come immediately, at the first opportunity after the President had acted, with a resolution to disapprove it and record our disapproval, compelling the Government to cancel the Ordinance or cancel the particular law, fact, negating the law-

Suppose we di-approve of the Bill by a resolution. What happens then? Then the Government shou J withdraw that Bill. This House cannot go on with this Bill. I am not concerned \ ith the other House. If this House turns d >wn the Ordinance by a resolution, it means that the Bill has lost even the basis, for appearance in this House unless they come v ith some other thing or some other Bill, TI erefore, we should have that right. Therefoie, I demand the discussion, if at all be separated. We should be given first the right to disapprove and nothing else. We disapprove the conduct of the Government, the whole conduct. After that we shall see \ hat is to be done with the Bill if at all it :omes. Therefore. I request you kindly to find out from the Rules of procedure as to w u'ch rule of procedure of the House says tha such things should be discussed together We are taking into consideration the Bill under certain other provisions of the C institution. This we are taking up, a discussion on this, under Article 123 of the Constitution. In fact the provision relating to the consideration of the Bill and the provision relating to the consideration of the Resolution disapproving the Ordinance appear in two separate chapters. They are two different things. Therefore, in the rules of business of the House you do not have a provision for mixing up such dsscussions. If in the past it was done, it was done by way of agreement, by

way of consensus. But there is no such agreement, there is no such consensus, here. On the contrary there is strong opposition to the entire behaviour of the Government. Therefore, the question of mixing up does not arise. 1 think the Minister should not at all be called to move the other thing. After you decide the point of order raised by Mr. Arun Chatterj-ee and you decide to have the discussion — you should not really —then we proceed with the Resolution and the Resolution shall be voted upon in accordancewith the provisions of the Constitution And only after that will the question arise whether the Bill can come or not: not before that. But if you mix up these fwd things, it will be surrenderim; to Hi • convenience i pediency of the Government, It will not be honouring the tradition of the House, it will not be honouring the customs and conventions of Parliament, it will not be honur-ing the provisions of the Constitution that are there it will not be honouring the Rule of Procedure of the House. I want your ruling on that.

Security Ordinance, 1971

SHRI DWIJENDRALAL SEN GUPTA (West. Bengal): I am on a point of order. So far as the Maintenance of Internal Security Bill, 1971, is concerned, the Order Paper says

"Shri K.C. Pant to move that the Bill, to provide for detention in certain cases for the purposes of maintenance of internal security and matters connected therewith, as passed by the Lok Sabha be taken into consideration."

[y point of order is this. This Bill has not been passed by the Lok Sabha. As such we cannot take into account a Bill for discussion the passing of which by the Lok Sabha is now in "uestion. Mr. Piloo Modi a Member of the Lok Sabha, has written a letter to the Speaker of the Lok Sabha, stating in unmistakable terms that this matter was not passed. It was not put to vote. There was no call for 'Ayes', there was no call for 'Noes'...

SOME HON. MEMBERS: No, no.

SHRI DWIJENDRALAL SEN GUPTA: He said that. And that matter is now pending before the Speaker. There has been no ruling. He has asked for an inquiry...

SOME HON. MEMBERS; No, no.

SHRI DWIJENDRALAL SEN GUPTA: Yes. H< has asked for an inquiry...

Re disapproval of

MR. DEPUTY CHAIRMAN: Mr. Sen Gupta, so far as I remember this point has already been clarified by the Speaker.

SHRI DWIJENDRALAL SEN GUPTA: So long as the matter has not been thrashed out, so long as there is no finding on the allegations of Mr. Piloo Modi who is a very responsible Member of the Lok Sabha. I think this House should not go into this matter.

SHRI M. N. KAUL (Nominated): Now there are three points of order.

SHRI TRTLOKI SINGH (Uttar Pradesh): I have a submission to make.

MR DEPUTY CHAIRMAN: Shri Niren Ghosh.

SHRI NIREN GHOSH (West Bengal): I support both the points of order raised by Shri Chatterjee and Shri Bhupesh Gupta. I forgot the other one. I also support the point of order raised by Shri Sen Gupta. Shri Piloo Mody in the other House has said that it was not put to the vote. Unless a measure is put to the vote, it cannot be passed. Without putting it to the vote, has any presiding officer of either House the right to say that it had been passed? I think no presiding officer has that right.

Yesterday you said first that the budget and the Appropriation Bill should be taken together. We said that there is no such provision in the Rules of Procedure and Conduct of Business of this House. Only when there was want of time, we agreed to that in the past. Otherwise, there is no such Rule. That being the position, I thought it was made abundantly clear yesterday that the statutory Resolution and the Bill are two separate items.

MR. DEPUTY CHAIRMAN: Your point is very clear.

SHRI NIREN GHOSH: Still it is surprising that the same thing is being repeated..,

(Interruptiom)

MR. DEPUTY CHAIRMAN: Please sil down. Your point of order is quite clear.

SHRI NIREN GHOSH: Unless we dispose of the Resolution first, we are not in a position to take up this Bill. . .

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: Sir, Shri Om Mehta is canvassing for support.

MR. DEPUTY CHAIRMAN: He is having some sort of talk with the hon. Member

SHRI BHUPESH GUPTA: I can hear. It comes through this.

SHRI CHITTA BASU (West Bengal): How do you know that he is not canvassing?

MR. DEPUTY-CHAIRMAN; How do you know that he is convassing? He is always moving about and talking to hon. Members.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन . . .

श्री उपसभापति: ग्रापका कोई नया प्वाइंट ग्राफ ग्राईर है।

श्री राजनारायण : सुनिये तो सही, काहे घबड़ा रहें हैं। श्रीमन, मैं चाहता था कि मैं श्री त्रिलोकी सिंह जी को सुनने के बाद बोल । इसी लिये में बैठा रहा। लेकिन पता नहीं कि उन्होंने क्यों पसन्द नहीं किया बोलना ।

श्री त्रिलोकी सिंह: उनकी निगाह एक ही तरफ रहती है।

श्री उपसभापति उनका प्वाइंट ग्राफ आर्डर नहीं है, ग्रापका प्वाइंट ग्राफ ग्रार्डर है, इसलिये आपको बोलने के लिये कहा।

SHRI TRILOKI SINGH: I wish to make a submission.

SHRI A. P. CHATTERJEE: Shri Rajnarayan says that Shri Triloki Signh should speak first.

Re disapproval of

श्री राजनारायमा: मैं यह कहता हं कि श्री त्रिलोकी सिंह जी संवैधानिक वस्तुस्थिति को मेहनत कर के ग्रौर दिमाग लगा कर सम-भते हैं ग्रौर जो उनकी समक्त में बात ग्रा जाती है, उसको बिना किसी डर के वे कहते हैं। उनको डरने की जरूरत भी नहीं है, क्योंकि . . .

श्री उपसभावति : ग्रापका प्वाइंट ग्राफ आर्डर क्या है ?

थी राजनारायणः संविधान के अनुच्छेद 22 को देखा जाय

> "कोई व्यक्ति जो बन्दी किया गया है, ऐसे वन्दीकरण के कारगों से यथाशक्य शीझ अवगत कराये गये बिना हवालात में निरुद्ध नहीं किया जायेगा और न अपनी रुचि के विधि व्यवसायी से परामर्श करने तथा प्रतिरक्षा कराने के ग्रधिकार से वंचित रखा जायेगा।"

श्रीमन्, हमारे संविधान का अनुच्छेद 22 (क) कहता है कि अगर कोई व्यक्ति गिरफ्तार किया गया है, तो उस व्यक्ति को उसकी गिरपतारी के कारणों की जानकारी शीघाति-शीझ दी जाएगी और वह व्यक्ति अपनी रुचि के मुताबिक, अपनी इच्छा के अनुकुल किसी भी वकील से परामर्श करने का हक रखेगा। उसे कोई बंचित नहीं कर सकता और दूसरा अनुच्छेद उसका कहता है कि प्रत्येक व्यक्ति जो वंदी किया गया है, हवालात में निरुद्ध किया गया है, बंदीकरण के स्थान से . . .

श्री उपसभापति : राजनारायग् जी, पढ़ने की जरूरत नहीं। वह बहत क्लियर है।

श्री राजनारायमा : ग्रगर यह विलयर होता तो यह तुफाने बदतमीजी से भरा हुआ ग्राहिनेंस क्यों ग्राता । देखिये . . .

श्री उपसभापति : श्राप बैठिये । ग्रापका प्वाइंट क्लियर हो गया है।

श्री राजनारायएा : यह विलयर नहीं होगा जब तक ग्राप सुनेंगे नहीं । हयातुल्ला साहब को जब मैंने समभाया तब उनको यह क्लियर हो पाया । इस प्वाइंट को हाई कोर्ट के जज तक भी जल्दी नहीं समभ पाते, सुप्रीम कोर्ट के बिरले-बिरले जज ही समभते हैं। इसलिए मैं ग्रापसे श्रदब के साथ अर्ज करूंगा कि ग्राप धीरज के साथ हमारी बात सुनें ग्रीर संविधान की हत्या न होने दें, इस वक्त ग्राप हमारे सहायक हैं। (Interruption) जब कोई मूल बात पर बहस हो तो सदन शान्त तो रहे ग्रीर मैं यह चाहंगा कि ग्राप ओम् मेहता जी को कहें कि वह इधर-उधर घुमें नहीं। अब मैं अनुच्छेद 22 का दूसरा पढ रहा हं। अभी मैंने पहला पढ़ा है। पहले और दुसरे का फर्क समभा जाय। पहला कहता है कि यथा शीघ्र शीघ्रातिशीघ्र बंदीकर्ण के कारण बताये जायेंगे श्रीर वह ब्यक्ति अपने इच्छित बकील के जरिये अपना मुकदमा भी उस समय करायेगा श्रीर उसका दूसरा श्रंश कहता है कि प्रत्येक व्यक्ति . . .

श्री उपसभापति : पूरा पढ्ने की जरूरत नहीं, संक्षेप में कहें कि 24 घंटे के अन्दर उसे ग्रदालत में पेश करना चाहिए। सीघा उसका मतलब है।

श्री राजनारायणः ग्राप तो बुद्धिमान ग्रादमी हैं । समक जाते हैं बाकी लोग कैसे समभेंगे जो कि वकालात नहीं पढे हैं। मैं उनके लिए ही पढ़ रहा है, आपके लिए नहीं।

श्री उपसभापति : पूरा पढ़ने की जरूरत नहीं।

श्री राजनारायण : मैं पुरा नहीं पढ रहा है ? मैं उनको बताना चाहता हूं कि जिस समय गिरफ्तारी हुई ग्रीर अदालत तक ले समय लगा

[श्री राजनारायरण]
काट कर 24 घन्टे के ग्रन्दर नियरेस्ट, जो सबसे नजदीक मैजिस्ट्रेट है, उसके
सामने उस व्यक्ति को पेश करना होगा, यह
संविधान की वैद्यता है। यह उसको करना ही
होगा। अब मैं चाहता हूं कि श्री दीक्षित जी इस
पर ध्यान दें, क्योंकि इस समय वे नेता सदन हैं।
क्या सरकार कोई ऐसा बेहूदा ग्राडिनेन्स निकलवा
सकती है, जिसमें वह कहे कि 5 दिन के बाद
उस व्यक्ति को कारण बताये जायेंगे ? संविधान
को कोई ऐक्ट या ग्राडिनेंस काट नहीं सकता
है।

श्री श्रार्जुन श्रारोड़ा (उत्तर प्रदेश): यह तो आप मेरिट्स पर बोल रहे हैं।

श्री राजनारायण : मेरिट्स पर बोल रहा हैं ? सदन में बैठ कर बाजारू मनोवृत्ति से बात मत करं।। श्री भूपेश गृप्त जी ने जो प्वाइंट रेज किया है, मैं उनके ध्वाइंट के महत्व को समभाना चाहता हं कि यह दोनों दो चीजें हैं। यार्डिनेंस पर बहुस करना ग्रलग है और बिल पर बहस करना अलग है। यह दोनों एक साथ नहीं हो सकते । मैं समभता हं कि यहां बहत से ऐसे सदस्य होंगे कि जब राष्ट्रपति जी ने श्रार्डिनेंस जारी किया होगा कि किसी व्यक्ति को गिरफ्तार करने के 5 दिन के बाद उसकी कारए। वतलाये जा सकते हैं तो तिलमिला उठे होंगे। जिनको सविधान के इन अनुच्छेदों की जानकारी होगी वे तिलमिला होंगे। इसलिए मैं कहना चाहता ह कि दोनों को एक में मिलाया न जाय। ग्रगर ग्राप चाहेंगे कि मन्त्री द्वारा प्रस्तुत विधेयक और हम लोगों द्वारा प्रस्तुत प्रस्ताव कि हम इसका निरनमोदन करते हैं, एक में लिया जाय तो यह अनर्थ हो जायगा । संविधान की हत्या होगी, कानून की हत्य होगी। मान लीजिये कुछ लोग इस सदन में इस सदन में ऐसे हों जो कि प्राच्ट्रपति द्वारा जारी किये गये अध्यादेश का मुलतः विरोध करने के लिये कटिबद्ध हों मगर जो विधेयक

माननीय मन्त्री जी ला रहे हैं, उसके लिए सोचते हों कि इसमें कुछ संशोधन ला देंगे, इसमें जब संशोधन पर चर्चा होगी तो हमारा संशोधन मान लिया जायेगा। तो इस तरह से माननीय सदस्य सोच सकते हैं। तो मैं ग्रापसे ग्रदव के साथ ग्रर्ज करूंगा कि हिंगज-हिंगज किसी भय में ग्रा कर दोनों को एक साथ न चलने दीजिये। पहले हमारा प्रस्ताव है।

श्री उपसभापित : ग्रापका प्वाइट क्लियर है। आप बैठ जाइये। श्री त्रिलोकी सिंह।

श्री राजनारायएा: ग्रव में दूसरे प्वाइंट पर ग्रा रहा हूं। त्रिलोकी सिंह जी ग्राप बैठिये। ग्राप जान कार ग्रादमी हैं।

श्रीमन् देखिये, श्री लाल ग्राडवासी, श्री चित्त बासु, श्री निरंजन लाल वर्मा, श्री राजनारायसा, श्री नागेश्वर प्रसाद शाही, श्री सीताराम सिंह, श्री ए० पी० चटर्जी इतने लोगों ने संकल्प प्रस्तुत किया है ग्रीर इनका कहना है कि इस ग्रध्यादेश का हम निरनुमोदन करते हैं, हम सदन से आग्रह करते हैं कि सदन इस ग्रध्यादेश का निरनुमोदन करे। इसलिए मै कहना चाहता हूं कि क्यों।

श्री उपसभापति : जब यह मूत्र करना होगा उस वक्त में कहना होगा।

श्री राजनारायरण: वहीं में आ रहा हूँ। दूसरी बात यह है कि हमारे श्री ए० पी० चटर्जी ने जो प्रस्ताव प्रस्तुत किया था, उसकी गुरुता को गम्भीरता से सोचें। श्री त्रिलोकी सिंह जी को इसलिए याद करता हूं कि हम उत्तर प्रदेश की विधान सभा में साथ रहे हैं। में श्रापको बताना चाहता हूं कि क्या बिना विधेयक के किसी अध्यादेश के निरनुमोदन करने का संकल्प नहीं था सकता। निरनुमोदन करने का

अध्यादेश के निरन्में दन करने का संकल्प यों भी ग्राता है। यह साफ है कि भ्रध्यादेश के निरनुमोदन करने का संकल्प पहले लाया जःयगा और ग्रगर सरकार साधु सरकार है तो जिस दिन सदन बैठेगा, उस दिन वह लिया जायगा। यह नहीं होता कि ग्राखिरी दिन में लिशा जाय और विदेयक के साथ लिया जाय। यह नियमों की ओर संविधान की हत्या है और सब परम्पराश्रों की हत्या है। यह जंगल का कानुन यहां चल रहा है। यहां संविधान और नियमा-विल को चलने नहीं दिया जा रहा है।

/ ,/isappmral of

इसलिए में कहना चाहता हं कि पहले हमारा प्रस्ताव लिया जाय, हमारा संकल्प लिया जाय और जब हमारा संकल्प फेल हो जाय तो मन्त्री महोदय को हक होगा कि वह विधेयक को लाने के लिये तैयार हों।

1 P.M.

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Rajnaraian. Mr. Triloki Singh.

SHRI TR LOKI SINGH: Sir. . .

SHRI Bill PESH GUPTA: It is lunch hour...

SEVERAL HON. MEMBERS: After lunch, after lunch...

(Interruptions)

MR. DEPUTY CHAIRMAN: Points of order should be disposed of immediately, then and there ...

SEVERAL HON. MEMBERS: After lunch. It should be taken up after lunch hour.

SHRI TRILOKI SINGH: With your permission, Sir. . .

SHRI BHUPESH GUPTA: Many more points of order will come.

SHRI TRILOKI SINGH: I will not take long and will not stand between the lunch and the hon. Members.

Sir, two points of order have been raised. .

SHRI TRILOKI SINGH: May be thiec. But I am not going to deal with the third. The hon. Member, Shri Arun Pra-kash Chatterjee has drawn attention of the Chair to the provisions of Rule 123, which lays down:

MR. DEPUTY CHAIRMAN: Three.

". . .the list of business which shall, unless the Chairman otherwise directs, be not less than two days from the receipt of the notice. . .'

Sir, I take it that once it has been put in the Order Paper, it has been done with the permission of the Chairman. And in the Order Paper of yesterday also, we find it.

In the Order Paper circulated yesterday also, we find-it is on page 66 of the Order Paper as the last item-"Shri K. C. Pant to move that the Bill to provide for detention in certain cases*** be taken into consideration." So, insofar as the objection taken under Rule 123 is concerned, I find, Sir,—and I submit it for your consideration—that it has no force in law. Insofar as the other point raised by the hon. Member, Mr. Bhupesh Gupta, is concerned, . . .

(Interruptions)

SHRI NIREN GHOSH: What is your argument when you say that it has no force in

SHRI BHUPESH GUPTA: On a point of order, Sir. When a point of order is raised by the hon. Member, we are entitled to hear what his arguments are when he disposes of a point of prder.

SHRI TRILOKI SINGH: There can be no point of order on a point of order. The hon. Member has full liberty to raise his point, but later. It is not that he alone knows how to speak of parliamentary practice. Let him hear me first.

SHRI BHUPESH GUPTA: I know hs knows pari iamentary practice very well, but I am entitled to hear his arguments. . .

SHRI TRILOKI SINGH: Now I am speaking. The hon. Member is at liberty

(Shri Triloki Singh]

teke half an hour or ten hours or twenty hours of the time of the House and speak, but later. The hon. Member was just now making the point that his lunch is being delayed and the House should adjourn for lunch. All the same, now he would not permit me even three or four minutes to speak when he has taken ten or fifteen minutes of the time of the House, and this is not parliamentary practice, Sir.

Re disapproval of

MR. DEPUTY CHAIRMAN: The other day when I wanted to adjourn the House for lunch, he said no, no, there was no hurry for lunch. "Let us complete the business on hand and then adjourn." But now the same Mr. Bhupesh Gupta is speaking to the contrary.

SHRI BHUPESH GUPTA: A point of order has been raised. According to the Rules, Sir, according to the Parliamentary Bulletin, Sir, "Unless the Chairman otherwise directs, the time of sittings of the Rajya Sabha during the Seventy-sixth Session will be 11.00 A.M. to 1.00 P.M. and 2.00 P.M. to 5.00 P.M." First of all, you have not directed-neither can you direct except on the basis of the consensus of the House-any departure from these timings today. Therefore, the business should have stopped at 1 o'clock. But, you have allowed it and we have been listening to him by way of courtesy.

SHRI NIREN GHOSH: And he was only speaking on a point of order.

SHRI A. P. CHATTERJEE: Mr. Deputy Chairman, Sir, Mr. Triloki Singh has said something on my point of order. May I reply to him?

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI A. P. CHATTERJEE; But I have to reply to him.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please.

श्री राजनारायरा : सुनिए, ये लोग पौंइट

ग्राफ ग्राडर रेज नहीं कर रहे हैं। बाबू त्रिलोकी सिंह जी को सुनें।

Maintenance of Internal

Security Ordinance, 1971

SHRI TRILOKI SINGH: You should be kind to me.

श्री राजनारायण: मैं आपको सुनना चाहता है। ये पौंइट ग्राफ आर्डर नहीं उठा रहे हैं, ग्रापसे सफाई चाह रहे हैं।

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Rajnarain.

(Inetrruptions)

MR. DEPUTY CHAIRMAN: Don't interrupt Mr. Triloki Singh, please. He is already on his legs.

SHRI A. P. CHATTERJEE: Mr. Deputy Chairman, Sir, Mr. Triloki Singh has already said something on my point of order, and he is now travelling to another point of order. Therefore, on that point I should reply, of course very briefly.

MR. DEPUTY CHAIRMAN: Not necessary now. Please sit down.

SHRI A. P. CHATTERJEE: I will take only one minute.

MR. DEPUTY CHAIRMAN: No, not now. Please sit down.

SHRI A. P. CHATTERJEE: Bnt I have to reply.

MR. DEPUTY CHAIRMAN: Let him finish first.

SHRI A. P. CHATrERJEE: He has given his opinion on my point of order.

MR. DEPUTY CHAIRMAN: Not now. Kindly listen to him now. Please sit down.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): Sir, I would just say one word of assurance to the hon. Members of the House that

we do not want to inhibit discussion. We also do not v. ant to over-rule the objections or the points of order raised, without the House giving due consideration to them. We only want to say that while on their side they havi raised their points of order, on our side c nly one Member, either the Law Ministei or Mr. Triloki Singh, will reply to them and we will have done with that. Let ut have that opportunity now and let at least one Member on our side reply to the points of order raised on the other side by so many.

Re disapproval of

SHRI BHUPESH GUPTA: Every Member in th.; House has the right to raise a point of order.

MR. DEI UTY CHAIRMAN: Please, Mr. Chatterjee, sit down.

SHRI BHUPESH GUPTA: The business in the -louse is not going to be an easy one.

MR. DEPUTY CHAIRMAN . I know what you are going to do today.

SHRI BHLPESH GUPTA: We are not talking nonsensense. Let him continue to give arguments,

SHRI TRILOKI SINGH: Sir, I am obliged that the hon. Members opposite...

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down. I say, please sit down. He is also speaking on the point of order.

SHRI NIREN GHOSH: He is discussing the point of order.

MR. DEPUTY CHAIRMAN: This is rather very bad. I know Mr, Appan has also to raise a point of order. Whenever any Member raises a point of order, other Members can also express a view on that point of order but when he is speaking on a point of order, no other Member can raise a point of order. Please sit down. He is already on his legs.

SHRI MONORANJAN ROY (West Bengal): Befort he speaks you give me a chance,

SHRI N. K. SHEJWALKAR (Madhya Pradesh): What we want is that we should be given an opportunity. It cannot be oneway traffic.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order. Please sit down.

SHRI TRILOKI SINGH: I am obliged to the hon. Members for the courtesy extended to me in making my submission to you. The second submission that I wish to make is that the hon. Leader of the Communist Party of India, has raised an objection that the Statutory Resolution disapproving the Maintenance of Internal Security Ordinance, 1971, and the Bill as passed by the Lok Sabna and referred to this House eannot be taken up simultaneously. He has drawn the attention to the provisions of the Constitution and also to the Rules of Procedure. But as everybody knows so well, convention over-rides the rules.

SOME HON. MEMBERS: No, no.

SHRI BHUPESH GUPTA: We are grateful to you. Sir, I congratulate you. I am very happy. He has done a signal service to the House.

SHRI A. P. CHATTERJEE: What is this, Sir?

DEPUTY CHAIRMAN: Chatterjee, please sit down. Everyone has had his say. Please sit down.

SHRI A. P. CHATTERJEE: Do not show your lack of knowledge.

SHRI BHUPESH GUPTA: Sir. I am verv glad, the hon. Member, Shri Triloki Singh has not said that h; can ride over the Deputy Chairman.

SHRI TRILOKI SINGH: I would like to be enlightened in the knowledge of parliamentary practice not only by the hon. Members opposite but anybody even outside the House, but what I would like to submit again is that conventions are a departure from Rules.

SOME HON. MEMBERS: No. no.

MR. DEPUTY CHAIRMAN: Just listen. Order please. The hon. Members may not agree with the view of this Member but he has a right to express his views and no body can bar his right.

SHRI TRILOKI SINGH: I would like to tell Members that the conventions are a departure from the Rules and in this case the hon. Member, Mr. Gupta, who himself raised that point of order conceded that there has been a convention in this House to discuss such matters together.

SHRI BHUPESH GUPTA: On a point of a personal explanation. Only when we agree and agreement is a part of it.

(Interruptions)

SHRI TRILOKI SINGH: Let me complete. What do the hon. Members mean? Let them go on howling. I know that barking dogs do not bite.

SHRI A. P. CHATTERJEE: On a point of order. He must withdraw the word. He used unparliamentary. We want to ruling on that.

SHRI TRILOKI SINGH: I am not going to withdraw it. It has been said in the other House and held to be in order by no less a person than the late Vithalbhai Patel.

MR. DEPUTY CHAIRMAN: About the word 'howl', I will consider afterwards.

SHRI GODEY MURAHARI (Uttar Pradesh): 'Howl' is parliamentary. We say it many times.

SHRI TRILOKI SINGH: In this case there is no rule. (*Iriierrupiimis*). I am not going to sit down. 1 will finish in half a minute.

SHRI A. P. CHATTERJEE: You must have a sense of discipline in the House,

SHRI TKILOKI SINGH: I know my rights and privileges. It is not only the Members on the other side are Member of Rajya Sabha and I am an outsider who has somehow or other managed to get his entry in this House. What does he mean?

SHRI A. P. CHATTERJEE: You have crossed the floor. You are entitled to break the Rules.

SHRI TRILOKI SINGH: In this case I say there is no Rule of the House, no Rule of Procedure, no provision in the Constitution which comes in the way of the discussion of these two measures together. That is the point. And the convention is in support of such a discussion. Therefore my submission is that you rule the points of orders raised by Mr. Gupta and Mr. Chatlerjee out of order, and allow the House to proceed with the consideration of the two matters.

HON. MEMBERS: We should get up for lunch.

MR. DEPUTY CHAIRMAN: After we hear Mr. Advani. Mr. Advani.

SHRI BHUPESH GUPTA : Are you helping the Government.

MR. DEPUTY CHAIRMAN: The point of order should be disposed of.

SHRI A. P. CHATTERJEE: We must get up for the lunch hour.

MR. DFPUTY CHAIRMAN: We have had enough discussion on the points of order raised...

HON. MEMBERS: No.

श्री राजनारायराः ग्रापको सूनना ही पड़ेगा। आपको सुनना ही पड़ेगा।

MR. DEPUTY CHAIRMAN: Order, order please. One at a time, (interruptions). We can have two Members only.

SHRI S. D. MISRA; Let us meet after lunch,

MR. DEPUTY-CHAIRMAN: Mr. Ad-vani please. I have to dispose of the points of order, if you want that I should do it, after hearing the observations of Mr. Advani and Mr Godey काला है ग्रोर उसके लिए विधेयक नहीं आना Murahari. I have to dispose of the poims of चाहिए। तो उस म्राडिनेंस का निरनुमोदन

the House, if you like. How do you think you can proceed?

MR. DEPUTY CHAIRMAN: I only want to disposo of the points of order. (Interruptions). 1' निरनुमोदन का प्रस्ताव और सरकार का Mr. Appan wants to raise another additional point विधेयक साथ-साथ आ सकते हैं, तो मैं कहना of order please listen-he may raise it after lunch. Certain points of order have been raised चाहता हूं कि गवनंमेंट विधेयक में जाल already and before we adjourn for lunch these कर सकती है और उस वहदा आहिनेंस के should be disposed of. [Interruptions]. Please listen. Two Members wunted to speak, Mr. जरिये लोगों को करल कर सकती है। इसलिए Advani and Mr. Godey Murahari, in reply to the यह observations made by Mr. Triloki Singh and I have said that I will call those two Members. I उस पर विचार ग्रलग होगा श्रौर उसको will call Mr. Advani and Mr. Godey Murahari पहले आना चाहिए, अगर जनतंत्रीय पद्धति and a'ter that I will dispose of the points of order. Mr. Advani please.

श्री राजनारावरा: श्रीमन, मैं वोल रहा हं। मैंने ग्रापके द्वारा त्रिलोकी सिंह जी से आग्रह किया कि वे अपने मत का प्रकाशन करें ग्रीर में उनसे एक सफाई चाहता हं।

MR. DEPUTY CHAIRMAN: I have called Mr. Advani please.

श्री राजनारायण : देखिये, मैं श्री त्रिलोकी सिंह जी से एक सफाई चाहता है।

श्री उपसभाषति : मैंने ग्राडवागी जी को बला लिया है। ग्राप बैठें।

श्री राजनारायराः में नहीं बैठने वाला है। ग्राप एक्सप्लेनेशन नहीं देने देंगे ? क्या यह continue, Mr. Advani. पालियामेंटरी सिस्टम है। बाबू त्रिलोकी सिंह बतलाना चाह रहे थे और भाप उनकी नहीं Can you do justice under these condi-बोलने देंगे ? मैं एक एक्सप्लेनेशन चाहता हं बाबु त्रिलोकीसिंह जी से।

श्री उपसभापति : ग्राडवागी जी के बाद।

श्री राजनारायण : जो आडिनेंस आया है वह मैं समभता हं कि राष्ट्रहित विरोधी है, करने के लिए हमारा प्रस्ताव आयेगा या नहीं, SHRI BHUPESH GUPTA : You can adjourn बाबू त्रिलोकी सिंह जी इसका जवाब दें। आर्डिनेंस जब तक है वह कानून के रूप में इन्फोर्स रहता है और श्रीमन, ने जैसा कहा कि निरनुमोदन का प्रस्ताव ग्रलग होगा, किसी को जानकारी हो ग्रौर कोई डेमोक्रेसी में आस्था रखता हो तो वह हमारे इस तर्क की काट में क्या कह सकता है, यह मैं जानना चाहता हं। इसके बाद अगर सरकार ने कोई ग्रांडिनेंस जारी कर दिया ग्रौर वह निरस्त हो गया और उसके बाद वह विधेयक लाना नहीं चाहती, तो दोनों साथ कैसे लिये जा सकते हैं। तो प्रस्ताव और विधेयक दो अलग-अलग वातें हैं।

> MR. DEPUTY CHAIRMAN: I have called Mr. Advani. He should speak.

> SHRI A. P. CHATTERJEE: I should also be allowed to reply to the point raised by Mr. Triloki Singh.

MR. DEPUTY CHAIRMAN: Let him

SHRI GANESHI LAL CHAUDHARY: tions?

श्री लाल ग्राडवारगी (दिल्ली): उपाध्यक्ष महोदय, बाब त्रिलोकी सिंह इस सदन के एक वरिष्ट सदस्य हैं और इस समय मुक्ते आश्चर्य किया है।

[श्री लाल ग्राडवाएी]
हुग्रा जिस प्रकार की भाषा का उन्होंने प्रयोग
किया, उसे सुन कर मुफ्ते ग्राश्चर्य हुग्रा ग्रौर
इसी कारएा मैं बीच में खड़ा हुआ। ग्रापने
स्वयं यह निर्एाय दिया कि उनके यह शब्द कि
सदन के विरोधी सदस्य हाउल कर रहे है, चीख
रहे है यह पालिया मेंटरी है ग्रथवा नहीं, इसकी
ग्राप जांच करेंगे। लेकिन लगता है कि ग्रापके
ध्यान से उसके बाद जो उन्होंने कहा वह शायद
निकल गया। वह ग्रौर भी ग्रधिक ग्रापतिजनक था, ग्रनपालिया मेंटरी था ग्रौर इनडी सेंट
था। उन्होंने हमारे एक मित्र कामरेड भूपेश
गुप्त के बारे में 'बाकिंग डाग' शब्द का प्रयोग

(Interruptions)

In the noise perhaps this was missed. I say that this is highly objectionable,

MR. DEPUTY CHAIRMAN: I will refer to the record and see.

SHRI LAL K. ADVANI: You should refer to the record and the Member should withdraw it

MR. DEPUTY CHAIRMAN: All right, Please continue.

SHRI LAL K. ADVANI: So far as the substantial point of procedure is concerned, I think it is very important that on this occasion a right procedure should be laid down. It is true that till now, we have often been considering statutory resolutions and Bills together, This is true. But this resolution, particularly when any section of the House opposes simultaneous consideration, should stand by itself. It is an independent thing altogether, and the statutory resolution raises primarily the issue whether the issuing of an Ordinance at the time when it was issued was right or wrong. A person may be totally in agreement with the Bill, but he may be opposed to the issuing of the Ordinance. If you discuss these things together, the Member does not have the opportunity the right, to express the views freely on the two issues. Therefore, on this occasion when a large section of the House is opposed to simultaneous consideration of the Bill and the

statutory resolution, I think the right precedent should be laid down by you. If there is a disagreement on the issue, then the statutory resolution should be taken up separately and after the statutory resolution is disposed of, the Bill should be taken up.

श्री गोडे मुराहरि: उपसभापति जी, मैं श्री ग्राडवागी का जो तर्क है उसका समर्थन करता हं ग्रौर साथ-साथ मैं यह कहना चाहंगा कि त्रिलोकी सिंह जी ने जो कहा कि कंवेंशन ग्रोवरराइडस रूल्स यह बिलकुल गलत है। असल में कंवेंशन तब ग्राता है जब कि कोई रूल स्पेसेफिक नहीं होता है। जब रूल होता है तो रूल रूल है उसको कोई ग्रोवरराइड नहीं कर सकता, लेकिन भ्रगर कोई रूल किसी चीज पर स्पेसेफिक नहीं है तो कोई कंवेंशन हम ग्रारम्भ करते हैं उस रूल के अन्तर्गत। तो जो रूल है उसको कोई भी स्रोवरराइड नहीं कर सकता है। रूल के अन्तर्गत ही कुछ भी कवेंशन हम भ्रारम्भ कर सकते है, इम्टेब्लिश कर सकते है। हो सकता है कि हम इस सदन में इस तरह के रेजोल्युशन को बिल के साथ लाये है, लेकिन यह जरूरी नहीं है कि ग्राज भी उसी पद्धति का भ्रवलम्बन करें, क्योंकि जब कोई एक भी सदस्य सदन में कहेंगे कि यह रूल के अन्त-र्गत नहीं हो सकता तो रूल जैसा कहता है उसी ढग से चलना पडेगा और जब कोई म्राब्जेक्शन नहीं होसा हाउस में तब हो सकता है कि दोनों एक साथ हम लोएों ने डिसकस किया हो। उसका मतलब यही हुआ कि रेजोल्युशन पर कोई नहीं बोला, बिल पर बोला ग्रौर जब मत लिया गया तो दोनों पर लिया गया, लेकिन जब ग्राज किसी ने ग्रायजेक्ट किया है तो हो नहीं सकता है ग्रौर मैं कहना चाहेंगा कि रूल जो है, हमें उसका पालन करना चाहिये। उसको कोई स्रोवरराइड नहीं कर सकता।

SHRI G. A. APPAN (Tamil Nadu): Sir, I have been standing for one hour and you have discriminated against me and you have given chance to three or four other people.

MR. DEPUTY CHAIRMAN: You want to raise a new point of order. Unless and until I have disposed of these points of order you will rot be allowed to raise a new point of order

SHRI G. A. APPAN: I want to say. . .

MR DEPI TY CHAIRMAN: I have already told you that immediately after disposal of these points of order I will give you a chance. Sit down.

SHRI G. \setminus . APPAN: The whole thing is unlawful. Why do you want to waste your time 1

MR. DEPUTY CHAIRMAN : Please sit down now.

SHRI A. P. CHATTERJEE: Mr. Triloki Singh pointed out that as far as my point of order u ider rule 123 is concerned there is a provision there "unless the Chairman otherwise directs", and he has said that because the List of Business includes this Bill, therefor;, it should be taken as the direction of the Chairman. That is absolutely wrong. If you look at rule 29 of the Rules of Business, it says this:

(I) A list of business for the day shall be prepared by the Secretary, and a copy thereof shall be made available for the use of every menibe

(2^ Save as otherwise provided in these rules, no business not included in thelist of business for t le day shall be transacted at any meeting without the leave of the Chairman.

So, the list of business is the preparation of the Secretary and the Chairman has nothing to do with it. Therefore, just because *nn* item is put n the list of business it ciannot be said that the Chairman has directed that the Bill should be considered. My/ point remains that if it is conceded that notice was given after it was put on the Tablle of the Hoir.e on 21st June, two days have not gone by It cannot be considered today. Even if it is to be considered, it must be considered tomorrow. The Chairman must prodice before the House the notice which was received according to rule 224 of the Rules of Business. That is the first thing.

The second point is this. Look at the Parliamentary Bulletin, Part. II am speaking on the second point of order of Shri Bhupesh Gupta. It is said therein that the Business Advisory Committee has given six hours for the consideration of the Maintenance of Internal Security Bill. But there is nothing in the Bulletin or anywhere else that any time will be given for the discussion of the Statutory Resolution. Therefore, these six hours are only meant for the Maintenance of Internal Security Bill. So there will be separate allocation here and now for the Statutory Resolution. Even according to the Committee, these two things are separate and must be treated separately.

श्री नवल किशोर (उत्तर प्रदेश): उप-सभापति जी मेरी कोई इच्छा इस पर बोलने की नहीं थी। अगर बाबू त्रिलोकी सिंह ने कुछ वातें न कही होतीं तो शायद मुक्ते बोलने की आवश्यकता नहीं थी। उनके बारे में हम सब की धारणा यह है कि उनको रूल्स एन्ड प्रोसीजर का काफी ज्ञान है। लेकिन मुफ्ते ग्राज ताज्ज्ब हुग्रा जबिक उन्होंने यह कहा कि कन्वेन्यन ग्रोवरराइडस दिरूल। ऐसा कहीं नहीं है, यह वर्ड ब्रिटिश पालियामेंटरी प्रैक्टिस से उन्होंने लिया है, मान्यवर, ब्रिटिश काँस्टीटयुशन चंकि लिखा हम्रा नहीं है, वहां प्रैक्टिस यह है कि-कन्वेन्शन हैज दी फोर्स ग्राफ लाँ। यह कहीं नहीं लिखा है कि कन्वेन्शन ग्रोवररूल्स श्रीर ग्रोवरराइड्स दि लाँ। मगर जहां संविधान लिखा हम्रा है, वहां कन्वेन्शन कभी भी कानुन को ग्रोवरराइड नहीं कर सकता।

दूसरी बात मैं यह नहीं समक्त पा रहा हूँ कि इतना टेन्शन होने की स्वाह-म-स्वाह क्यों आव-स्यकता पड़ गई, क्योंकि चार-पांच दके ऐसा मौका मेरे सामने भी आया, जब कि स्टेट्युटरी प्रस्ताव और बिल साथ-साथ लाये गये। लेकिन इसके पीछे एक एग्रीमेंट था, इसमें किसी का आव-जेक्शन नहीं था। अगर मुक्तसे पूछें तो मुक्ते आज भी कोई बहुत बड़ा आब्जेक्शन नहीं है। मगर हाउस के एक सेक्शन को आब्जेक्शन है। तो यह कोई प्रेस्टीज का सवाल नहीं है। हमको

श्री नवल किशोर यह बिल पाम करना ही है तो यह बाद के भी लिया जा सकता है। लेकिन इस पौइन्ट के ऊपर इस कटर टेन्शन पैदा किया जाए, मेरी समभ में नहीं स्राता । श्रगर कोई सदस्य चाहता है कि इस प्रस्ताव को ग्रलग से लिया जाए तो उसमें कोई दिक्कत नहीं है। पहले प्रस्ताव ले लिया जाए, उसके बाद बिल ले लिया जाए।

Re disapproval of

SHRI G. A. APPAN: Sir,...

MR. DEPUTY CHAIRMAN: I will listen to your point of order afterwards. Three points of order have been raised. . . (Interruptions) Mr. Appan, I will give you a chance afterwards. Please sit down.

SHRI G. A. APPAN: Please hear me.

MR. DEPUTY CHAIRMAN: If the House wants to listen to me on the points of order raised, I will give reasons for my ruling. If the Members do not want to listen, then in one single sentence, I will say what I have to say. I appeal to the hon. Members.

SHRI A. P. CHATTERJEE: The crux of the matter is this. Allow him to raise it after lunch...

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI G. A APPAN: I will say. . .

श्री राजनारायण: हमारा पौइन्ट ग्राफ म्रार्डर है। इसका उससे रिलेशन है। हमारा पौइन्ट ग्राफ ग्रार्डर सुनिए, श्रीमन् ।

MR. DEPUTY CHAIRMAN: I must dispose of the three points of order. If any Member after that wants to raise any point of order, I would not bar him. I am only saying that I want to give a ruling on these. . . (Interruptions) All right. I will do one thing. I rule out all the three points of order and I will give my reasoning afterwards. All the three points of order raised by Shri Chatterjee, Shri Bhupesh Gupta and Shri Rajnarain are ruled

The House stands adjourned till 2.00 p.m.

The House adjourned for lunch at thirty-five minutes past one of the clock.

The House reassembled after lunch at two of the clock, MR DEPUTY CHAIRMAN in the Chair.

Maintenance of Internal Security Ordinance, 1971

SHRI BHUPESH GUPTA: Sir, I rise on a privilege of the Members of the House which I think is being flouted deliberately, by whom, I would not say. Sir, it is the duty of the Chair as far as I can understand the parliamentary practice, convention and rules, that he should be helpful not only to the Government but also to the Opposition, that be should give all accommodation possible within the rules and the Constitution for free and reasonable discussion and free expression of opinion by the Members of the House. In no circumstances should he create an impression as if he is trying to force a decision on the Opposition which the Opposition would not like in order to suit the convenience of the Treasury Benches Sir, the moment that impression gains ground, it means absolute degradation of Parliamentary principles and conventions. We feel, Sir,—and 1 say it very strongly— that in this matter we are being treated as if we have no other function but to allow the Government to get away with this Bill as quickly as possible and have it passed.

Then, you as Chairman, should be aware that the Government, the Treasury Benches in this House do not command the majority of the Members in this House. The majority of the Members of this House stand on this side of the House. (Interruption) Surely, vou can consult the list of names with Mr. Om Mehta. Let the Chairman say that he has consulted the list of the Congress Party / Members in the Rajya Sabha and he has/come to the conclusion that they have th'e majority, that they have 121 Members ait their command. I am very sorry that we fof the Opposition, despite the fact that we are numerically large, are not being given the attention that we deserve in this maftter. You have forced us to cut our lunch faour by half an hour, for what reason I do- not know. You said "adjourns till 2 o'clock". Normally when we adjourn at half past one, we meet at half past two. When we adjourn at 2, we meet at 3. The normal provision is one hour for lunch. Just to suit the

convenience of the Treasury Benches you have down the lunch hour, not that we are fond of lunch ho-ir. Many of you have a lot of money. You can eat lots of things here. But we cannot eat such things. A sum of Rs. 2,500 is not available to us to feed ourselves. The sumptuary allowance is not available t.> feed ourselves and so on.

SHRI G. A. APPAN: You are unmarried.

SHRI KOTA PUNNAIAH (Andhra Pradesh) : You are one of the Seniormost Members.

SHRI BHUPESH GUPTA: I know you are well fed. Now. one hour has been provided for lunch. Why should be not have met at half past two? Then you gave the ruling which we have not heard. Suppose you had tried to give the ruling, it was a very wrong way of attempting to give a ruling on this thing. You should have given reasons. Nothing of the kind.

Now, two things cannot be discussed unless it is the Budget and the Appropriation Bill. Here it is a Statutory Resolution, just the opposite of the Bill that has come.

The Resolution is to the contrary. The Budget and the Appropriation Bill fall in the same category, one supporting the other. But there you agreed yesterday that the two things should be discussed separately in view of the opposition to discussing them together. But today when actually there is much greater reason for separate discussion, you say, "No separate discussion." The Chair is not above the rules. If the Chair wants to be abose the rules, we shall also in this House be above the rules, and we shall behave as if their are no rules. If there is no rule of law e lforced by the Chair and respected by the Chair, neither shall there be any rule of law respected by us in this House. I make this quite clear and you can draw the necessary conclusion. I hope my f.-ied, Mr. Rajnarain, will fully co-operate with me and I will co-operate with him.

Now, Sir, you say, conventions. First of all, you as the Chair are guided by the Constitution. Under your oath of offise, you ate supposed to protect the Constitution. By mixing up the discussion, which provision ot the Constitution you are protecting, I shouk to know. Then come the

Rules of the House. The Rules of the House do not advisedly provide for a joint or mixed-up discussion. Under which Rule are you compelling us to agree to a mixed-up discussion?

Maintenance of Internal Security Ordinance, 1971

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal) : The peoples verdict in the other House—under that rule.

SHRI PHUPESH GUPTA: Shrimati Purabi Mukherjee knows very well that neither she nor I have come here through people's verdict.

SHRIMATI PURABI MAKHOPA-DHYAY: That is the reason why this House should be abolished, because when the people have given us their verdict to bring progressive legislations as well as to ensure the freedom of the individual people, this sort of restrictive attitude. . .

(Interruptions)

SHRI BHUPESH GUPTA: It is a pleasant privilege to agree with her. Let us discuss the abolition of the House.

DR. Z. A. AHMAD (Uttar Pradesh): Yes, that is better.

(Interruptions)

SHRI BHUPESH GUPTA: Shrimati Purabi Mukherjee's good quality is one: her heart beats in one direction and her tongue in another direction. There is no coherence between the tongue and the heart. There is no symphony between the two.

SHRIMATI PURABI MUKHOPA DHYAY: You asked "Under what rule?" I have told you the rule.

SHRI BHUPESH GUPTA: Under the rules of humanity, . .

SHRIMATI PURABI MUKHOPA-DHYAY: The rules of humanity demand this sort of action. The people who are sitting by your side are killing people every day. What is the remedy for the people?

SHRI BHUPESH GUPTA: We will discuss that later. I understand the anguish of the lady. Fortunately neither you nor

I have been killed so far. We are alive today. I do not know to the fortune or to the misfortune of mankind, both of us are alive. Now, Sir, the Rules do not allow you. . .

ke dhapprotttr of

MR. DEPUTY CHAIRMAN: I have understood your point.

SHRI BHUPESH GUPTA: You will say, conventions. . .

MR. DEPUTY CHAIRMAN: That is all right. Please sit down.

SHRI BHUPESH GUPTA: Just a minute. You can mention the Constitution or the Rules or conventions. The Constitution does not provide against separate discussion. The Rules should not be presumed to provide indirectly for a joint discussion. Now, coming to conventions, they do not arise unless there is acceptance and agreement. The mother of conventions in such matters is the agreement between the Opposition and the Government. Conventions in this House and in the other House have been built up by agreement. Now, vou can say that we have discussed these things jointly before and we have agreed to it. Yes, but when we agreed, it was, by implication, waiving of the Rule; constructive waiving of the Rule lias taken place. When we proceed to discuss it together, it is implied that the Rule may be waived.

It is not said in so many words, but by action it is implied. Here today action is exactly in opposite direction. They are trying to have the discussion together. But (he majority of the House vvan.s the discussion separately. You gave your ruling but we are not going by it. It is lawless law. Your ruling is as much lawless, unconstitutional, u liustified and illegal as the Maintenance of Internal Security Bill. We are not bound by your ruling. I declare here I do not consider it as a ruling . . .

MUKHOPA-SHRIMATI PURAB1 DHYAY: In the West Bengal Assembly your colleagues are trained to stall the business of the House, but there are others here who do not allow it

SHRI BHUPESH GUPTA: Though she has come to a higher position from the

West Bengal Assembly she seem to be living in the old rut. I would try to help her out

SHRIMATI **PURABI** MUKHOPA-DHYAY: I am in an elevated position. I will not go down.

SHRI BHUPESH GUPTA: If you think that I should go down with you-you may think so—I have a little difficulty.

You say, Sir, convention. There is no convention. Convention does not arise. Take the case of quoram. Remember, quorum is the guide. Suopose there is no quorum in the House and nobody raises an objection. Then despite lack of quorum you can go on. But the moment one person says there is no quorum and challenges the quorum, the bell has to be rung, and if the quorum is still not there, is not available, the House has to be adjourned, the discussion has to be stopped. You will remember, when the House was discussing a half-an-hour discussion somebody raised the question of quorum. There was no quorum. I think it was Mr. Babubhai Chinai who said there was no quorum and the House should be adjourned. And the House had to be adjourned as there was no quorum on that day. But today ihere are so many of us who have taken this particular stand and there are less for the position you have taken. And you said this is the ruling and you disappeared into the Chamber. We cannot disappear with you into the Chamber neither can we walk out of the Chamber submitting to your ruling which has no basis in either the Constitution or convention or in the rules of the House. It is an arbitraiv ruling and parliamentary democracy has got to be defended by defying your ruling if at all it is a ruling. Therefore, 1 hope honourable Members will agree with me that this ruling that is sought to be enforced should be defied in an appropriate manner in this House. I ask the Government to accept immediately at least a separate discussion. Then let us start with this Resolution which is a disapproval which is our side and the Bill is their side. We can discuss the Bill later, if necessary, if the House considers it necessary. I am not giving an opinion on it. . .

II1F MINISTER OF STATE IN THE DEPARTMENT OF PARL1AMETARY AFFAIRS (SHRI OM MEHTA): Let there be a vote.

SHRI CHITTA BASU: It is not a question of taking a vote.

SHRIMATI PURABI MUKHOPA-DHYAY: Your Resolution originated from the President's Ordinance.

SHRI BHUPESH GUPTA: The Resolution is for Pres dent's conduct also. Apart from the merits of the Bill...

MR. DEPUTY CHAIRMAN; Mr. Bhupesh Gupta, you have made your points clear. Please sit down now.

SHRI BHUPESH GUPTA: You do not understand us. I am not going to sit down. You have to be clear in your mind. The issuance of ihe Ordinance itself is a conduct that can be questioned in Parliament which is why Article 123 has provided for such a Statutory discussion. . .

MR. DEPUTY CHAIRMAN: That would be enough please. Mr. Appan now.

SHRI BHUPESH GUPTA: Therefore, I do not think you have given any ruling. Whatever it is, you have not given any ruling. Should yo;i think so, let the other rulings also come up.

SHRI G. A. APPAN: Sir, I have the Order Paper in English. Here is the Constitution of India. On page 30 of the Constitution, Article 79 says—

••There shall be a Parliament for the Union which shall consist of the President and two Houses to be known respectively as the Council of States and the Houses of the People."

Does this Constitution anywhere in English say, or, is there any word or an institution called 'Lok Sabha'?

I do not think so. How can you say, Mr. Deputy Chairman, that we should follow this Order Paper or this Order Paper is maintainable in this House? All these years you have been trying to deceive us by trying to introduce Hindi through your back-door methodt. What right have you to do that?

MR. DEPUTY CHAIRMAN : Please Sit down. Your point of order is clear.

SHRI G. A. APPNA: My point of order is this: The Order Paper says:

"Shri K. C. Pant to move that the Bill to provide for detention in certain cases for the purposes, of maintenance of internal security and matters connected therewith, as passed by the Lok Sabha, be taken into consideration".

Where is this Lok Sabha? Can you show me? My request to you and to the government is that hereafter no paper that is communicated to this House in English should contain the words 'Lok Sabha'. I hope you will give a direction to this effect.

Further more, I would also like to know the number of votes cast in the House of the People—I cannot call it Lok Sabha-while passing the Bill, in favour of -Noes' and 'Ayes'. Whoever calls the other Chamber by Lok Sabha will be doing a great disservice to the Constitution. He will be infringing and violating the spirit of the Constitution. That term is unconstitutional unlawful and therefore not maintainable in this House. Therefore, this House cannot discuss this Bill which is before the House today.

One more point. Shri Sen Gupta has raised this point. Shri Piloo Mody has represented to the Speaker that the Bill was not duly passed in the other House. It is not maintained that the Bill has been passed. According to law and according to the Constitution, for all practical purposes, it has not been passed in the House of the People.

MR. DEPUTY CHAIRMAN: The hon. Member has raised a point that in the motion to be moved by Shii K. C. Pant, there is reference to the Bill as passed by the Lok Sabha and he said that there is no such thing as Lok Sabha provided in the Constitution. But I thi.ik from the very inception of the Parliament these two terms—Lok Sabha and Rajya Sabha—have been in use and in all the documents these two names appear. Whatever has said Bbout Lok Sabha naturally applies to Rajya Sabha and in that case, he cannot be a Member of the Rajya Sabha if he says that Rajya Sabha also does

SHRI G. A. APPAN : Only the Council of States,

MR. DEPUTY CHAIRMAN: We have been using these terms and therefore there is no point of order in this and we should proceed further.

SHRI CHITr/A BASU: What is your ruling on Shri Bhupesh Gupta's point of order

MR. DEPUTY CHAIRMAN: Shri Bhupesh Gupta said that today we adjourned for lunch only for half an hour. This is not the first time that we have adjourned the House of the such short time. Whenever there is pressing business before the House, we have always adjourned for shorter periods. The normal practice is that we adjourn for an hour. Sometimes it is 45 minutes, sometimes half an hour and sometimes we have never adjourned for luncuh at all. Therefore, the objection raised by Shri Bhupesh Gupta is not vailed.

SHRI BHUPESH GUPTA: Today nothing is valid. I would like to discuss the conduct of the Deputy Chairman. I want to move a motion. The conduct of the Deputy Chairman should be discussed in the House. We can certainly express our lack of faith. If you are giving ruling according. . .

(Interruptions).

SHRI AKBAR ALI KHAN: You cannot do it.

SHRI BHU PESH GUPTA: I would like to do it. . . (Interruptions) . . . Yesterday you gave a ruling; today you are giving an opposite ruling.

MR. DEPUTY CHAIRMAN: If the hon. Members want to discuss the conduct of the Deputy Chairman, I have no objection. . , . (Interruptions) . . . But, let the House take a decision.

SHRI BHUPESH GUPTA: All right. 1 move that the conduct of the Deputy Chairman should be discussed.

MR. DEPUTY CHAIRMAN: There is a certain procedure to be followed and you follow that procedure. I have no objection.

SHRI BHUPESH GUPTA: I charge you with helping the Government. (Interruptions)

Securiiv Ordinance. 1971

Maintenance of Internal

MR. DEPUTY CHAIRMAN: Of course, not.

SHRI BHUPESH GUPTA: You are violating the Constitution. I am not going to stop.

MR. DEPUTY CHAIRMAN: Please sit down ... Please sit down.

SHRI BHUPESH GUPTA: I am not going to stop. You are violating the Constitution. We shall not allow violating of the Rules of the House and arbitrary disposal of the business of the House. Under what Rule

(Interruptions')

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: Under what Rule . . .

(Interruptions)

MR. DEPUTY CHAIRMAN: If you want to listen, please sit down.

SHRI NIREN GHOSH: It goes agamst the dignity of the entire House.

MR. DEPUTY CHAIRMAN: Please sit down.

श्री राजनारायम : श्रीमन . . .

श्री उपसभापति: जरा ठहरिए । मैं उनकी बात का जवाब दे दूं।

भी कुछ कहना चाहं, तो वह भी सून लें।

श्री उपसभापति : एक

श्री राजनारायरा: आप कृपा कर के सून

श्री उपसभापति : इसके बाद में श्रापको देख लूगा।

Re disapproval of

श्री राजनारायर्गं : देखें लूंगा?

श्री उपसभावति : देख जूंगा नहीं, भाई । ग्राप बैठ तो जाइए 🏥 💯 १९७५ भूट ।

MR. DEPUTY CHAIRMAN: That is what I am trying to do. Please be patient. Actually, the charge made by Mr. Bhupesh Gupta that I have been trying to help the Government is ir.si unfair.

SHRI BHUPESH GUPTA: I repeat. . . . (Interruptions) . • • I repeat this charge.

MR. DEPUTY CHAIRMAN: Please sit down. ... (*Interruptions*) ... Let me speak, please.

SHRI BHUPESH GUPTA: I repeat this charge. Unless you stick to, what you call, the ruling, the 'lawless' ruling, you shall be open to the charge that you are helping the Government and I shall be failing in my dut).

 $\mbox{MR.}$ DEPU TY CHAIRMAN : One minute, please.

SHRI NIREN GHOSH : I cannot allow this thing to be passed.

MR. DEPU TY CHAIRMAN: AH right. Please sit down. Yesterday, we were discussing the Punjab Budget and the Appropriation Bill. Tv o hours were prescribed by the Business Advisory Committee. That was the decision of the Business Advisory Committee. Even then I allowed the House to disuess these t .vo matters nearly for six hours. In view of the desire of the Members, instead of two hours, I allowed the discussion to continue for six hours.

AN HON. MEMBER: We appreciated it.

MR. DEPUTY CHAIRMAN: Yesterday also when we wanted to discuss it further, I said, let us adjourn and told the House that we shall sit today and we shall

dispose of the first business, the Pu.ijab Appropriation Bill within half-an hour and later on we will continue with the discussion on this Security Bill. Today, after that I allowed about 45 minutes or an hour for that Bill and we disposed of it.

SHRI CHITTA BASU: That is not the question . . . (*Interruptions*).

MR. DEPUTY CHAIRMAN: Please sit down. Do not interrupt. After that, I said, let us proceed with that . matter. Now, a number of persons were raising points of order. I allowed every one to raise the point of order. I never objected to anyone of them saying that it (should not be raised. But. the hon. Members will bear with me when I say that the points of order that they wanted to raise, were being raised with a view to prolonging the discussion on this Bill. What 1 said is this: If they are really interested in discussing and throwing out the Bill, I have no objection They can throw out the Bill. But, let them discuss it and vote on it and throw it out. I am not in favour of this side or that side. If I have to speak from my own side . . . (Interruptions) ... 1 might have rather different views on this Bill. But, when I am occupying the Chair, I have to be fair to everybody in the House and do not have to take into consideration my own views. I have to be fair not only to this side, but to that side also. If you want to prolong and postpone the consideration unnecessarily after an hour, and even then you want that I should be on your side and give a ruling that you want, that will net be possible, that won!t be desirable, and that won't be fair to the House-also. So far as your first ruling is concerned. . .

(Interruptions)

SHRI MONORAN.IAN ROY: You can't rule out the Rules...

MR. DEPUTY CHAIRMAN : I am coming to that...•

SHRI MANORANJAN ROY: We have got every right to raise points of order.

MR; DEPUTY CHAIRMAN: Not to kill time. Points of order should not be raised—that is not the question. . , (Interruption). Please sit down.

[Mr. Deputy Chairman]

Rule 123 has been referred to by Mr. Chitta Basu. It says: "... two days notice...". It does not say, ". . . two clear days notice. . . ", The Bill has been laid in this House the day before yesterday ... (Interruptions).

Re disapproval of

श्री राजनारायाग : श्रीमन, मैं आपसे एक निवेदन करना चाहता हं कि जितनी सदन की महिमा गिराई गई है, कृपा करके रूलिंग देकर और इस सदन की महिमा को न गिराइये।

श्री उपसभापति : ग्राप बैठ जाइये ।

राजनारायरगः ग्राप ग्रनथं कर रहे हैं।

श्री उपसभापति : ग्राप बैठ जाइये ।

SHRI RAJNARAIN: You are talking of two 'clear' days? You are talking like this ?

क्या आप क्लियर डेज की बात कर रहे हैं। अगर ग्राप न बोलें तो आपकी प्रतिष्ठा बची रहेगी । श्रापसे निवेदन है कि आप धागे न बोलें तो ग्रच्छा है और आपकी प्रतिष्ठा भी बची रहेगी।

श्री उपसभापति : आप हमारी प्रतिष्ठा का खयाल न करें। मैं श्रापको जानता हं कि श्राप कितनी प्रतिष्ठा का खयाल करते हैं।

श्री राजनारायरा: हम तो आपकी प्रतिष्ठा के लिए बराबर मस्ते हैं।

SHRI BHUPESH GUPTA: Which rule you are referring to?

MR. DEPUTY CHAIRMAN: Rule 123.

SHRI BHUPESH GUPTA: Does the rule say about unclear days?

(Interruptions)

Security Ordinance, 1971 MR. DEPUTY CHAIRMAN: Please Listen.

Maintenance of Internal

MR. DEPUTY CHAIRMAN: In the past also, whenever a Bill was laid, in the normal course, it was taken up foi discussion on the third day, But instead of that if it was to be taken up on the second day, i.e., the next day, then only a direction by the Chairman was required. Here we must consider that no such direction is required. After the Bill was placed on the Table of the House, discussion could start on the third day.

So far as this question is concerned, this was included in the List of Business for yesterday, and it means that direction by the Chairman has been given . . . (Interruptions). The House can consider this Bill, and the Chairman has given permission to the Secretary to include this matter in the List of Business.

Therefore, the point of order raised by Mr. Chatterjee is not valid . . .

(Interruptions)

I am not an expert in Hindi as Mr.

श्री उपसभापति : श्री राजनारायरा जी ने यह सवाल उठाया था कि ग्राटिकल 22 जो है वह कहता है कि कोई भादमी डिटेन न किया जाय और किया जाय तो उसको तत्काल कारएा बतलाया जाना चाहिये ग्ररेस्ट करने के बारे में ग्रौर 24 घंटे के ग्रन्दर किसी अदालत या किसी मजिस्ट्रेट के सामने पेश किया जाना चाहिये।

Shejwalkar might be. In this matter I draw your attention to a sub-article of the same Article 22, which says:

"Nothing in clauses (1) and (2) shall apply-

- (a) to any person who for the time being is an enemy alien; or
- (b) to any person who is arrested or detained under any law providing for preventive detention".

This is the provision in the Constitution itself. And the Government is bringing this Bill.

MR, CHAIRMAN: Then Mr. Bhupesh

Gupta also has raised the point that these two matters should not be taken together, the Statutory Resolution and the Bill. If my memory does not fail me, there has never been any occasion when we have not taken both these matters simultaneously.

Re disapproval of

SHRI N. K KRISHNAN (Kerala): By agreement.

MR. DEPUTY CHAIRMAN: There was no question of agreement so far as this question is concerned.

SHRI BHUPESH GUPTA: We never had in the pasi the Preventive Detention law promulgated by an Ordinance. This is not like the other cases where the Resolution and the Bill :iad been taken together. If this had been like the other cases, I would have supported it and I would have taken it up in one minute.

MR. DEPUTY CHAIRMAN: 1 am not mentioning about this Preventive Detention Ordinance. I am referring lo the Ordinances that have been placed on the Tabic of the Hou >c in the past, and I am referring lo the occasions when the Resolutions disapproving Ordinances and the motions for consideration of the Bills have both been taken up simultaneously. They have never been taken up separately in the past so far as I remember and today it is the same practice or convention that we are following in this case also. So far as the Budget and the Appropriation Bill are concerned, the normal practice is that the Appropriation Bill should not be brought forward until and unless the connected Budget is discussed. Now, if the House agreed that the Punjab Budget and the -unjab Appropriation Bill should be taken up and considered together, then there could be no objection. Actually the Budget is ciscussed separately and disposed of, and then the Appropriation Bill is taken up separately and discussed and then disposed of. Now in this case the subject-matter of the Bill and the Ordinance that was promulgated, is the same.

SOME HON. MEMBERS: No. no.

MR. DEPUTY CHAIRMAN: The subject-matter being the same, I do not jhink there can be any difficulty in taking up both the Resolution and the Bill together.

SHRI BHUPESH GUPTA: I request you to refer this matter to the Rules Committee.

MR, DEPUTY CHAIRMAN: If you want to refer such matters to the Rules Committee, I have no objection. You may refer this to the Rules Committee and decide the issue for our future guidance. I have no objection to that at all, because the Rules Committee or this House is completely competent to make any rules or to change any rules for the conduct of business of this House and accordingly this House will be competent, within its own rights and powers, to make new rules to replace the old. I have no objection to that. Now let us proceed with the business.

श्री राजनारायएा : श्रीमन, हम एक निवेदन आपसे करना चाहते हैं । उसको आप जरा धीरज के साथ सुनें।

(Interruption)

श्रीमन, हमारा एक प्रश्न है। मान लीजिये इस सरकार ने राष्ट्रपति जी से एक ऐसा गला घोंद्व अध्यादेश जारी करा दिया जिसमें सारी मानवता कुंठित हो रही हो ग्रीर सदन बैठने वाला हो भ्रौर हम यह चाहते हों कि राष्ट्रपति के अध्यादेश का निरनुमोदन सदन जल्दी से जल्दी कर दे ताकि ऐसे गला घोंटू अध्यादेश के द्वारा िसी का गला न घोटा जाय और सरकार यह चाहती हो कि हम उस पर विधेयक बाद में लायें, छः हपते या डेढ़ महीने का जितना टाइम है उसके अन्दर सरकार लाना चाहे, तो फिर क्या होगा। यही होगा कि ग्रापकी खिदमत में हम हाजिर होंगे और आपसे कहेंगे कि यह इतना गला घोंद्र अध्यादेश है कि इससे सारी मानवता कुठित हो रही है, इसलिए इसके निर-नुमोदनके प्रस्ताव को पहले ले लेना चाहिये और ग्रगर ग्राप यह व्यवस्था दे दें कि नहीं, ग्राडिनेंस और बिल दोनों साथ ही लिये जा सकते हैं तो हमारा मकसद कैसे पूरा होगा। जब तक वह म्राडिनेंस है वह कानून का फोर्स रखता है भीर उसके तहत बराबर सरकार मानवता का गला घोटती रहेगी । इसलिए में आपसे कहना चाहता हं कि आपने जो व्यवस्था ग्रभी दी है वह

श्री राजनारायसा व्यवस्था इतनी ग्रमान्य है, इतनी ग्रवंधानिक है, इतनी गैरकानुनी है कि कोई भी सदन का सम्मानित सदस्य जो आगरूक है वह स्नापकी व्यवस्था से सहमत नहीं होगा। देश में अगर हम चाहते हैं कि साधु संयत व्यवस्था हो तो म्राप की व्यवस्था को न मानना ही व्यवस्था है। यदि हम आपकी व्यवस्था मान जांग तो हम ग्रव्यवस्थित जीवन बितान में संलग्न हो जायेंगे। इसलिए बहुत ही नम्नता के साथ, निवेदन के साथ, अनुनय, विनय के साथ मैं आप से ग्रागुंक रूंगा कि ग्राप अपनी व्यवस्था पर पुनविचार करें। मैं चाहता हुं और मैंने ऐसे अनेक अवसर देखे हैं कि डिप्टी चैयरमैन या डिप्टी स्पीकर की जो ब्यवस्था हुई है उस पर फिर से विचार कराने के लिए स्पीकर के पास भी हम गये है और स्पीकर ने सलाह मशविरा कर के डिप्टी चेयरमैन की व्यवस्था को बदल दिया है मैं चाहता हूं कि आप चेयरमैन साहब से बात कर लें और लोगों से बात कर लें और सदन इस समय एडजर्न हो। इस समय सदन को आप स्थगित करें यह इतना अहम प्रश्न है कि इस पर अगर श्रापकी जल्दी में इस तरह की व्यवस्था हो जाय इस ग्रध्यादेश को कानून की शकल देने के लिए तो वह हम लोगों का गला बंद कर देगी और फिर हमारे वही लोग जो संस्थासर के वल पर इस देश में तुषारापात करना चाहते हैं, यह कहेंगे कि यह तो एक कन्वेंशन हो गया। यह डिप्टी चेयरमैन की रूलिंग हो गयी। इसलिए मैं अपने मित्र भूपेश गुप्त के उस कथन से सीलही ग्राना सहमत हं कि जब वह कहते हैं[।] कि डिप्टी चेयमैन की रूलिंग को न मानना ही आज रूलिंग हो जायेंगे तो हम रूलिंग का निरांदर करेंगे, on the ruling by the Chair should be permitted. उसका ग्रादर नहीं करेंगे। इसलिए मैं ग्राप से बार-बार निवेदन कर रहा हं, अनुनय विनय कर रहा हूँ कि आप हमारी बात सुनें, आप हमारे

तकों का साधु उत्तर दें ग्रीर उस ग्रध्यादेश को निरनुमोदन करने का हमारा प्रस्ताव इतनी लिया गया, क्योंकि क्यों नहीं

SHRI JAIRAMDAS DAULATRAM

श्री राजनारायमा: यह ग्राप माम हुए हाम जार जा पर जाना स्तिंग दे दी. . .

श्री उपसभापति : ग्रापका प्वाइंट क्लियर

श्री राजनारायरा : कहां विलयर हमा। विलयर हुआ तो आप अपनी रूलिंग बदलिये।

श्री उपसभापति : ग्राप वैठिये ।

श्री राजनारायरा : हमारी दो बातें हैं। मैं चाहता हं कि ग्राप गम्भीर वनें ग्रौर ग्रपनी रूलिंग का ठीक तरीके से ग्रध्ययन करें। दुनिया के देशों में जहां पालियामेंटरी प्रेक्टिस है, जहां डेमोफ़ें सी चल रही है उनका ग्रध्ययन करें कि किस तरह से वहां चेयर में बैठने वाले व्यवस्था देते हैं। उसको देखें ग्रोर ग्रापके जो चेयरमैन साहब हैं उनकी भी सलाह ले लें ताकि उनमें और आप में मतभेदन हो। तो आप दो घन्टों के लिए सदन को स्थगित करें और चेयरमैन साहब को बुला लें और उनके सामने बठ कर हम लोग विचार विनिमय कर लें और देखें कि किस तरह से सद्व्यवस्था इस सदन में चल सकती है और अगर आप कहेंगे कि इस हालग को हर आदमी को मानना ही पड़ेगा तो एक बात में और कहना चाहंगा कि आप किसी रूलिंग को देने के पूर्व इस बात को देखें कि . . .

का ग्रादर करना है। श्रगर हम गलत रूलिंग (Nominated; : On a point of order. I have never को माने गलत रूलिंग के सामन नतमस्तक understood how once the Chair gives a ruling it becomes a subject of discussion. No discussion

SHRI JAIRAMDAS DAULATRAM: I would request \ou. and again request you never to allow this precedent to occur, and all such discussion should be ruled out and should be stopped.

Re disapproval of

डा० जैड० ए० शहमद: में यह, कहता हैं कि ग्राप इसको सोच लें कि जिस प्रकार आप ने रूलिंग दी इतनी बहुस करवाने के वाद उसमें ग्राप ने कहा कि मैं इस को रूल ग्राउट कर देता हं। मैं तो समभता था कि आप कुछ कारए। भी देंगे।

श्री ग्रक्षवर ग्रली लान (ग्रांघ्र प्रदेश): ग्राप नहीं थे।

MR. DEPUTY CHAIRMAN: Dr. Ahmad. may I tell you one thing? Even before I wanted to adjourn the House I told the Members that I wanted to give the reasons of my ruling; if they wanted to listen for few mirutes; 1 wanted to give my reasons and th;n my ruling. I also told them that if they d } not want to listen to my reasons I would give'my ruling and I would give my reasons immediately after . lunch. I said so because I wanted to dispose of the points of or jer before we rose for lunch. BJt when Members did not want to listen to me, I said: 'AH right, 1 am giving you my ruling. 1 will give my reasons afterwards.'

डा० जंड० ए० ब्रहमद : उपाध्यक्ष महोदय, नहीं। देखिये, मैं ग्रापसे इतनी दरख्वास्त करना चाहता हं कि इस बात को आप समभें कि यह इतना कांट्रोवर्शन ईश्यू है और इस पर लोगों की भावनायें हैं।

श्री उपसभापति : ठीक है, कांट्रोवर्शल है तो दो घंटे नहीं दस घंटे बोलें। डिसकशन करें। You may discuss it. Democracy means decision by discussion. If you do that, I have no objection.

डा० जैड० ए० श्रहमद: सून लीजिये। ग्रापको इसका ग्रादर ग्रीर रेसपेक्ट करना चाडिये था ग्रीर ग्रापने रूल-आउट कर दिया एकदम से।

MR. DEPUTY CHAIRMAN: The point made by Shri Jairamdas Daulatram is very valid. There should be no discussion after the ruling.

Maintenance of Interna! Security Ordinance. 1971

डा॰ जैड॰ ए॰ अहमद: नहीं, नहीं। अगर कॉलग इस प्रकार की होगी कि जिसमें आप कोई दलील नहीं देंगे तो फिर रूलिंग को नहीं माना जायगा।

MR. DEPUTY CHAIRMAN: But you cannot discuss. You may request the Chair.

डा० जैड० ए० **ग्रहमद**: अब ग्राप सम्हालिये । मिसअन्डरस्टैंडिंग पैदा कर दी है, याप सम्हालि । इसको ।

श्री राजनारायण : श्रीमन्, मैं ग्रादरगीय श्री जैरामदासः दौलतराम जी की वडी इज्जत करता हं ग्रीर मैं चाहता हं कि उनके प्रति हमारा आदर बना रहे लेकिन मैं उनसे केवल इतना ही निवेदन करना चाहता हं कि उनकी जवानी गुलाम मुल्क में बीती है और हमारी जवानी ग्राजाद मुल्क में बीती है इसलिए वह हमारे तको को हदपंगम नहीं कर पायेंगे। हम जिनकी जवाती आजाद मुल्क में बीती है वह तो यही तर्क देंग कि आपकी रूलिंग को नहीं " मानिंगे, ग्रापकी रूलिंग को चैलेंज करेंगे। तो यह समभ लिया जाना नाहिये कि इनकी। जवानी गुलाम मुल्क में बीती है और हमारी जवानी याजाद मूलक में बीती है।

श्री महाबीर त्यांगी (उत्तर प्रदेश): इसमें जवानी का क्या मतलब है।

I MR. DEPUTY CHAIRMAN: Mi. Misra.

SHRI S. D. MISRA (Uttar Pradesh): We have no desire to discuss your ruling. We bow down to your ruling. We do not desire and we do not want to discuss it. What happened 'this afternoon was, at 2 P.M. we were expecting you to see the wishes of the Opposition. We were insisting on you to give us an adjournment for an hour so that we could meet and discuss. Two things happened. One was,

[Shri S. D. Misra]

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you carried on till 1-30 and at 1-30 you suddenly got up and gave the ruling and did not give the reasons. Now you have given the ruling when pressed by the Opposition, That is the unfortunate position that happened.

MR. DEPUTY CHAIRMAN: Mr. Misra, immediately I entered the House Mr. Gupta got up and he did not give me a chance to open my mouth, Before lunch I had said that immediately after lunch I would give my reasons. Mr. Gupta got up immediately.

SHRI S. D. MISRA: This was unfortunate. Then almost all the Members of the Opposition were requesting you to make an adjournment and generally you do not reduce the hour for lunch unless there is consent from all the Members. You suddenly got up and announced at 1.30 and said: 'We are meeting at 2' and then retired to your room. This is some deviation. I can understand the Government being in haste. They want the acceptance of this Bill. O.K. You want and they want that we should also commit as to what time we will be able to give to it. I am sure this is going to happen again at six. I warn you because the Government will again say: 'Let us have a midnight session.' We are not going to agree. Therefore I suggest one thing. Kindly just now adjourn for half an hour only and call the Leaders of the Opposition and the Leader of the House, let us discuss and fix the timetable and there should be a reasonable time allotted to this. We do not want to scuttle this. Every Party has its own view but then we can agree to certain things, I will make another suggestion. Why not call the Leader of the House and the Chief Whip here. What will be the prestige that will be lost and if there is an assurance— 1 do not know if there will be but that is to be discussed-we will take up this Bill in this session. We have no time limit at all and we can go on till the 30th of this month. But if there is some reasonable time-limit then the Government can straight way accept it. As the opposition is insisting, let the Resolution come first. The Bill can come second. Let there be a discussion by the opposition with the Government along with you, Sir.

DEPUTY CHAIRMAN: Do MR you want to say anything.

Maintenance of Internal Security Ordinance, 1971

SHRI OM MEHTA: No, no.

SHRI RAJ BAHADUR: Sir, I must take this opportunity, with your permission, to assure the Members of the Opposition that we do not want to hustle anything. We are not in any indecent haste. We do not want to do that. The Business Advisory Committee of this House, which has Members of the Opposition represented on it, considered it and formulated a programme, In spite of that, as you very rightly said earlier, you allowed six hours against two hours for the other measure. We, of course, submitted here too, to your ruling and to the desire of the House. I quite see the point that Mr. Misra has made that there should be a time-table. We would certainly like to stick to the hours fixed for the consideration of this measure by the Business Advisory Committee. If Members desire to have a longer discussion, we can sit late and for longer hours today and tomorrow. We would certainly like to give as much time as possible. We have no desire to hustle through. Let them fully consider it.

MR. DEPUTY CHAIRMAN; They want to have a separate discussion. What is your view?

SHRI RAJ BAHADUR: If you give us an assurance that we will be able to complete the debate on these measures, this one and that one, by tomorrow evening, any number of hours we are prepared to sit.

SHRI BHUPESH GUPTA: What about a separate discussion?

SHRI RAJ BAHADUR: The Chair has given a ruling and 1 do not want to say anything against it. If the Chair so desires we will do it. We leave it to the Chair to decide it. There should be a time-limit fixed and we should go by that.

SHRI BHUPESH GUPTA: Our case has been well established. The validity of our demand for a separate discussion has been well established by the statement made by the hon. Minister that he would not come in the way. Therefore, we want it.

MR. DEPUTY CHAIRMAN: He wants a time-limit to be fixed. He wants that these two measures should be finished by tomorrow evening.

[Interruptions)

SHRI S. D. MISRA: Therefore, have a meeting with the leaders of the parties.

THE LEADER OF THE HOUSE (SHRI UMASHANKAR DIKSHIT): This point has been cleared. Adequate time will be available. We agree to that. Even if we sit together separately, what new points are going to be considered? The matter has been cleared.

SHRI S. D MISRA: The Leader of the House has accepted our advice.

MR. DEPUTY CHAIRMAN: He has no objection for a separate discussion, provided you p^rescribe a certain time-limit and the House is prepared to sit for a longer time, both days, today and tomorrow, six hours each.

SHRI S. D. MISRA: Let me give a constructive suggestion for your kind consideration. Neither the Minister is keen in hustling through this measure—I take him at his word—nor are we unnecessarily trying to oppose this Bill just for the sake of opposition. There must be a time-limit for this, I quite agree. The Government must know and the whole House must know where we stand. You should give us an assurance that we will meet till a particular time, not beyond 6 P.M. today. By extending the time you should not think that we are going to have midnight sessions. No. You can extend the Session by a day more, but we are not preparec for the time being extended to 9 P.M. or 10 P.M. At least that is our stand. For that also you may consult others. I have; not consulted the other parties.

SHRI RAJ BAHADUR: Friday is the day for Private Members' Bills.

MR. DEPUTY CHAIRMAN: This Friday is not a Private Members' day.

SHRI BHUPESH GUPTA: We have no Private Members' Bills pending on Friday. You can have a session on Friday.

SHRI RAI BAHADUR: If 6 P.M. on 25th is the last day on which the resolution would have been discussed and decided and the Bill would have been considered clause by clause and completed. . .

MR. DEPUTY CHAIRMAN: The resolution first. Till tomorrow 2 P.M.?

SHRI RAJ BAHADUR: It is entirely up to you. I want to say that everything should be finished, both, by (> P.M. on 25th, that is the whole business.

SHRI BHUPESH GUPTA: Right, the deadline is 25th. Whether we finish ourselves or finish them, something we finish by the 25th.

MR. DEPUTY CHAIRMAN: I think we could have utilised this one hour in a better way.

SHRI UMASHANKAR DIKSHIT: Let us have a clear understanding and commitment. This kind of vague generalisation will not do. Again difficulty will arise.

SHRI BHUPESH GUPTA: Six P.M. Friday. Separate discussion. Let us start with the discussion.

MR. DEPUTY CHAIRMAN: Today we complete the discussion on the resolution.

SHRI BHUPESH GUPTA: How can you complete?

SOME HON. MEMBERS: No, no.

MR. DEPUTY CHAIRMAN: I will call upon the Minister to reply tomorrow.

SHRI BHUPESH GUPTA: How can you complete discussion today?

MR. DEPUTY CHAIRMAN: The hon. Members will more or less express the same views. Some Members will speak on the resolution, some Members will speak on the Bill

SHRI BHUPESH GUPTA: Are we charity boys that we have to sign so many, conditions and stipulations? A gentlemen's

[Shri Bhupesh Gupta]

agreement lias been arrived at. By 6 p. M. on Friday we finish something. The Bill may not be finished, but they say Bill. This business goes up to 6 p. M. on Friday. Whether we finish the Bill or not will be determined at 6 P.M. that day.

SHRI RAJ BAHADUR: Both the measures and the entire business of the House that remains must finish by 6 P.M. on the 25th. The apportionment of time between the resolution and the Bill is entirely at your discretion. We shall abide by it.

SHRI BHUPESH GUPTA: You are quite right. In order to finish the business by 6 P.M. that day from your point of view you have accepted this thing. Supnose on Friday morning Bhupesh Gupta is dead. How will you finish the business? There-, fore. . .

(Inverruption)

SHRI RAJ BAHADUR: There are Bills about Gujarat and Punjab.

SHRI RAJNARAIN: No, no.

SHRI AKBAR ALI KHAN: If the opposition does not agree to it, then we stick to our programme.

MR. DEPUTY CHAIRMAN: I should say if Hie House does not agree to consider these two matters I do not think the Government will press for consideration of these matters. It will be in our interests to consider them because the Bills are regarding delegation of powers and there will be Consultative Committees for Punjab and Gujarat and Members of this House will be in a position to guide the policies of those two States. I leave it to the House. If you do not agree,' to consider these Bills, we can go without that. If you agree, then we can take them up. But I do not think the Government will be pressing for consideration and passing of these two Bills if the House does not want

श्री ना० कृ० शेजवलकर: इन दोनों को भी ले लिया जाय।

श्री उपसभापति : सवाल यह है कि 6

बजे तक हमारा बिजनेस समाप्त होना चाहिए 25 को।

SHRI BHUPESH GUPTA: With regard to Gujarat delegation of powers I suggest it involves our right and let us have it passed. Otherwise they will not form the Committee. Let us finish it.

MR. DEPUTY CHAIRMAN: We have agreed to this proposal that we have to complete the business of this House before 6.00 P.M. on Friday, the 25th. Hon. Members ate aware that we have got a large number of amendments to this Bill and the discussion on the amendments will also requite about two or three hours, if not more. So, it means that from 2.00 to 6.00 P.M. on Friday we will be considering only the amendments. Of course, I do not know whether any Member would have to speak during the Third Reading stage. If they want to speak then we have to allot one hour for the Third Reading. So; it comes to five hours and the whole Friday has gone. We have to complete the First Reading only tomorrow; by six of the clock tomorrow, the First Reading of the Bill as well as the disposal of the Resolution should be completed.

SHRI NIREN GHOSH: The Resolution?

MR. DEPUTY CHAIRMAN: Disposal of the Resolution as well as the First Reading of the Bill—they will have to be completed tomorrow by six so that clause-by-clause consideration, amendments and the Third Reading can be completed before 6.00 P.M. on Friday.

श्री ना० कु० क्षेजबलकर: वही बात आ गई। यह बात पांच मिनट में डिसाइड हो जाती अगर आपने अन्दर बात कर ली होती।

MR. DEPUTY CHAIRMAN: So, we agree to this programme now?

SHRI NIREN GHOSH: Sir, I have a point to make. Disposal of the First Reading stage and disposal of the Resolution, these are two separate things. Why do you say that they will be completed?

MR. DEPUTY CHAIRMAN: I am not saying 'simultaneously'. It will be separately done. But by 6.00 P.M. tomorrow, the Resolution should be disposed of firstly, and then the First Reading of the Bill also—all over ty 6.00 P.M. Yes, Mr. Advani

Re disapproval of

SHRI BHUPESH GUPTA: So, we proceed with the Resolution. You have taken so much tinie to understand this thing.

MR. DEPUTY CHAIRMAN: Had you been a little lit reasonable, earlier we could have saved iwo hours.

SHRI DAHYABHAI V. PATEL (Gujaiat): I told you—a hungry man is an irritable man. If you had given sufficient lunch time, it could have been avoided.

श्री लाल श्राडवारगी (दिन्ली) : श्रीमन्, में आपकी आजा से यह संकल्प उपस्थित करता हं :

> 'यह सभा राष्ट्रपति द्वारा 7 मई, 1971 को प्रज्यापित आन्तरिक सुरक्षा बनाये रखने का अध्यादेश, 1971 (1971 की संख्या 5) का निरनुमोदन करती है।"

The question was proposed.

श्री निरंजन वर्मा (मध्य प्रदेश): श्रीमन, सदन के सामने जो अभी यह बिल आया है यह बहत बड़ा विवादास्पद बिल है। इसमें ग्रलग ग्रलग दलों के ग्रलग ग्रलग मत हैं, विचारधारायें है। हम समभते हैं कि प्रारम्भ में, इस बिल की भूमिका में और कारगों में जो बातें बताई गई हैं उनको यदि हम देखें तो हम यह पाते हैं :

"In view of the prevailing situation in the country and the developments across the border, there is need for urgent and effective preventive action in the interest of national security."

यह ग्रापको पहले बतलाया है। हमारा ऐसा स्थाल है कि इस समय 3 P.M. ही नेशनल सेक्योरिटी का ध्यान रखा गया और इसी लिए इस की आवश्यकता

श्रव पड़ी। इसके पहले क्या कोई नेशनल सेक्योरिटी की आवश्यकता नहीं थी या अपने देश में इस प्रकार के विधान की कोई ब्रावब्यकता नहीं समभी गयी थी या इस समय ऐसी कौन सी बात आ गई कि जिस के कारगा इस बिल को उपस्थित करना पड़ा हैं।

"It is, therefore, considered essential to have powers of preventive detention to deal effectively with threats to the defence of India and to the security of India. . ."

इसमें श्रीमन्, हमारे माननीय मित्रों ने ग्रभी बहुत कुछ बताया। हमारा ऐसा स्थाल है कि इस समय देश में अगर बास्तव में इटरनल सेक्योरिटी का कोई प्रक्ष्म है ग्रौर बाहर के किसी थ्रेट का कोई प्रश्न है तो वह एक पूर्व की दिशा में ही नहीं है, वह पश्चिम की दिशा में भी है। पूर्व की दिशा में ज्यादा संभावना है तो पश्चिम में काश्मीर में भी इस प्रकार की संभावना होनी चाहिए थी। या संभावना थी तो उस को जानबुभ कर इस बिल में नहीं लाया गया है और मैं श्रीमन् का ध्यान आकर्षित करूंगा कि:

"It extends to the whole of India except the State of Jammu Kashmir,"

श्रीमन्, पिछले 20 वर्षों से हमारे सदन के सामने कई बार इस प्रकार के प्रश्न ग्राये हैं, कई इस प्रकार की समस्यायें आयी हैं कि आंतरिक सुरक्षा की दृष्टि से काश्मीर ज्यादा विवादा-स्पद रहा ग्रीर काश्मीर में वह सब घटनायें दोहरायी जाती रहीं जो कि हमारे देश में नहीं दोहरायी जानीं चाहिए थीं। तो इस बिल में जो बताया गया कि यह बिल जम्मू और काश्मीर पर लागू नहीं होगा यह अत्यन्त दुर्भाग्यपूर्ण बात है। इसके बाद आगे चल कर इसके कारगों में बताया गया है कि :

"especially from external sources and espionage activities of foreign agents," मैं रेजोल्युशन पर ही कह रहा हैं। लेकिन संदर्भ में कभी-कभी उस के ग्रंश भी पहने पहते हैं। तो

थी निरंजन वर्मा

Re disapproval of

श्रीमन, इस प्रकार का यह जो विल लाया गया है उसके सम्बन्ध में मैंने पहले ही ग्रपने कुछ मित्रों के समक्ष यह इच्छा प्रदक्षित की थी कि यह दिल नहीं आना चाहिए और राष्ट्रपति ने इसके ग्रनरूप जो ग्राहिनेंस जारी किया था बह आर्डिनेंस भी ग्रपने स्थान पर सही नहीं था। इस प्रकार का दर्भाग्यपुर्ग आहिनेन्स इस समय जब कि हमारे देश में प्रजातंत्र है, हमने प्रजा-तंत्रीय पद्धतियों को लाग किया है, उसमें ऐसा अध्यादेश आये, इस प्रकार का कानून आये यह हमारे देश को शोभा नहीं देता। हमारे यहां इस प्रकार के भी कानून हैं ग्रौर श्रीमन् मैं ग्रपने मन्त्री महोदय का ध्यांन ग्राकर्षित करना चाहंगा कि ग्रभी तक पूरे देश के लिए इस प्रकार का कोई अध्यादेश या कानुन नहीं था तो क्या हम कुछ नहीं कर सकते थे ? हमारे पास ऐसे दहत से कानून हैं और उनसे हमने काम चलाया है। उदाहरण के लिए मैं अपने मित्र का ध्यान ग्राकपित करूं घारा 151 की ओर। इसी तरह क्रिमिनल श्रोसीजर कोड की घारा 107, 108,109 और 110 है। यह घारायें ऐसी हैं कि अगर कोई आदमी कोई अनिष्ट काम करना चाहता हो तो उसको रोकने के लिए ये प्रिवेटिव धारायें हैं। क्या इन धाराओं के अंतर्गत उनको रोका नहीं जा सकता था? क्या ऐसे लागों को यह सरकार गिरफ्तार नहीं कर सकती थी। हमने इस प्रकार के केसेज देखे हैं कि 107 से लेकर 110 तक में 117 किमिनल प्रोसीजर कोड के अन्तर्गत मैजिस्टेंट एक-एक महीने तक कोई कार्यवाही नहीं करते और उस के पश्चात् वह केसेज बरावर चलते रहते हैं श्रीर 6,6 महीने तक लोग डिटेंशन में पड़े रहते हैं, जुड़िशियल हवालात में नहीं, पुलिस कस्टेडी में पड़ रहते हैं। तो जब इस प्रकार के केसेज होते हैं तो उन घाराओं के रहते हुए ग्रापको इस प्रकार का अध्यादेश लाने की कोई आवश्यकता नहीं थी। श्रीमन्, इस संबंध में अपने योग्य मित्रों का ध्यान एक विशेष तथ्य

की ग्रोर भी ग्राकपित कलंगा कि 1919 ई० में जब कि हमारे देश में विदेशी सरकार थी तो जनतंत्र की हत्या करने के लिए उन्होंने भी काननों का आश्रय लिया था और उन कानुनों में एक कान्न ऐसा भी था जिसका नाम तो द्वसरा था लेकिन कमेटी के एक सदस्य की वजह से उसे रौलेट एक्ट कहा जाता था और सरकार ने उस कातन को इस उद्देश्य से बनाया था कि वह यह चाहती थी कि यहां पर कोई क्रांतिकारी भावनायें न उभरें ग्रीर इस देश में स्वराज्य का जो मूबमेंट है उसको किसी प्रकार से रोका जा सके लेकिन रौलेट एक्ट जैसा था उसमें भी इस कानून की अपेक्षा कुछ अच्छाई थी, जैसे कि रौलेट एक्ट से हम इसका मुकाबला करें तो हम इस परिस्ताम पर पहुँच सकते हूं कि रौलेट एक्ट में कोई व्यक्ति या सरकार का कोई व्यक्ति हाई-कौर्ट के चीफ जस्टिस को सुचना देता था कि यहां पर इस तरह के व्यक्ति हैं और इसके बाद प्राजीक्यूटर मुकदमा चलाता था, प्राज्यु-क्यूटर जब मुकदमा चलाता था तत्र उसके बाद एविडेंस पेश करना पडता था, एविडेंश पेश करने के बाद में अभियुक्त को बूलाया जाता था और ग्रभियुक्त को बुलाये जाने के बाद उसका स्टेटमेंट होता था श्रीर तब उसके बाद कोई निर्माय किया जाता था और इस प्रकार का जो सारा प्रोसीजर था वह जडीशियल कोर्ट में होता था। उस काले कानून का नाम रौलेट एक्ट था। लेकिन इस कानून में हमने जुडी-शियरी को बिल्कूल ताक पर रख दिया है, सारी सत्ता जितनी है वह एग्जीक्यूटिव के हाथों में सुरक्षित कर दी है। तो हम पूछते हैं कि रौलेट एक्ट से यह कानून और भी गया बीता है या नहीं ! यपने कांग्रेस के मित्रों ने, उस समय कांग्रेस के जितने नेता थे उन सब ने, बिठ्ठल भाई पटेल; सुरेन्द्रनाथ बनर्जी, बी० एन० शर्मा, इन सब लोगों ने धौर मालवीय जी ने, सब ने, एक मत से रौलेट एक्ट की निन्दा की थी। उस जमाने में, रौलेट एक्ट के दिनों में, हमने इसका घोर विदोध किया था तो आज इस समय ज्_व

Security Ordinance, 1971

कि हम स्वतंत्र देश में रह रहे हैं तब जनता की गतिविधियों पर इस प्रकार कुठाराधात करने पर तुल गये हैं धौर जनता की स्वतंत्रता को खतरे में डालकर सारी सत्ता, कुल एग्जीक्युटिय पावर, धपने हाथ में रखना चाहती हैं। हम समभते हैं कि धपने देश में इस प्रकार का कोई काला कानून अभी तक नहीं आया जिस प्रकार का काला कानून अपने देश में यह आया है।

श्रीमन्, में रौलेट एक्ट की वह दफायें बताना चाहता हूं जिनके विषय में देश भर में भारी विरोध हुआ था, स्थान-स्थान पर सभायें हुई थीं और जब कि कांग्रेस के इन मित्रों में से जो कि धाज ट्रेंजरी बेंचेज को मुशोभित कर रहे हैं सम्भवतः इनमें से बहुत से मित्र उस समय नहीं रहे हों. . .

श्रीमहाबीर त्यामी : इनमें कोई भी नहीं था।

श्री निरंजन वर्मा : सम्भवतः श्री दीक्षित थे। उनमें से बहुत से बाद में आये हुए हैं और बहुत से एसे मित्र हो सकते हैं जिन्होंने एक दिन भी स्वतंत्रता की लड़ाई के दिनों में जेल यात्रा नहीं की और सरकार के साथ रहे हों और आज वह हमारे सामने कांग्रेस का चोला पहन कर इस प्रकार के कानून हमारे ऊपर लादने में सहायक हो रहे हैं। तो उस समय इस कानून का नाम था: This Act may be called the Anarchical and Revolutionary Crimes Act, 1919. और इसमें उस कानून की नकल कहां तक हुई है इस नकल को देखिये। इस कानून में बताया गया है:

"If the District Magistrate is satisfied..."

संतोष हो जाय अधिकारी के लिये कि यह आदमी कोई अनिधकृत हरकतें कर रहा है लेकिन अब संतोष देने के लिए कोई कारण देने की आवश्यकता नही है, विसी अदालत में पह च नहीं सकते। उसी तरह से इस रीलेट में भी थाः

"If the Governor-General in Council is satisfied..."

पहले गवर्नर जनरल इन कींसिल ने सैटिस्फाई होना चाहिए तब किसी बादमी को पकड़ा जा सकता है। और श्रव उसके बारे में कलक्टर सैटिस्फाई हो गया, डिसिट्नट मिजिस्ट्रेट सैटिस-फाई तो गया, या इस प्रकार का डेलीगेशन करके डिपुटी कलेक्टर्स, डिसिट्नट मिजिस्ट्रेट्स जो हैं, सगर उन्होंने अपने सहयोगियों को इस प्रकार के अधिकार दे दिये, तो उनके लिए मी छूट है कि वे इस प्रकार के कानून से बराबर दूसरों को पकड़ सकते हैं।

इसके पश्चात, श्रीमन, रौलेट ऐक्ट में. जैसा कि मैंने निवेदन किया, एक बोर्ड बनता था भीर बोर्ड बनने के बाद उसमें विशेषता यह रहती थी कि उसमें हाई कोर्ट के जजेज की स्थिति का ही कोई आदमी रह सकताथा। लेकिन जो बिल श्रभी रखा है और जो बध्यादेश हमारे राष्ट्रपति जी ने प्रस्तुत किया है, उसमें या तो कोई हाई कोर्ट के जज सहश या कोई हाई कोर्ट का जज या कोई ऐसा व्यक्ति जिसको यह समभा जाए कि वह उस स्टेटस के हैं, ऐसे ब्रादमियों का बोर्ड बनेगा, अब श्रीमन, इन तीनों बातों में ग्रलग-ग्रलग भिन्नताएं हैं । पहली बात तो यह कि इस बिल के लाने में ग्रीर ग्रध्यादेश के जारी करने में शासन ने राष्ट्रपति को यह सुभाव क्यों नहीं दिया कि अगर इस प्रकार का कोई काला कानून इस देश में ग्रा रहा है तो चकि श्रापकी सारी जनता का पूरा विश्वास जडिशरी पर है, हाई कोर्ट और सुप्रीम कोर्ट पर है, तो फिर इस बोर्ड को कांस्टीट्यूट करते समय हाई कोर्ट के वर्तमान जजेज का बोर्ड क्यों नहीं बनाया जाता, या उन्हीं का उल्लेख कर दिया जाता। ग्रगर ग्रापके पास जुडीशरी की शक्ति कम है तो भूतपूर्व जजों को रख देते। लेकिन दूसरे प्रकार के आदिमियों के रखे जाने से हमारे मन में सदेह उत्पन्न होता है कि स्नाप ऐसे व्यक्तियों

श्री निरंजन वर्मा को जो ग्रापकी हां-में हां मिलाते हैं श्रीर ग्रापके साथ रहते हैं, उनको अनधिकृत रूप से बोर्ड का मेम्बर बनायेंगे और विरोधियों को, जिनको चाहते नहीं हों, कुचलने के लिए उसके हाथ में

यह एक तलवार दी जाएगी । श्रीमन्, प्रजातांत्रिक देशों में श्रीर प्रजा-

तांत्रिक पद्धतियों में इस प्रकार का काला कानुन कहीं नहीं है।

श्री महावीर त्यागी: ग्रापकी इत्तिला के लिए यह बता दूं कि रालेट ऐक्ट में यह भी and disturb the peace of the country . . . "

Government are not exercised without reason the pressive measures; but I am strongly of Bill provides for a safeguard in the Constitution the opinion that the remedy lies in the of an investigating authority which is to removal of the standing grievances which investigate the material upon which orders bring revolutionary crimes into exis against any person are framed. This investigating tence".

authority is to include one judicial officer and one non-official Indian. Further in order that the interests of any person subject to any order may be adequately protected the Biil provides for the constitution of a visting committee to see to the welfare of

श्री निरंजन वर्मा: श्रीमन, इसी प्रकार जैसे बाज अध्यादेश के स्थान पर बिल का विरोध हो रहा है, वैसे ही कांग्रेस के बड़े-बड़े महापुरुषों ने इसी प्रकार के बिल का अंग्रेजों के समय में विरोध किया था। श्रीर, उसमें मैं कुछ वड़े-बड़े नेताओं के उद्धरण इसलिए पढ़-कर सुनाना चाहता हूं कि जिन भाइयों को इस में यह शंका हो कि हमारे देश के प्रजातंत्र के सफलतापर्वक संचालन के लिए वर्तमान में इस प्रकार के काले कानून की ग्रावश्यकता हैं, उनके मस्तिष्क में यह बात ग्रानी चाहिये कि ग्रापके पूर्वजों ने इस प्रकार का कानून जब अप्रोजों के समय में ग्राया था तो कितना डट कर जोरदार विरोध किया था। उनके मस्तिष्क में यह बात विल्कुल नहीं थी कि ग्रागे चलकर उनके ही उत्तराधिकारियों की सरकार ठीक उस प्रकार गया और उसकी जगह पर "ग्रमीरी बढ़ाग्रो"

Security Ordinance, 1971 के काले कानूनों का आश्रय लेगी जिन काले कानूनों को वे निंदा की दृष्टि से देखते हुए कदम-कदम पर विरोध कर रहे थे। तो विट्रल-भाई पटेल, जो अपने देश के बड़े भारी नेता रहे

कानून के द्वारा किसी प्रकार की फ्रांतियां, कोई नई विचारघाराएं कभी दवती नहीं है, मिटती नहीं हैं, वे दूनी ताकत के साथ उमड़ती

"If the political advancement of a country is really very slow and does not keep pace with the times, this sort of crime is bound to raise its head

"What is then the remedy? The re "In order to ensure that the powers of medy, 1 submit, does not lie in the re

> यहां पर मैं अपने योग्य मित्र से यह निवेदन करना चाहता हूं कि अगर वास्तव में आप यह समभते हैं कि इस प्रकार के कानून लाने से जो कार्यवाही है वह दब जायेगी तो यह उनका मिथ्या भ्रम है। इस तरह के कानूनों से कार्य-वाही दबेगी नहीं बल्कि श्रीर श्रधिक तेजी के साथ आयेगी । उन्हें तो यह चाहिये था कि इस समय जनता में जो ग्रसन्तोष है उस ग्रसन्तोष को दूर करने का यत्न किया जाय।

> जैसे उदाहरण के लिए इन मित्रों ने देश के लिए दो नारे दिये हैं। एक नारा तो यह दिया है कि हम समाजबाद की दिशा में आगे बढ़ रहे हैं। तो मैं यह जानना चाहता हूं कि ग्रगर वे समाजवाद की दिशा में आगे वढ़ रहे हैं तो फिर इस तरह के काले कानून के लाने की श्रावश्यकता क्यों पड़ गई।

दुसरा नारा उन्होने ''गरीबी हटाग्री'' का दिया है। गरीबी हटाओं का नारा तीन महीने तक जिन्दा रहा ग्रीर चौथे महीने कब्रिस्तान में चला

such persons".

का नारा आ गया। देश के सामने बजट के रूप में जगह-जगह पर और देश भर में जो प्रदर्शन हए, इस प्रकार के कानन लाकर, इस प्रकार के श्रध्यादेश लाकर आप यह कल्पना नहीं कर सकते हैं कि देश को आगे ले जायेंगे और देश में ग्रागे चलकर ज्ञान्ति ग्रीर सुरक्षा हो सकेगी।

इसके बाद इसरे बड़े नेता . . .

श्री नेकी राम: गरीबी हटाग्रो के बारे में तो ग्रापने बतला दिया।

(Interruptions)

श्री निरंजन वर्मा : आप जो बात कहते हैं उसको समकाने के लिये हमारे पास शक्ति नहीं है ।

इसके पदचात श्रीमन्, श्री सुरेन्द्रनाथ बनर्जी रौलेट ऐक्ट के बारे में जो कई बातों में इस ग्रध्यादेश से खराब था ग्रीर जो वर्तमान ग्रध्या-देश है उससे भी गया बीता है, उसके बारे में उन्होंने कहा है 🤅

"If a right of this kind is taken away by a duly constitue court of law, no one would have the slightest objection. But to place such dangerous and illimitable powers in the hands of the executive authority, deliberating in secret, discussing in secret, deciding in secret, seems to me to be an infraction of personal rights which I almost shudder to contem-

यह एक दूसरे नेता ने इस प्रकार के कानून के बारे में कहा। कामनी कुमार चन्दा ने भी रौलेट ऐक्ट के बारे में अपनी राय दी है जो इससे भी अधिक खराव है और जिस चीज के लिए पंजाब में आपके पूर्वजों ने अधिक से अधिक बलिदान किया। इसलिये मैं यह निवेदन करना चाहता हं कि आप इस रौलेट ऐक्ट का साथ दे रहे हैं। ग्रापको ग्रपने पूर्वजों की स्मति को याद करना चाहिये वा और आप लोग सबसे पहले ब्यक्ति होते जो इस बिल का विरोध करने के लिए खड़े होते।

This Bill admittedly aims at curtailing liberty of the speech . . .

जैसा कि इसमें प्रजातंत्र की हत्या करने के लिए और उसकी स्वाधीनता के ऊपर कठारा-घात करने के लिए यह बिल लाया गया है।

The right of speech and action and some of the provisions have certainly no precedents in the jurisprudence of any other civilised country.

संसार में कोई देश ऐसा नहीं है जहां पर इस तरह का काला कानून हो। जिस प्रकार का काला कानून हमारे देश में आ रहा है। श्रीमन् मैं अपने योग्य मित्र से पूछना चाहता हं कि काश्मीर के प्रश्न पर ग्रौर पूर्वी प्रान्तों के प्रश्न पर आपने यह बात बतलाई कि वहां पर जिस प्रकार की इस समय स्थिति है उसकी वजह से हम इस प्रकार का कानून लाने के लिए वाधित हए हैं। मैं आप से पुछना चाहता हूं कि अभी हमारी प्रधान मंत्री जी काश्मीर गई ग्रीर उन्होंने वहां पर भाषण दिया कि काश्मीर का मामला हमेशा के लिए सूलभ गया है और उसको कोई चैलन्ज नहीं कर सकता है तथा देश के साथ उसका भाग्य जुड़ गया है। लेकिन दूसरे ही दिन मौलबी फारुक ने इसके बारे में कहा कि प्रधान मंत्री की जो बात है वह गलत है क्योंकि काश्मीर का मामला अभी ज्यों का त्यों पड़ा हुआ है। क्या आपके पास कोई कानून नहीं था जिसके द्वारा ग्राप मौलबी फारुक को पकड सकते। ग्रापने उन्हें ग्रभी तक नहीं पकड़ा क्योंकि इसमें लिखा हुआ है कि यह कानून काश्मीर पर लाग नहीं होगा ।

श्री क्रोम मेहता: वहां पर दूसरा कानून मीज़द है।

श्री निरंजन वर्मां : मैं वही निवेदन कर रहा हुं ग्रौर कुपा करके दो मिनट सून लीजिये। कानृत पास होते हैं और कानृत के द्वारा प्रशा-सन चलाया जाता है, लेकिन देखा यह जाता है कि किसके हाथ मजबूत है ग्रीर किसके कमजोर

हाथ हैं। आपके कमजोर हाथ हैं। इस लिये ग्रगर ग्रापके हाथ में यह कानून ग्रा गया ग्रीर यह कानून बन गया तब भी हमारा विश्वास है कि देशद्रोहियों को इस कानून से कोई भी नुक्सान नहीं होगा। उनके ऊपर ग्राप के कानून का हथौड़ा नहीं चलेगा । जो भी इस कानून का भार होगा वह विरोधी पार्टियों को कुचलने के लिये उनके ऊपर पड़ेगा और आप अपनी कुर्सी पर हमेशा जमे रहें इसके लिए इसी का दूरपयोग होगा। यही कारण है कि ग्राज देश इस प्रकार के कानुनों का विरोध करता है।

हम आपसे प्छते हैं कि कनाडा में ब्रिटेन में और दूसरे स्थानों में देशद्रोहियों के लिए कानुन हैं. लेकिन इन 23 वर्षों के बादया तो जाप कहिये कि आपके यहां देशद्रोही नहीं हैं श्रीर अगर आप यह कहते हैं कि आपके यहां भी देश-द्रोही हैं तो सरकार को कौन से विच्छ ने काट खाया था कि ग्राज तक सरकार यहां पर देश-द्रोहियों के लिये कानून नहीं बना सकी। सरकार यही बताये कि कौन से विरोधियों ने मना किया या कि देशदोहियों के लिए जो कानून बनाया जायगा उसमें हम किसी प्रकार से बाधा डालेंगे।

हम कहते हैं कि इस प्रकार के कानून को लाने की कोई ग्रावश्यकता ही नहीं थी। इसमें लिखा है कि स्टेट के विरुद्ध ग्रगर कोई कार्य होगा तो इसका उपयोग होगा परन्तु हम पूछते हैं कि ग्रापने मास्टर तारा सिंह के बारे में जो सप्रीम कोर्टने रूलिंग दी 📭 4 ए के बारे में उसका अध्ययन आपने नहीं किया । उसमें स्पष्ट बतलाया गया है कि अगर इस प्रकार कोई कार्रवाइयां की जाती हैं तो स्टेट के क्या ग्रधि-कार हैं। इसलिए मैं अपने योग्य मंत्रियों से प्रार्थना करूंगा कि 124 ए जो इंडियन पेनल कोड की घारा है उसका वे अध्ययन करें। उस की विद्यमानता में, फिमिनल प्रोसीजर कोड की बारा 107 से 110 तक और 151 की विद्य-

मानता में और इस प्रकार की दसरी भी बहत सी कानुनों की घाराएं हैं जिनमें आप किसी भी व्यक्ति को पकड़ सकते हैं। ग्रीर पकड़ने के बाद आप उसके ऊपर मुकदमा चला सकते हैं। प्रश्न यह है कि यह सरकार मुख्यमा चलाने से डरती है। मुकदमा यह सरकार इस लिए नहीं चलाना चाहती कि इस सरकार की जो मशीनरी है वह बहुत निकस्मी है, उसके पास एविडेंस भी काफी नहीं इकटठा हो पायेगी। यह सरकार स्वयं अपनी मशीनरी को अपने हित के लिए उपयोग करना जानती है, लेकिन राष्ट्र के हित के लिये, समाज के हित के लिए, अपने प्रशासन के सुधार के लिए यह सरकार अपनी मशीनरी का उपयोग करना नहीं जानती। यही कारण है कि इस प्रकार के काले कानुनों पर इस सरकार की आश्रित होना पडता है।

Maintenance of Internal

श्रीमन, इसके ग्रतिरिक्त ग्रभी जैसा कि मैंने निवेदन किया कि यह कानून के रूप में जो ग्रध्यादेश ग्रा रहा है देश भर में इसके विरुद्ध बहुत अधिक बातावरण बिगडने की आशंका है। हम समभते हैं कि हमारी टेजरी वेचेज के योग्य मित्र हमारी बात का समुचिन उत्तर देंगे। उन्हें इस बात से शंकित नहीं होना चाहिये कि अगर वह यह समभते हैं कि उनका यह सही कदम है या हमारे यहां पर जो देशद्रोही जिस प्रकार की गतिविधियों में भाग ले रहे हैं श्रीर जिनके कारए। राष्ट्र का ग्रहित होता है उन को रोकने में विरोधी दल कोई वाघा डालेंगे आ अडंगा लगायेंगे। विरोधी दलों का किसी प्रकार से भी ऐसा प्रयास नहीं है लेकिन उनको इस बात की गारंटी देने के लिये तत्पर होना चाहिये कि इस प्रकार के कानून का भार विरोधी दलों पर जिस प्रकार से होता रहा है उसी प्रकार से नहीं होगा। इस बात के लिए हकूमत जब तक गारंटी नहीं देगी तब तक लोगों के मस्तिष्क और सारी जनता के मस्तिष्क में इस प्रकार की विचार-धारायें उत्पन्न होती रहेंगी।

> धारा 3 में पब्लिक आईर के बारे में बत-Security Ordinance. 1971

लाया गया है। मैं अपने योग्य मित्रों का ध्यान इस ओर ग्राकषित करना चाहता हं कि फ्रिमि-नल प्रोसीजर कोह में काफी ऐसी व्यवस्था का वर्णन है और बहन सी धारायें उसमें ऐसी हैं जिनसे ग्राप पीस ऐंड आर्डर स्थापित कर सकते हैं। जब यह बात है तब फिर नये कानुनों की, नये अध्यादेशों की और नई धाराओं की कोई आवश्यकता नहीं रहती। उसी प्रकार मेंटीनेंस श्राफ सप्लाइज ऍड सर्विसेज एशोशियल टुदि बम्यनिटी की अध्यादेश में कोई व्यवस्थात्मक टिप्पेंगी होनी चाहिये थी कि ग्राप क्यों ऐसा समभते हैं कि एशोशियल सप्लाइज और एशो-शियल सर्विसेज से आप का मतलब उन्हीं से है जिनको ग्राप ने समय-समय पर पहले प्रचारित किया है। तो एक टिप्पणी इसमें भी इस प्रकार नी जोड देते ताकि जनता और कानून के सम-भने वालों की समभ में यह बात ग्रा जाती कि ग्राप का मतलब यह है। तो इस दृष्टि से यह अध्यादेश भी अष्ट्रा है और अपूर्ण है। इसके साथ ही श्रीमन्, रौलट ऐक्ट ने जुडिशियरी के लिये इन्छ मान्यता दी और अगर आप समभते थे कि जुडिशियरी को मान्यता दे दें या बोर्ड को मान्यता दे दें इस अंश पर भी अगर हम देखते हैं कि किसी आदमी को गिरफ्तार किया और उसके बाद उसके ग्राउन्ड ग्राफ डिटेंशन दिये गये और उसके बाद उसका सारा केस वोर्ड के सामने रखा जायेगा। ग्रगर यह होता तो भी इसे स्वीकार किया जा सकता है, लेकिन श्रगर सरकार भ्रपने कारनामों में इतने नीचे गिर जाय किपलिस जिसके बारे में साक्ष्य विधान की घारा 28 से 30-32 तक घारायें हैं कि वह अविश्वस-नीय है, उनके सामने दिया हुआ कंपेशन अवि-इयसनीय होगा, उन सारी वातों को भूलाकर इस सरकार ने यह अधिकार कमिश्नर फार पुलिस बम्बई, कलकत्ता, मद्रास ग्रीर हैदराबाद को दिया इसको देखकर हम समऋते हैं कि निश्चित रूप से सरकार ग्रपने वचनों से गिर गई है और सरकार परम्पराध्रों को तोड़ रही है किला का काम एक्जीक्यूटिव से नहीं कराना चाहिए। वह पक्षपात कर रही है। इस सदन ने वार-बार एक्जीक्यूटिव और जुडिशियरी को अलग करने का यत्न किया, लेकिन फिर पुलिस कमिश्नरों के अधिकार में यह वातें दे दी गयीं यह इस देश के लिये, इस देश की जनता के लिए और इस प्रजातंत्र के लिये, तीनों के लिए ही दुर्भाग्यपूर्ण वात है।

श्रीमन्, इसी तरह से उन्होंने यह लिखा है कि:

"When any order is made under this section by an officer mentioned in subsection (2), he shall forth-with report the fact to the State Government to which he is subordinate together with the grounds on which the order has been made and such other particulars as in his opinion have a bearing on the matter, and no such order shall remain in force for more than twelve days after the making thereof unless in the meantime it has been approved by the State Government..."

इसका तात्पर्य यह है कि गिरफ्तार व्यक्ति को 12 दिन तक तो हवालात में रहना पड़ेगा। इसके बाद ही उसके प्रकरण पर विचार होगा जब कि हमारे संविधान की यह राय है कि किसी ग्रादमी को गिरफ्तार करने के 24 घंटे के भीतर उसे मैजिस्ट्रेट के सामने पेश करना चाहिए और उस का तात्पयं यह है कि किसी को इस तरह से हैरेसमेंट न हो। ग्रगर शासन की कृद्ध्टि किसी पर पड़ जाय तो बदला लेने की भावना से वह किसी की फंसा सकता है। हमारे शासन की मनोवृत्ति इस प्रकार की हो रही है कि जिस प्रकार इंग्लैंड के राजाग्रों की हुई थी। उनका हाल सब को मामूल है। वहां पर हैवियस कारपस किन दशाओं में लाया गया और उसके कारण ही एक राजा को फांसी पर लटकाया गया था तव कहीं जा कर प्रजा को वह अधिकार मिला था। वहीं सारी कहानी क्या यह सरकार भारतवर्ष में भी दौहराना चाहती है ? और मैं समभता हं कि जिन लोगों को बाहर के देशों में प्रजा के लिए लड़े गये श्री निरंजन वर्मा

Re disapproval of

संघर्षों और लडाइयों में रूचि रही है वे यहां भी इस प्रकार प्रजातंत्र का गला घुटते देखना पसंद नहीं करेंगे और वे भी इस प्रकार प्रजा का गला घोंटे जाने के विरोध में होंगे। इसलिए मैं समभता हं कि इस प्रकार का कानुन नहीं आना चाहिए । इसके अलावा इसको बेलेबिल भी होना चाहिए । इसको काग्नीजेबिल ग्राप रख लें इसमें हमको कोई एतराज नहीं है लेकिन इस प्रकार से किसी को जबरदस्ती रोक लें यह उचित नहीं है। इस प्रकार के आफेंसेज वेलेबिल होने चाहिए। यह कातून एक एक वाक्य में श्रवरा, अस्पष्ट और इतना भ्रामक है कि इस पर बहुत कुछ कहा जासकता है लेकिन फिर भी हम समभते हैं कि हमारे मित्रों ने जिस अध्यादेश को जारी करने के लिए राष्ट्रपति महोदय को प्रेरित किया वह सर्वाश में निकम्मा है और उसको समाप्त कर दिया जाना चाहिए ग्रौर उसको समाप्त करने के साथ जो यह जिल आया है उसके लिए भी मेरा निवेदन है कि उस को कानून नहीं बनाया जाना चाहिए, यही मेरी सम्मति है।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): May I point out-I did not want to interrupt Shri Niranjan Verma-that has spoken on the Bill? Right through one after another, he has quoted from the clauses. And this only points to the difficulty in separating the two. I, therefore, just wanted to bring this to the notice of the House, I think other hon. Members will also necessarily speak on the Bill. This is the position.

श्री निरंजन वर्मा: मैं अपने योग्य मित्र को उत्तर दिये देता हं थोड़े शब्दों में उन्होंने जो कुछ कहा वह है, बास्तव में यह जो बिल है ग्रौर यह जो अध्यादेश है इन दोनों का सबजेक्ट मैटर एक ही है और एक ही प्रकार से है और उनमें कोई विशेष शब्दों या वाक्यों का भी अन्तर नहीं है । ऐसी कोई बात नहीं है ।

श्रीकि लो । पन्त : यही तो मैं भी कह रहा हं। ब्रापके समक्त में नही आया। यही तो हमारा भी रोना था।

श्री राजनारायरा : श्रीमन, पन्त जी ने जो श्रापके सामने एक एतराज कहिए या सुभाव कहिये दिया है . . .

श्री के० सी० पन्त : कूछ नहीं है, न सुफाव है और न एतराज है।

श्री राजनारायरा : इस समय हम प्रस्ताव से सम्बन्धित हैं, आडिनैस, ग्रध्यावेश का निरन्-मोदन करने से, तो उसमें क्या बात नहीं है जो कि वर्माजी ने कही ! जब बिल आयेगा तो देखा जायेगा।

श्री उपसभापति : उनका मतलव यही था कि अध्यादेश और विल एक ही है।

श्री र जनारायरा : हम नया करे, हम बिल का निरन्मोदन तो कर ही नहीं सकते, हम तो अघ्यादेश का निरनुमोदन कर रहे हैं। अघ्या-देश में वह बातें है। अगर अघ्यादेश निरन्-मोदित हो जाता है तो फिर देखेंगे कि बिल पर कब विचार करते हैं चौथे या पांचवें दिन।

श्री महाबीर त्यागी: बिल तो फिर भी ग्रा सकता है।

श्री एस० डी० मिश्र (उत्तर प्रदेश): श्रीमन्, यह बात सही है, जैसा कि माननीय मंत्री ने कहा कि विधेयक पर और इस प्रस्ताव के ऊपर विचार करने पर कुछ बातें ऐसी आयेगी जो कि बराबर मिली जुली होगी छौर आर्गु मेंट्स भी बिल्कुल कामन हो सकते हैं, यह अनएवायडेविल है। यह मैं मानता हं कि यह है। लेकिन इससे, जैसी कि सदन में चर्चा हुई, जैसी कि सदन में मांग हुई, लोगों को कुछ टाइम मिल जाता है, एक होता है और फिर दूसरा होता है तो परिस्थित दूसरी होती है।

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इसलिए भी दोनों बहुत जरूरी था। बहु तो हुई बात।

अब यह प्रस्ताव जो आडवासी जी ने प्रस्तुत किया है और ग्रभी वर्मा जी ने जो संबंध में चर्चाकी उस पर यह बात है कि सचमूच में यह तो सही है कि 7 मई को यह अध्यादेश आया और यह कुल 17 दिन पहले आया जब कि सदन मिलने वाला था और सदन के मिलने की नोटिस सदस्यों को दे दी गई थी, सदस्यों को सुचना दे दी गई थी कि 24 तारीख को राज्य सभा मिलेगी और इस तारीख को लोक सभा मिलेगी । यह नोटिस माननीय सदस्यों को मिली हुई थी तब 7 मई को इस ग्रध्यादश को जारी करना कहां तक उचित है, कितना ही जरूरी हो वह तो एक बात है कि उस विषय पर मैं हो सकता है कि सरकार से कुछ श्रंश तक सहमत होऊं लेकिन जिस तरीके से इन्होंने किया, जिस समय किया, वह सचमूच में निन्दा की बात है। और किस तरह से किया । आज प्रिवेंटिव डिटेशन का कानून है जिसका कि नाम ही आपने बदल दिया - मेनटेनंस आफ इंटरनल सिक्योरिटी बिल।

श्री राजनारायरा : इसको प्रिवेंटिव डिटेंशन मत कहिए।

श्री एस० डी॰ मिश्र : इनका मतलब तो वही है। प्रिवेटिव वर्ड आलरेडी कांस्टीटयुशन में है। वह जवाब देंगे-व्हाट इज देयर इन दि नेम-नाम में क्या है, अर्थ वही है। लेकिन बहरहाल इन्होंने ऐसा किया कि इस अध्यादेश को जारी किया केवल 17 दिन पहले। पता नहीं कि 17 दिन पहले कितनी बड़ी इमरजेंसी थी। केवल पाकिस्तान की बात करते हैं कि बार्डर पर चल रहा था तो उसके लिए एक्टस द्यालरेडी है, एसप्वायनेज एक्ट है, फारेनसं एक्ट है।

श्री महावीर त्यागी: उसके श्रनुसार कोई एक्शन तो नहीं लिया।

भी एस० डी० मिश्र : ग्रभी उस बात पर श्राता हं, एक्शन की बात बाद में आयेगी तो उसकी इतनी बड़ी आवश्यकता नहीं थी और ग्रगर ग्रावश्यकता थी तो माननीय मंत्री जी यह वता दें कि 7 मई के बाद आज तक या कल तक जब कि यह जबाव दें तो कितने फारेनसं या कितने लोगों को इसके ग्रन्दर पकड़ने की जरूरत पड़ी । क्या इमरजेंसी, कौन सी इमरजेंसी पडी थी।

ग्रीर श्रीमन सब से दखद बात तो यह है कि जब सरकार कमजोर रहती है तब तो कोई भी साधारएा से साधारएा कानून पर अपोजीशन के नेताओं से बात करती है, हमेशा यह करती है लेकिन जरा सी ताकत आई, जैसा कि मैसिव मेजारिटी जो इनका वर्ड है, चुनाव में ग्रा गए, ठीक है आ गये. . .

श्री ब्रह्मानन्द पांडे : ग्रापको दूख है ।

श्री एस० डी० मिश्र : नहीं, हमें नहीं है। दूख है क्योंकि वह, पंडा जी, फ्लोर क़ास करके उघर चले गये हैं। हमें तो दुःख है, पंडा जी तो दूसरे दल में थे, कूद कर उघर श्रृड में चले ग्छ । (Interruption) मेहरबानी करके इन्टरप्ट न करें, मुभे सुनें।

तो मैं यह कह रहा था इस सम्बन्ध में, 7 मई को यह हो सकता था-इतना यह विधेयक महत्वपूर्ण है, जीवन श्रीर मरु का सवाल है, कांस्टीटयुशन में एक अपवाद के रूप में अधिकार सरकार की दिया गया इमरजेन्सी के समय, तो इन्टर्नल सेक्योरिटी को बहुत बड़ा डेन्जर हुआ भीर यह कानून बना कर जागू किया सरकार ने. 7 मई को ग्रापने - एकदम से, जैसे नशे में चर होते हैं आप ताकत से नशे में चूर हो गए, एक भी अपोजिशन वाले को कन्सल्ट नहीं किया, हम लोगों पर तो ग्रापकी निगाह खराब है, हमसे न भी पूछा लेकिन यहां तो जिनसे चोली ग्रीर दामन का साथ है, जो कम से कम एक दो दलों से तो रहा है-कम्युनिस्ट पार्टी से

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श्री एस० डी० मिश्र] रहा है, डी०एम०के० से हो रहा है-अब थोड़ा बिछड़ाव हो रहा है, उन सब को कन्सल्ट नहीं किया. . .

श्री ग्रोम मेहता : हम ग्रापके साथ जा रहे हैं।

श्री एस० डी० मिश्र : हमारे साथ जा रहे हैं, यह नहीं मालूम, मेरा पौइन्ट यह है कि इतने नशे में चूर आप हो गए कि उनको तक नहीं बूलाया। एक समय था, पिछले साल तक, और हमने वह भी दयनीय कहानी देखी कि कोई भी बात हुई तो भूपेश गुप्त चैम्बर में बैठे हए हैं-कम से कम भूपेश गुष्त, कोई श्रीर नाम न लूंजो हो. . .

श्री राजनारायमा : ले लीजिए।

श्री एस० डी० मिश्र : ग्रव नहीं। राज-नारायरा न उस समय थे न ग्रव हैं। भगवान जाने आगे होंगे कि नहीं।

श्री क्रोम मेहता: हमारे लिए तो हैं।

श्री एस० डो० मिश्र : अच्छा है, ग्राप उन से साथ हो जाइए । तो श्रीमन्, मैं यह कह रहा था कि किसी विरोधी दल से कोई चर्चा तक नहीं हुई। श्रीर चर्चा क्यों जरूरी थी ? ऐसा विषम बिल ग्राप लाए है जिसमें कि बड़ा मत-भेद है, अपोजिशन में मतभेद है और अगर मैं कहं, ग्रापका व्हिप न चले तो कांग्रेस (आर) में बहत मतभेद है।

श्री श्रोम मेहता: नहीं, कोई मतभेद नहीं है कांग्रेस (ग्रार) में।

श्री एस० डी० मिश्र : ग्रोम मेहता जी जरा उनकी पार्टी के जो मेम्बर हैं लोक सभा में, श्री नहट्टा, उनकी लोक सभा में दी गई स्पीच पढ़ लें। मैंने पढ़ लिया, इसलिए कहता हं। मेरी स्पीच कम विटर होगी। उन की स्पीच

पढ़ लें, वह अभी कांग्रेस (ग्रार) के हैं। उनकी स्पीच लोक सभा में ग्रौर बिटर हुई है। उनकी स्पीच को ग्राप देखिए कि किस तरह से उन्होंने इसका विरोध किया। अब वह बात दूसरी है कि कुछ लोग वहां हैं कांग्रेस (बार) में कम्यू-निस्ट विचारधारा के। वह बात दूसरी है, उस से हमारा मतभेद उनके साथ रहना है और वह एक मुख्य काररा था कि कांग्रेस का स्प्लट हम्रा । लेकिन खास तौर से जब इतनी मासिव्ह मैजारिटी के साथ गवरमेंट ग्राई है, जब इसको अपने बहुमत में शक नहीं है, तब तो कम से कम यह चाहिए था कि विरोधी दलों से बात करती। बात यहीं तक नहीं करते कि यह बिल जो ला रहे हैं यह मेंटेनेन्स आफ इन्टर्नल सेक्योरिटी के लिए जरूरी है बल्कि एक एक क्लाज पर बात करते। आज मैं साफ कहना चाहता हं, कम से कम हमारी पार्टी की नीति यह है कि ऐसे कानून हो सकते हैं जरूरी हों श्राज की दशा में। ऐसे कानून जब कि ऐसी पार्टियां हैं जो कि संविधान को तोड़ना चाहती हैं, जोकि नक्शलइट्स को लाना चाहती है, जरूरी हो सकते हैं, फिर भी इस बात की जरूरत थी कि जो दफायें एक, दो, तीन, चार, दस ग्राप लाए हैं, उन पर कम से कम विचार हया होता। मेरे मन में आता है कि मैं इस विल का समर्थन करूं लेकिन जब बिल के अध्यादेश को देखता हं, एक एक बलाज को देखता हं, तो लगता है कि न करूं। ग्राज स्थिति यह होती है जिसको कहते है-विटवोन द डेविल एण्ड द डीप सी । ग्राज अगर सरकार इस ग्रध्यादेश के बिल का समर्थन चाहती थी तो उसका फर्ज था कि अपोजिशन को इसमें अपने साथ लेती, एक एक प्राविजन में साथ होता ग्रौर पिछला इतिहास बताती कि किस तरह से हमने इसका उपयोग किया है किस तरह से उपयोग सही हुआ है। हम शायद कहते कि सेन्ट्रल ऐक्ट की जरूरत नहीं है, हम शायद यह कहते कि सब स्टेट्स में यह नियम लागू है, केवल 3 राज्यों में यह नियम लागू नहीं है, वह

हे गुजरात, पंजाब श्रीर श्रासाम । गुजरात श्रीर पंजाब में श्राज बेजीडेन्ट रूल है और श्राप वहां पर फौरन ला सकते थे श्रीर इसका वहां पर प्रोबलेमेशन कर सकते थे । श्रापकी श्रासाम में मैजारिटी है, आप इस कानून को वहां पर ला सकते थे ।

एक माननीय सदस्य : वहां पर फलरुद्दीन जी है।

श्री एस० हं । सिश्व: यहां पर किसी के नाम लेने की जरूरत नहीं है। स्राप इस कानून को वहां पर फौरन ला सकते थे और विना सेन्ट्रल ऐक्ट लाये शायद आपकी मन्शा पूरी हो जाती। मगर ग्राप यह तक देंगे कि हमको यूनीफार्मिटी चाहिये। इस तर्क में पन्त जी गृढ व्यक्ति हैं। वह इया तक देंगे। वे तक देंगे कि हमें सब जगह पर यूनीफार्मिटी चाहिये। मैं यह पूछना चाहता ह कि इस कन्ट्री के अन्दर कहां कहां यूनीफार्मिटी लायेंगे। वे कहते है कि हम प्लान में यूनीफार्मिटी लाना चाहते हैं, एडिमिनि-स्टेशन और सारे कन्टी के ला में यूनीफार्मिटी लाना चाहते है। लेकिन मैं यह निवेदन करना चाहता हं कि हमारा एक बड़ा देश है और उस में तरह तरह की विचारधारायें है तो फिर युनीफार्मिटी लाने की क्या जरूरत है। तो हम लोग इस पर विचार करते। बहुत सी बातें ऐसी है जिसके बारे में हम उस समय माननीय पन्त जी से पूछते, मन्त्री जी से पूछते, प्रधान मन्त्री साहिबा से पुछते कि इसके अन्दर जो आपने 1969 तक लागु किया है, क्या कोई पोलिटिकल वर्कर पकड़ा गया? क्या कुछ अपोजीशन के लोग केवल इसलिए पकड़े गए कि वे आप से आई द आई नहीं देखते थे । क्या ग्राप हमें आश्वासन दे सकते हैं कि इस विल में कौन सी घाराओं को हटायेंगे और कौनसी घाराओं को बढावेंगे ?

आपने देश के अन्दर एक नया नारा 'गरीबी हटाओं' का दिया है, अगर आप गरीबी नहीं

हटा सके 6 महीने के अन्दर और उसके बाद हमने इसके खिलाफ आन्दोलन किया तो क्या उसके लिए ग्राप हमें नहीं पकड़ेगी ? हम इसके लिए चर्चा करते, इसमें प्राविजन करवाते, लेकिन आपने इसके बारे में कोई मौका नहीं दिया। ग्रापने यह किया 'छोडो या ले लो।' लीव इट ग्रीर हैव इट । इ ग्रीर डाई । इस तरह से ग्रापने एक विल लाकर रख दिया। ग्रापने यह भी अधिकार नहीं दिया कि इसके बारे में हर साल चर्चा हो। स्वर्गीय सरदार पटेल के जमाने में जब प्रिवेन्टिव डिटेन्शन ऐक्ट था तो हर साल पालियामेंट में आकर उसकी सैक्शन ली जाती थी। ग्रापको शायद यह बात भी याद नहीं है, लेकिन जो यह बिल है उसकी कम से कम अपने जमाने तक तो सीमित रखते. चार साल तक करते, तीन साल तक करते, दो साल तक करते और हर दो साल के बाद पालियामेंट के सामने रिव्य होता, चर्चा होती कि क्या इसका दुरुपयोग हुया है और क्या इस का उपयोग हुआ है। कौन नागरिक इस देश में ऐसा होगा जो यह चाहेगा कि इस देश की इन्टरल सिक्योरिटी खतरे में हो, कौन नागरिक ऐसा होगा जो यह चाहेगा कि जो पाकिस्तानी स्पाईज हैं, जो विदेशी स्पाईज है, वे हमारे यहां जासुसी का काम करें। लेकिन मैं आपसे पुछना चाहता हं कि आपने कितने लोगों को पकड़ा है जबिक आपके पास जगह जगह स्टेट्स में ऐक्टस है ?

ग्राप यह भी बतलाइये कि आपने इस ऐक्ट का दुरुपयोग तो नहीं किया? मुक्ते तो ग्रपने प्रदेश के बारे में याद है उस समय काफी हल्ला गुल्ला हुन्ना था और यह कुछ वर्षों की बात है। श्री शिब्बन लाल सक्सेना जो हमारे लोक सभा के सदस्य है, उन्हें गोरखपुर में इस कानून के तहत गिरफ्तार कर लिया गया था जबकि वहां पर शूगर फैक्टरी में स्ट्राइक हुई थी। उन्होंने उसमें भाग लिया और वे पकड़ लिए गए। ग्राप इसको उपयोग कहेंगे या दरुपयोग कहेंगे। मुभे वह भी याद है जब हैदराबाद में एन०जी० ग्रोज० की स्ट्राइक हुई थी तो उस समय ब्रह्मानन्द रेडडी की सरकार ने वहां के कर्मचारियों को पकड लिया था। अगर हम से पूछा गया होता तो हम इस विधेयक बनाने के पहिले जो प्रिसिपल्स हैं उनको स्वीकार करते । इस सम्बन्ध में पालियामेंट में एक्योरेंसेज होने चाहिये थे। हमें मिनिस्टरों के जवानी एइयोरेंसेज नहीं चाहिए क्योंकि उनके जबानी एइयोरेंसेज कितने दिन रहेंगे। ग्राज वे मिनिस्टर है तो कल नहीं है। मिनिस्टर तो ऐसा लगता है कि हर सीजन में मिनिस्टर बदलने वाले हैं। आज मिनिस्टरों के कोरे ग्राइवासन से काम नहीं चलेगा जब तक कि वे घाइवासन स्टैट्यूट बुक में नहीं या जाते है। तो हमारी शिकायत यह है कि पोलिटिकल वर्कस, देड युनियन लीडर्स ग्रीर पोलिटिकल पार्टीज के साथ केवल मतभेद होने के कारण ग्राप इसका दृश्पयोग नहीं कर सकते हैं । हो सकता है कि ग्राप इसका दुरुपयोग करें। ''ग्राप'' शब्द का जब मैं इस्तेमाल करता हंतो श्री पन्त जी ग्रौर दीक्षित जी के लिए नहीं करता हैं। ग्राप कहां ग्राते हैं इसमें। ग्रापने तो अपने अधिकार अब एडीशनल मजिस्टेट तक को दे दिये हैं। डिस्टिक्ट मजिस्टेट की एडवाइजरी कमेटी होगी और उसमें जज भी होंगे। स्राप जानते है ग्राजकल जज के क्या क्वालिफिकेशन्स हैं।

10 ईयर्स एक्सपीरिए स वाले अगर वकील लोग हैं तो वे जज हो सकते हैं। किसी की बेइज्जती करने का हमारा मतलब नहीं है। लेकिन आज इस कंट्री में इतने बीफलेस लायसं मौज़द हैं जो कि बीस-बीस वर्ष बकालात करके बैठे हैं । किसी को ग्रगर पोलिटिकल मोटीवेशन में एडवाइजरी कमेटी में डाल दिया गया तो लायसं की एक पार्टी नहीं है, उनकी भी पार्टियां हैं। वे कांग्रेस (ब्रार) में हैं, इसमें हैं, उसमें हैं। जैसा आज कारपोरेशंस में हो रहा है, पब्लिक

Security Ordinance, 1971 सेक्टर ग्रंडरटेकिंग्स जो बन रही हैं, उनमें हमको शिकायत नहीं है। शिकायत यह है कि कार-पोरेशंस बनती हैं कांग्रेस (ग्रार) को फीड करने के लिये, हारे हये लोगों को फीड करने के लिए, इनएफिशिए'ट व्यूरोकेंटस को फीड करने के लिये। तो ग्रगर इस तरह की बात उसमें ग्राई ग्रीर इसी तरह से कमेटी बनी ग्रीर इसमें उन्हीं लोगों को रखा गया जो कि जज हो सकते हैं और जज हो सकने की क्वालिफिकेशन केवल 10 वर्ष की वकालात है तो इस कंट्री में काफी लोग हैं, कुछ नहीं हजारों आदमी ऐसे हैं जो यह बवालिफिकेशन रखते हैं। अगर हम से सलाह ली गई होती तो हम शायद सलाह भी देते कि नहीं, इसमें रिटायर्ड जजेज को रख दो, इसमें कुछ ऐसे लोगों को रख दो जो इस काम को कर चुके हैं। लेकिन आपने बात नहीं सूनी। ग्रांपका तो यह तरीका ही नहीं था। ग्राज हम कहते हैं चंकि हमारे दिल में चिता है, हम चाहते हैं कि इस तरह के सिक्योरिटी विल्स कुछ न कुछ देश में होने चाहिये। लेकिन इसके तरीके के साथ हम विल्कुल सहमत नहीं हैं। ग्राप तो पर्मानेंटली इसको स्टैटयूट बुक पर रख देना चाहते हैं। ग्राप देखिये कि एक जमाना था जब 1950 में इस तरह का एक बिल पटेल साइब लाये थे तो साल भर के लिये लाये थे। श्राप कम से कम इतना ही कहते कि हम हर साल इसको रेब्यू करेंगे, आप कहते कि दो वर्ष तक के लिये चाहिये । आपने सिलेक्ट कमेटी में भी इसको नहीं भेजा। तो श्राप अपनी भेजा-रिटी का द्रुपयोग मेहरवानी करके इस तरह से न करें, इस देश का उपहास न करें। मेजा-रिटी किसी की ग्राती है तो चली भी जाती है। श्रापकी भी चली जा सकती है। हो सकता है श्रौर भी मिले। भगवान करे मिले। न मिले यह दूसरी बात है, यह जनता पर मुनहसिर है। लेकिन मैं यह समऋता है कि आप जिस तरह से अध्यादेश लाये वह एक ग्रच्छी बात नहीं थी क्योंकि ग्रापने उस पर हमको विचार करने का मौका नहीं दिया । आपको अधिकार देते

Maintenance of Internal

हमको डर लगता है, बहुत डर लगता है। किसी
सरकार को अधिकार देने में हमको आपित नहीं
होनी चाहिये। खास कर हमारी पार्टी का यह
रख है कि इस तरह के अधिकार आपको मिलने
चाहिये। लेकिन आपने बंगाल में देखा कि वहां
यह कानून तो था, आपकी सरकार थी, प्रेसिडेंट
रूल था, आपने क्या करामात करके वहां
दिखाया। वहां रोज मर्डसं होते हैं, लेकिन
आपने उसका उपयोग नहीं किया। बल्कि लोग
कहते हैं कि प्रेसिडेंट्स रूल में वहां ज्यादा मर्डसं
हुये। हम लोगों को आप कांफिडेंस में लेते
लेकिन आपने यह भी नहीं किया।

श्रापको श्रिषकार दिये गये थे आल इंडिया रेडियो के। ग्रापने एक कमेटीं बनाई श्रीर उस कमेटी ने यह रिक्मेंडेशन की कि ए॰ ग्राई॰ श्रार० श्रीर टेलीविजन का एक कारपोरेशन हो। उधर मैं ज्यादा नहीं जाऊंगा कि किस प्रकार का दुरुपयोग श्राप उसका कर रहे हैं। लोग कहते हैं कि यह श्रीमती गांधी की विक्टरी नहीं है, यह तो रेडियो की विक्टरी है। हम करते हैं तो श्राप हमें ही प्रतिक्रियावादी बतलाते हैं। क्या प्रगतिशीलता की निशानी है श्रीर क्या प्रतिक्रियावादी की निशानी है। मनु भाई शाह जी यहां थे तो प्रतिक्रियावादी थी श्रीर श्रव ग्राप के साथ बैठ गये तो प्रगतिशील हो गये। श्राप देखिये कि आप की डेफिनीशन क्या है.

(Interruption)

श्री ए० जी० कुलकर्गी (महाराप्ट्र) : नखरे क्यों करते हो ग्रा जाग्रो न इधर ।

(Interruption)

श्री एस० डी॰ मिश्रः श्रीमन्, अखवारों में में मैंन देखा था कुछ हफ्ते पहले की बात है बदरुदुजा, जो 75 वर्ष के हैं वह पकड़े गये। मैं उनकी सफाई नहीं कर रहा हूं, लेकिन मैं एक दूसरी बात कह रहा हूं कि आप देखें कि कितना डिस्फ्रिमिनेशनरी यूज आफ पावर्स है। मुभे मालूम हुआ कि जिवेटिव डिटेंशन के अंदर उन को पकड़ लिया गया और मुक्ते यह भी मालूम हमा है कि जिस रिपोर्ट के ग्राधार पर यह पकड़े गये है उस रिपोर्ट में कांग्रेस (आर) के एक वर्तमान मिनिस्टर भी शामिल हैं । उस रिपोर्ट के अन्दर उनका भी नाम है, लेकिन वह पकड़े गये। जिस डाकुमेंट के आघार पर श्री बदरुहु जा पकड़े गये हैं उस डाक्मेंट में वेस्ट बंगाल की कांग्रेस (ग्रार) के एक निनिस्टर का नाम भी है और वह नहीं पकड़े गये। क्या यह बात सही है ? हो सकता है कि मेरी इस्तला गलत हो। हमारे पंत जी बतलायेंगे कि यह बात सही है या नहीं और फिर में उनको यह सलाह देता हैं कि आप जम्मू काश्मीर को इसमें अलग क्यों किये हुये हैं ? जवाब में हमारे पंत जी कहेंगे कि कांस्टीट्यूशन की घारा 9 इसकी अप्लीकेबिल नहीं होने देती, तो आप रददी कानून लाने के लिए तो हाउस में ले याते हैं हम लोगों को, ग्राप प्रिवेंटिव डिटेंशन का कानून बनवा ने के लिए हैं जिसका इतना विरोध हो रहा है, लेकिन जिसमें जनता की मांग हैं कि तमाम जम्म और काश्मीर में वही सारे कानून हों कि जो हमारे देश में लागू हैं तो वह आप नापसंद करते हैं ग्रौर उसके लिए कोई कानून लाना नहीं चाहते, क्यों ? तो मेरा निवेदन यह है कि विरोधी दलों से उसकी तमाम बातों पर छानबीन करें और सारी बातें कर लें, कुछ डिसएग्रीमेंट हो जाय तो ऐसा बिल लाया भी जा सकता है, लेकिन यहां तो कोई एग्रीमेंट ही नहीं है। अब हमारे सामने श्राप्शन क्या है कि या तो हम इसको सपोर्ट करें या बिल्कूल विरोध करें।

एक माननीय सदस्य : सपोर्ट करने की इच्छा हो रही है।

श्री एस० डी० मिश्रः मेरा मन आपके पास नहीं, मेरे पास है। मन में होता है कि इंटरनल सेक्योरिटी की बात है, फारेनसं की बात है, इस्पाइनेज की बात है, इसको सपोर्ट करें, लेकिन जब बिल के प्रावि-जन्स देखते हैं, उसमें एक तरफा बातें देखते हैं

श्री एस० डी० मिश्र तो ऐसा लगता है कि ग्रापने इसमें बिलकुल of the intending speakers with me... नालायकी की है। आप अपने फर्ज से च्युत हुए हैं. आप अपनी जिम्मेदारियों से च्यूत हुए हैं, here श्राप श्रपनी जिम्मेदारी को निभाये नहीं हैं।

bitterness?

my opinion. फिर हम लोग शायद अध्यादेश लाने के पहले ग्राप लोगों को सलाह देते accommodate some other Members. . . कि हाउस होने वाला है, आप उसमें बिल लाइये। स्रापने देखा होगा कि 20 वर्ष से यह सरकार चल रही है श्रीर सेलेक्ट कमेटी आफ व्यु स्वीकार हो ही जाता है। आपको सेलेक्ट कमेटी के साम ने बिल लाने की बात नहीं सुभी थी। यह एक बहुत गंभीर सवाल है और जहां तक इन्टरनल सिक्योरिटी का सवाल है, उसमें हम आपके साथ हैं, लेकिन मेहरवानी करके तमाम उन बातों की जिनकी ग्रापसे हमने चर्चा की है, उन पर ग्राप चिन्तन करें कि ग्राप किधर जाना चाहते हैं। ग्राप डेमोक्रेसी में डिक्टेटोरियल एटीट्युड नहीं ला सकते । आपका एटीटयुड यह है कि आप कहे जायं डेमोफ़्रेंट two. At least our party will stick to that. ग्रीर काम करें डिक्टेटर के। ग्रगर डेमोक्रेसी में भी यही बात रही कि आप जो चाहें करें तो Minister has to be the same. सही बात यह है कि आप सदन को भंग कर दीजिये और 365 वहा के ग्रीर 100 यहां के सारा काम करें भीर बीच में इंवाल्वमेंट न होने पार्टी का एटीट्यूड आपके सामने रखा। इस प्रस्ताव के सम्बन्ध में मुक्ते केवल इतना ही कहना है कि जो यह प्रस्ताव आया है वह ठीक होते हये भी हम उसका समर्थन शायद न कर सकें, लेकिन मुभे दु:ख है कि जो प्रस्ताव जिस तरह से पन्त जी लाये हैं और जो अध्यादेश लाये हैं, उसका समयंन हम उसी प्रकार नहीं कर सकते।

MR. DEPUTY CHAIRMAN: I have to inform Members that I have got a very long list

SHRI A. G. KULKARNI: But they are not

MR. DEPUTY CHAIRMAN: Of course, we have decided that we have to SHRI A. G. KULKARNI: Why create complete both the measures by 6 P.M. on Friday. There is no doubt about that. If we stick to the sehedule, then we have to cut the list and we wiil SHRI S. D. MISRA: I am expressing not be in a position to allow some hon'ble Members to speak. So if the House agrees we can sit for one extra hour today so that we can

SOME HON'BLE MEMBERS: No, no.

SHRI A. G. RULKARNI: You call out the names of the Members who are not present and में किसी बिल की हो, आपका प्वाइंट strike them out. We can sit only up to tomorrow. We cannot sit upto Friday or Saturday.

> SHRI N. G. GORAY (Maharashtra): May 1 suggest one thing? The arguments against this Ordinance and against this Bill will be the same. So let the parties decide. Let hon'ble Members speak either on this or that.

> MR. DEPUTY CHAIRMAN: Parties are speaking on the Bill as well as on the Resolution.

> SHRI S. D. MISRA: The same speakers may not be repeated. We agree with Mr. Goray that the same speakers should be avoided on the

SHRI K. C. PANT: Unfortunately the

SHRI BALACHANDRA MENON (Kerala) : Sir, i am a very unhappy man today. I never expected that I would have to be with friends with whose politics I never agree. Even then दें तमाम विरोधी दलों का । और हमने अपनी adversity makes strange bed-fellows. Today we are together because we know what is it. store for us. I want to make it very clear that this Ordinaace is the worst that you can ever dream of, and it is unfortunate that you should have persuaded the President to

bring an Ordina ice when the Rajya Sabha was going to meet again. Before the Rajya Sabha could iave met, seventeen days before that you brought the Ordinance and, unfortunately, by a President who was a trade unionist, u ho worked along with us. It is a very unfortunate thing that you should have made him do this very bad act, a very unfortunate act.

Re disapproval of

As one who had been several times jailed from the British period onwards, I do not believe you even if .you were to say that this is not joing to be against political workers. Ft is gc ing to be against political workers, there is no other way. This is intended only fi r them. After such a massive vctory that you had. . .

SHRI K. P. SUBRAMANIA MENON: Only they say.

SHRI BALACHANDRA MENON: This is a fact you cannot deny. After the victory that you had and the awakening that the people had, was there any necessity for this? I do not think our politically awakened mass as would allow any disruptive activities. Wherever there is awakening, dissuptive activities cannot take place.

This country has for the first time awakened to a new consciousness. It is at this time that j ou are trying to disrupt the unity of the masses down below, disrupt the unity of the democratic forces that would have helped you to go forward and build up a new big democratic frontier. You have failed. Why should you have failed you have to analyse.

You have been speaking about a certain democratic programme. People were prepared to wait for you. People will again wait for yoi, but you have failed to inspire them y *Vo* are now afraid of them.

Therefore, you are turning againgt them. You want to frighten them. You want to disrupt them. That is the very class character of this Go\ernment, and it will be like that. It promises, but when the masses move it gets frightened. The bourgeois never forgets his class. And that is how you will react. We kno.v it. Therefore, I want to explain why I am opposing it. I am opposing it because it is against our democracy. 1 am opposing it because it weakens our dernperacy. 1 'itm opposing it because the

masses who are awakened will be beaten up by you and our democracy will become again a sham democracy. The peace that you want to maintain in this country will be the peace of the grave. 1 do not want it. I want healthy democratic traditions to come up.

SHRI K. C. PANT : Is he opposing the Resolution?

SHRI BALACHANDRA MENON: Please hear me. I am opposing the Ordinance. I am disapproving it. That is what I am saying. Unfortunately he cannot understand. He still thinks that just because he is there, this Act or this Ordinance will help him.

SHRI MAHAVIR TYAGI : You will be arrested as soon as you go out.

SHRI BALACHANDRA MENON: My erstwhile filends, very many of them, were with me in the mass movement against the British Government when we were fighting for independence. Some of them with me even inside the party. Though you have changed vour place, I can tell you, you cannot in any way frighten the people whom we have all helped to get awakened. The people have understood their rights now. You have not won. It is the people who have won. You do not know that. I would like to quote a famous Sanskrit sloka: nimitha matra bhava savya sachi. What are you ? You are nothing. If Madame Indira Gandhi thinks that she is changing the whole society, she is not. The people are doirg it. They are trying to make you the instrument. And if you fail, you will go and another instrument will come. You forget that. You have not understood what you are. You have not understood the democraitc masses. And you want to threaten them.

Last year you thought of such a Bill. But you didn't dare to bring. You had to depend on us at that time. That is a fact. You had to withdraw it. Now just because you have got the mandate, or you seem to think you have got the mandate, as my friend says, you think you can turn round. No, it will not be allowed. Sir, in 1940, when I first went to jail I was with some of my Congress filends inside the jail. Mr. Pant was telling the Houle the other day that it would not be used against the demo-

[Shri Balachandra Menon]

cratic masses or their leaders or the people. I was there in jail along with Pattabhi Sitaramiah, with Kamaraj Nadar, with Madhava Menon, who afterwards became the Home Minister; I was with them.

SHRI A. P. CHATTERJEE: That is why you have been spoiled.

SHRI BALACHANDRA MENON: Afler that, when the working class began asking for higher dearness allowance which they never had during the British period, when the started, Madhava who was the Home Minister detained me alongwith others. I was in jail for two years under British rule and then again I was detained immediately by the very roommate of mine.

SHRI CHITTA BASU: Jail-mate.

SHRI BALACHANDRA MENON: Jail-mate and room-mate: we were in the same room in the jail. And he was my friend; he knew me. So even if Mr. Pant were to tell me that it is not directed against the people who are leading the mass movement, how can I believe him? A much closer friend had behaved that way when he was in power.

SHRI K. C. PANT: How well did he know you?

SHRI BALACHANDRA MENON: He knows me from my boyhood days. We had been together in jail for two years. It was not just coming and going as we do here. It was something more than that.

SHRI BHUPESH GUPTA: Just one interruption. In this connection I am reminded of the story. One day Mr. G. B. Pant, his father, told me, 'Bhupesh Gupta, I am thinking of renovating the Tihar Central Jail and building a modern jail." I said, "Do it, we shall all support you because we shall never be in it. Therefore, you are quite right about the jail expansion and renovation. You are quite right, you will be there and w,. will not be there."

SHRI BALACHANDRA MENON: So, whenever there was difficulty in the Government from 1942 or so till 1954—they

never had a strong Government in Madhya Pradesh for a long period—and whenever they felt weak, the first people to be attacked were we because there would be some working class action somewhere. So we will be attacked. 1 can tell you, during such period when the then Labour Minister-I shall not mention his name-wanted that the blackmarketeers in Madras should be curbed—and Shri Annamalai Chettiar, Shri Alagappa Chettiar, Shri Murugappa Chettiar, all these great people were caught redhanded for blackmarketingwe were the people to go inside the jail and not they. When the NGOs moved into action, Mr. M. R. Venkataraman and I were the people to be detained and nobody else. And there was another time when we were inside the jail and my detention warrant had expired and when I managed to escape from the jail as my detention warrant had expired, my friend declared me as an absconder with a price on my head. Of course, there were people who gave me shelter. Apart from the working class there were people among the Congress men also who gave me shelter : ex-Ministers, prominent Congress leaders did it because they did not expect. . . (Interruption) You have a split mind even now. I know that many of you feel that this is wrong. You know it. You have been feeling it. The Minister ordeTs the arrest the ex-Minister gives me shelter. This has been so, it will be so, because you know you are doing a wrong thing. You know all the charge sheets contain the charges of murder, arson, looting, ete. I was never convicted for any offence. Every time this bit of paper will contain the same thing which was handed down by the British. . .

SHRI CHITTA BASU: Cyclostyled paper.

SHRI BALACHANDRA MENON: Yes, a cyclostyled paper, a huge document. Such documents will be there about many of you too. I do not know how many of you had such charge sheets there. Some friends have them. I know their past. Many of those people are now your Ministers. But unfortunately the District Magistrate will not go through your papers, but mine, Mr. Panda and his son. This old bureaucrat who gets old papers goes through them the danger is there, he orders arrest on the basis of the papers before him because that is their method. You have not changed, a

bit. The same old fellows are there. The same old papers are there. The same old files are there. You will arrest those people against whom a'l those things are written and kept in the file. . .

SHRI CHITTA BASU : Only names are to be included.

SHRI BA1 ACHANDRA MENON: Even names are there except of those who have crossed over; their names will not be there. Now I want to say one thing. You My this is going to safeguard the country from the polit cal disturbances that an taking place. How many Naxalities have you been able to find? Where are they? Who are they 1 They might be in your house; it might be your brother or your son or it may be anyone among your family because none of us knows what the young boys think these days. We will not know anything about t lem. You cannot do anything about people whom you do not know. They have no history sheet. This legislation cannot pet at those people. Then why bring it? You are bringing it to see that those people whom yen know—and who discuss with you, we are not out of bounds as they are—are net left free; you are trying to get at us, you are trying to attack us for political reasons.

So, what is it now? This Ordinance has peculiar clauses. If it is defence of India, I have no objection. But there is another one "relations of India with foreign powers." Yes, there are foreign powers which are unnecessarily interfering with us. We do not approve of what they do. Speaking about relations, I will say that our relationship with the Commonwealth will have to be broken. Government will say that it should not be done. We feel it should be done. I have a right to i ducate the masses the way I like. The Jan Sangh people have a right to educate the misses the way they like. Others who are against Soviet Union have a right to go and educate the masses in their own way. Therefore, the relations of this country with others must be decided by the people. I feel that we should be closer to the socialist world. They think in the opposite way. Who are you to tell us what should be the relations of India with foreign powers and that too with an arrest warrant? Now, my right to educate the people is taken away. My right as a Member of Parliament and a political leader is taken

away, because I have no right, under this measure, to go and tell the people that our relationship with the Commonwealth is wrong or our collaboration with Americans is wrong. I have got a right to say that, but you will not allow me to educate the masses on those lines. Who are you, I would like to know to diny me my right. What right have you, I would like to know-If it is for the security of the State, I accept it. Maintenance of public order?

SHRI CHITTA BASU: What is that?

STRI BALACHANDRA MENON: I do not know what is that. Public order will be maintained by the people, by the masses. The Naxalites who escaped from jail in Kerala were caught by the people from the forests and handed over to the Police. It is the people who will do it. Your legislation cannot do it.

AN HON. MEMBER: They allow them to escape (*rom* the jail.

MR. DEPUTY CHAIRMAN : Please conclude now.

SHRI BALACHANDRA MENON: I must have five minutes moie. Then the third is 'maintenance of supplies and services essential to the community'. That simply means that no worker should put up his demand. We know what it means. Even a beedi factory is essential for the community. Now it has turned out to be so. Electricity workers, transport workers and others should not put up their demands. It is a very simple way of handling labour disputes. Then there is no need for trade union legislation and all those labour courts. They can very well have this Bill and nothing more than that.

Then, who is to decide? The District Magistrate will decide whether I should be arrested or not. The Police Commissioner will decide whether I should be arrested or not. That is all. If you have the courage, take us into confidence. I suggest that the advisory committee should consist of representatives of political parties in Parliament and Assemblies. In that case, it will be much better. At least some semblance of democracy will be there. If you are prepared to accept that amount of democracy, accept this. Allow all of us who are

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Re disapproval of

members of the various political parties to constitute ourselves as advisory committees. We are also responsible to the people. We are also elected by the people and therefore we are the best advisers and not any ex-Judge. I know what an ex-Judge will do. He will look to you for getting some extension in some committee or commission of which he may be the Chairman. We know what judiciary is. It will be much better if political leaders constitute the advisory committees. That will be safer. I am sure you will not accept it because you are speaking from a position of strength—strength that you got out of the election and you won the election because of promises that you will bring forward land legislation and other progressive measured which will benefit the people.

These are the things which you have promised and on that basis you have come. But, you know what happened in Ceylon? Promises, Gentlemen, will be a danger. You can do only small things, it does not matter but do things honestly. None of us here is against our people. You think we are against our people; you think we are against the maintenance of public law and order; You are only one among us and together we have to preserve the democratic frame work of the country, you should have consulted us and the political parties should have told you whit you should do. We want the security of our borders. We do not want the country to be handed over to the Naxalites and we do not want the country to be handed over the Chinese.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI BALACHANDRA MENON: All their things are there. But the real people, the people who believe in socialist change, the real people who want socialism, are there and you do not want to get their help and you alio* the bureaucrats to decide what will be the future of this country. Sir, this will not be allowed; this will be stopped. Every field, every factory will answer this black Act formed after this ordinance. That is all I want to say.

MR. DEPUTY CHAIRMAN / Mr. Chatterjee,

SHRI A. P. CHATTERJEE (West Bengal) ; Sir, we are speaking without the benefit of any enlightenment from that quarter. But, I think we cannot have any enlightenment. Perhaps that is the centre of obscurantism.

Security Ordinance, 1971

MR. DEPUTY CHAIRMAN: Enlightenment is there.

SHRI A. P. CHATTERJEE: You cannot expect it. That is the centre of obscurantism. Perhaps darkness emanates from there, Sir. Anyway, what hellish darkness could emanate from there, that also we are prevented from getting.

SHRI BHUPESH GUPTA: Sir, on a point of order. The point he has made is very relevant. In any fair debate, it stands to reason that both the sides speak. Now that side is deliberately boycotting the debate.

SHRI OM MEHTA: We are not boycotting. Mr. Manubhai Shah is there.

SHRI BHUPESH GUPTA: Therefore, I would like to hear many of you.

MR. DEPUTY CHAIRMAN: All right. They do not want to boycott. They want to provide more time to your members.

SHRI BHUPESH GUPTA: The Congress Party should be grateful to us, because due to our efforts the House has been extended by one day and they are getting Rs. 51/- which they would not have otherwise got. Yet, they will be voting with the Government against us. May I suggest, Sir, that their additional earning of Rs. 51/- should be made byrr to the Bangla Desh Fund?

SHRI A. P. CHATTERJEE: We shall certainly take our time. But, we want the socialists also, the nco-socialists first, and then the...

SHRIMATI **PURABI** MUKHOPA-DHYAYA: The pseudo-socialists.

SHRI A. P. CHATTERJEE: 'Pseduo-' and 'neo-' are only for you.

Sir, I think the greatest slap that has been given by Mrs, Indira Gandhi's socialist

government on !he face of socialism is this Ordinance abot t which we are discussing through this Resolution. We never knew, Sir, that by rranipulation of votes, mani-population of re lis and also by deceiving ihe peoplewhich h the last I say, but which is not the least- by deceiving the people by slogans of socialism, by false slogans and by promise of socialism, after getting 350 seats in the Lok Sabha, the insult that they have done, the insult that they have shown to the people of India would be this. In spite of those 350 seats that they secured by deceiving the people, they still could not wait for either the Lok Sabha to begin or for the Rajya Sabha to begin, but on the 7th May, 1971. they had the Ordinance promulgated, they had the Ordinance promulgated throug i the Press. 1 think, Sir, that was a great insult to parliamentary democracy. Sir, we are Communist and we are, according to our ideology. Marxists and as far as parliamentary democracy is concerned, we know what it is.

He disapproval of

But, then, Sir, they who swear by Parliamentary c emociacy, they who swear in the name of Democracy, have said before the electrorate that they would not bring socialism, but they would bring Democratic socialism. That's what they have said before the electorate and they have deceived the electorate...

SHRI K. C. PANT: May I know what your views on Parliamentary Democracy are?

SHRI A. P. CHATTERJEE: That will come by and by. But then, Sir, they who talk in the name of democratic socialism, have now come with this Ordinance on 7th May, without waiting for Parliament to meet. And that is the value they give to Democracy.

Mr. Pant asked me as to what is my view on Parliamentary Democracy. That perhaps is iot much relevant here. I want to say that the people of India will be knowing by and by, and certainly will be learning very soon, as to what your views on Parliamentary democracy are. You swear by Parliamentary democracy, but you bring this Ordinance without waiting even for 14 days when the Parliament was to meet. This is the value, this is the respect that you are giv ng to Parliamentary democracy.

What was the urgency, Sir, for this Ordinance which the President promulgated? Mr. V. V. Giri, Mr. Menon said, was a trade union leader. That is a different question. A trade unionist of today may be a reactionary tomorrow. So I am looking to the past of Mr. V. V. Giri. But I will certainly look to the deeds that he has committed, the black deed he has committed, for which he has been prompted by the socialist Government of Mrs. Gandhi. I would put this question to the Government: What was the urgency of the Ordinance? Was it that the balance of the Government in West Bengal was hanging on a thin edge, and they wanted to arrest one of us? Mr. Gulam Yazdani was arrested and that is how they wanted to reduce the balance in our favour and increase the balance in their favour. These are the two persons who have been arrested: Mr. Gulam Yazdani and Mr. Sayeed Badrudja. They have been arrested under this Maintenance of Internal Security Ordinance. Was that the intention of this Maintenance of Internal Security Ordinance? They say that they will not arrest of detain political persons. Wasn't Mr. Yazdani and MLA, a political person, an ex-Minister of the Government of West Bengal, a member of the Cabinet in the United Front during 1969? Why did you not have the courage to put him to trial if you had got any documents against him? You didn't, because you know this black act will be used in blackmailing you. You wanted to blackmail the people of India. You wanted to blackmail the political leaders. And that is why you have brought this Bill.

Sir, they have been saying that they want to adopt socialist methods. Well, we have heard the torrent of oratory, torrent of rhetoric vesterday of Mrs. Rohatgi. But then she spoke with a Convent school accent and she read her lesson very well. Her speech was written by somebody, which she repeated with a convent school accept. I am going to ask a question: Is this the fulfilment of the promises that you made to the people of India while you went to them during the mid-term election? What did you promise them ?...

SHRI K. C. PANT: Peace and stability.

SHRI A. P. CHATTERJEE: No, no. You said, "Gharibi hatao". And what is

[Shri A. P. Chatterjee] this Maintenance of Internal Security Bill ? You said, "Gharibi hatao". And you imposed Rs. 220 crores of additional taxes on the consumer goods, and have Rs. 240 crores of deficit, which means a further increase in the prices of goods and a further decrease in the value of money. That's what you have done, and this is the way you are acting. You have brought this Ordinance on Interna! Security.

Re disapproval of

Sir, as Lenin said, "Parliamentarism does not eliminate class oppression but lays bare the innate character even of the most democratic bourgeois republics as organs of class oppression"

Sir, when Lenin said this, he did not castigate democracy as such, but *hen he said this, he said this that parliamentary democracy is always a facade, is always a pretence, is always a method, is always a means for perpetuation of class oppression, a means for perpetuation of oppression by the bougeoisie and the rich. And this is what we are seeing here, Sir. We are seeing in the name of parliamentary democracy, an Ordinance, without refernce to Parliament an Ordinance promulgated for the purpose of detaining persons without trial. What for? Mr. Pant was saying Maw and order'. Your Mr. Ajoy Mukherjee, your stooge the Chief Minister of West Bengal, has he not said yesterday in an interview to the press correspondents that law and order has gone beyond control? Has he not said that or has not the Congress in power there said that? You cannot maintain law and order because it is you who are supporting the goondas and the anti-socials there- Dr. D. P. Chatt-opadhyaya looks very innocent, looks very philosophical-of course he is not herebut Sir, in Burdwan, it was he who was to adress the meeting, a democratically convened meeting, and he was to address the meeting with Shri Priyadas Munshi, another great Member of Parliament whom, I hear, Mrs. Indira Gandhi likes and, well, likes a'most to the point of obsession. This is what I hear that Mrs. Indira Gandhi likes, to the point of obsession. Mr.Privadas Munshi. (Interruptions) I would not use other words. I am always parliamentary in the use of my words. I never use unparliamentary words. New, this Mr. Priyadas Munshi and this Dr. D. P. Chattopadayaya. they were going to address a meeting in Burdwan. Suddenly

the news came that in Ahladpur Village a particular had been detained. On this, the meeting was stopped. The meeting was only for the purpose of punishing the villagers of Ahladpur. That is why the meeting was called. That is why truck-loads of goondas had been brought there and they led by the infamous goonda, Mr. Naba-kumar Sain, went to the village of Ahladpur and burnt a hundred houses. Sir, in the face of the District Magistrate, in the presence of the District Magistrate, in the presence of the police officers there, as everyone knew, Mr. Nabakumar Sain, before he went to the village there, told the police, "I am going there", and he further said, "Don't come now, Come a little later after I have finished the work." This is what has appeared in the 'Statesman'; it is not my report. And they went and burnt a hundred houses in that village. Have the Government taken any stops so arrest the criminals under this Ordinance, the criminals who went to that village and burnt a hundred houses?

Maintenance of Internal Security Ordinance, 1971

SHRIMATI PURABI MUKHOPA-DHYAY: How can they? Two of them heve been killed.

SHRI A. P. CHATTERJEE: No, no, if you go to kill anybody, naturally, four of them will be killed but one of you also will be killed. (Interruptions) Sir, six villagers were killed by the firearms used by Mr. Nabakumar Sain and other goondas. It is true that two of them were killed, but then Sir, I want to ask this of Mr. Pant. Will Mr. Pant be honest and will he say out of those persons, out of those truck-loads of goondas, who went to burn the village of Ahladpur, how many of them were arrested under this Maintenance of Internal Security Ordinance ?--the Ordinance has been in force. But you have arrested Mr. Chulam Yazdani, an ex-Minister, bacause he was a Member United Front Government in West Bengal. You cannot tolerate the name of 'the United Front Government'. You cannot tolerate the name of Jyoti Basu and you cannot tolerate the CP(M), and CP(M) is an allergy to you.

What can you do? You will only continue; you cannot help. You will go down but we shall go up; we cannot help. A spectre is haunting-as Karl marx said in 1848-the spectre of communism. You cannot help it; I cannot help it; communism will be there. Hitler could not destroy it;

Mussolini coi Id not destroy it; nor can Mrs. Gandhi, with her mixture of socialist phrase; and gangster methods-how-ever you may combine, however you may mix up-canno kill communism; cannot kill our party. I can say that, though your goondas are kil ing four or five of us every day.

I am submitting this, Look at, for example, the Jorabagon police station. There is a great man there, called Shiv Mangal Singh. He is the officer in charge of the police station there. And what has he done? When he was there, four important persons have been killed-Hemanta Kumar Basu, Ajit Kumar Biswas, Mr. Justice K.L. Rcy and Nepal Roy; and another Mr. Ghosh also--Amrit Bazaar engineer or technician. This is an area, this is a police station where these things are happening under the person who is in charge of the police station who is the instigator; I said it on the floor of the House. The officer in charge of the Jorabagon Police station is in leagi e with the goondas, he is thick in leagu: with he goondas and he is causing these things to be done. He caused the murder of Hemanta Basu because he thought that by causing that to be done he will be blacking out the name of the CPM. and, Sir, it is from the police headquarters-tl e Lai Bazaar headquarters— that the slogan went out, that Hemanta Basu and Ajit Lilwas were murdered by the CPM, but ultimately it has come out that it was not so. This officer in charge of Jorabagon . . .

MR. DEPU TY-CHAIRMAN: You cannot bring in the name of the officer because he is not here to defend himself. Moreover, he belong> to the State Government and not the Cer tral Government.

(Interruptions)

SHRI A. P. CHATTERJEE: The point is this: In this area, as I have said, against that gentleman there is a case pending, of murdering two of our sympathisers.

SHRI BIPINPAL DAS (Assam): I want to ask this question...

SHRI BRAHMANANDA PANDA: They do not belong to any party, Are you defending Ram Chatterjee?

SHRI BIPINPAL DAS: 1 want to know this information from Mr. Chatterjee: Was that officer appointed or promoted by Jyoti Basu during his regime?

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Security Ordinance, 1971

SHRI A. P. CHATTERJEE: Sir. Shiv Mangal Singh was never there. Against that person a murder case is pending on record. In spite of that the man who is responsible for the lapses of law and order in that area, a man against whom there is a murder case pending in a court in Calcutta, that person is still being maintained as an officer in charge of that police station. Is that the way you maintain the law and order situation there?

SHRI NIREN GHOSH: I offer a piece of information to Mr. Panda and Mr. Bipinlal Das. Warrants have been issued ultimately against seven persons for having committed the murder of Hemanta Basu. One of them is Kanti Dutta; he is a goonda who has been for vears kept by Prafulla Kanti Ghosh, the Chief Whip of the West Bengal Congress Legislature Party—Congress(R).

SHRI A. P. CHATTERJEE: I am saying that this Congress (R) Government, this ruling Congress Government is harbouring, is nursing goondas in their midst and they are trying to boost up their power with the goondas and other anti-social elements and now they come forward with this Bill to maintain the internal security of India. That is the tragedy of it. And the tragedy, of course, is not something which you cannot understand because under a bourgeois administration, under a bourgeois social system appearance is everything. The appearance always conceals the reality. Actually they do not want to safeguard the internal security by this Bill: that is merely the appearance.

What is the reality? The reality is this that they want to create a situation in the country by harbouring and nursing the antisocial elements so that internal security may be jeopardised and the internal security may mean only that the fascist hoodlums .vill have their way but the democratic forces may not raise their heads. That is the reason why this Ordinance was passed. That is the reason why they could not wait for the Parliament to meet before they thought of enacting this Bill. There is a history behind this. 1 wanted to show only this, as

ke disapproval of

[Shri A. P. Chatterjee] Lenin said: *It lays bare the heinous character of the so-called Parliament of bourgeois or the so-called bourgeois Republic as organs of class repression. What happened in 1950? In 1950 as soon as the Constitution was promulgated, we found the Preventive Detention Act. Sardar Patel passed sleepless nights and passed it. What is the Constitution? Have you ever seen any Constitution in India where under the Chapter on Fundamental Rights there is a constitutional liability for preventive detention ? But this is a Constitution which is glorified also by the Treasury Benches as if this is a most democratic Constitution. If they have any sense of democracy, if they have any sense of decency, they should came forward to take away this fundamental liability for preventive detention which is there in Part III-the Chapter on Fundamental Rights. Since 1950 what they have done is, they have again and again brought this law of Preventive Dention. This Act itself was there for 15 years. Then in 1962 they got a kick in the pants at the borders. Why? It was not because of us, because we were not running the Government, but because of their ineptitude, inefficiency and because their military collapsed, their administration collapsed. They did not know how to fight. They got a kick in the pants. What did they do? As is often said, when a person is shoe-beaten by his boss somewhere, he comes to the house aud beats his son. What did they do? They got a kick in the pant a.id after the Chiness forces withdraw from India, they started this emergency. The Defence of India Rules came and for 4 or 5 years they ruled under constitutional dictatorship, a term used by Mr. Setalvad. That law was imposed on us for 5 years and under that the same Congress regime, the same bourgeois regime which is now ruling the country, ruled. Thereafter you know what happened in Bengal. In Bengel they have revived from the Statute Book the Suppression of Terrorists Outrages Act which was an Act enacted by Mr. Anderson and under that Act the Police can enter any home, break into any home and arrest a person, can keep in detention without producing him before a magistrate for more than 24 hours and in that way it is creating a terror, a tension and an atmosphere of horror in the city of Calcutta and in the country-side. The Prevention of

Violent Activities Act was passed by the President, not even by the Parliament, not even by the elected Legislature. It was a President's Act,—This Prevention of Violent Activities Act under which people in Bengal are being detained without trial. This is the record of democracy of this Government and they mouth democracy and phraces of democracy. I cannot strik shame in their hearts. It is impossible, because they are shameless people. If they were not shameless people, when speaking so much about democracy, the first measure they bring before the Parliament is the Maintenance of Internal Security Ordinance for the purpose of supporting the Bill also, which is the first socialist measure they are bringing hereafter seeking the verdict of the people in the midterm elections. They are shameless. I cannot strike shame in them but history will not forgive this and I may say this spark can kindle a prairy fire also. You may say that we are a spark in Bengal and Kerala but that will kindle a prairy fire and in that fire the entire lot of you, the entire lot of the debauched politicals who debauch themselves in the name of the socalled socialism by their fascism, hood-lumism and gangsterism will perish.

SHRIMATI **PURABI** MUKHOPA-DHYAY: Mr. Deputy-Chairman, Sir, I rise to support this Bill. I stand corrected that I am not speaking on the Bill but on the Resolution and I oppose the Resolution.

SHRI NIREN GHOSH: Mrs. Purabi Mukhopadhyay is supporting the Opposition.

PURABI MUKHOPA-SHRIMATI DHYAY: We do not feel happy when we have to make a legislation like this, but the conditions that have been created largely by the friends opposite, their well-planned and thought-out stream of violent activities in the country make it necessary for us to pass a legislation like this. Sir, Mr. A. P. Chatterjee very eloquently spoke against the Bill and in favour of the Resolution. Mr. A. P. Chatterjee should remember that the country from which they derive their inspiration and Mr. Bhupesh Gupta should remember that the country from which they derive their inspiration believes in liquidation. What we are doing is we are only detaining them for a specific period. We are not physically liquidating them as they do in their own countries from which they derive their inspiration,

SHRI BHUPESH GUPTA: On a point of order. I draw my inspiration from India. Does India believe in liquidation?

Re disapproval of

SHRIMATI **PURABI** MUKHOPA-DHYAY: Mr. Bhupesh Gupta belongs to the CP1 which is following up till now the policies adopted by the Russian Government and the Russian parlies.

SHRI MAHAVIR TYAGI: She deserves to be detaired because she is talking about our foreigr relations.

SHRI BHUPESH GUPTA: I can understand this kind of speech from our friend, Shrimati Purabi Mukhopadhyay.

SHRIMATI PURABI MUKHOPA-DHYAY: Certainly try to remember the question of liquidation in those countries.

SHRI BHUPESH GUPTA: You are in a state of disillus onment. . .

SHRIMATI PURABI MUKHOPA-DHYAY: You will kindly allow me to speak.

SHRI BHUI'ESH GUPTA: Kindly spare me also. 1 istening to her I was just thinking if Mr. Atulya Ghosh had been admitted to the Congress Party, but 1 find he is not here.

SHRIMATI PURABI MUKHOPA-DHYAY: Why they have learnt from other countries th:y are now implementing in our country als >. Day in and day out they are physicall liquidating th\ members who do not belong to their party. Look at the inter-part/ clashes. I ook at the number of murdeis that have been committed daily by the CPM itself and the party which is hand in glove with them. He was discussing the Burdwan case of the Sain family. Only 'he other day, I think only yesterday they had occasion to speak about these Burdwan murders. 1 also come from West Bengal and I also know what happened. This Sain family murder is known throught the country, who committed the murders ill the Sain family. . .

(Interruptions)

SHRI SALIL KUMAR GANGULY: (West Bengal): On a point of order. The matter is sub judice and it should not be discussed here.

MR. DEPUTY CHAIRMAN: There should be no reference to a matter which is sub judice.

SHRI K. C. PANT: May I point out that it is Mr. Chatterjee who made the reference ? She is merely referring to that. That t9 not sub judice.

SHRI A. P. CHATTEJEE: As far as the raid on Allhadpur village is concerned that is not *sub judice*.

SHRIMATI PURABI MUKHOPA-DHYAY: Do you know the case of Naba Kumar Sain? You should remember that Naba Kumar Sain is the brother of Pranab Kumar Sain and Malai Sain who were brutally murdered by the CPM workers.

SHRI A. P. CHATTERJEE: Then I have to say things also and then, Sir, you will have to allow me.

MR. DEPUTY CHAIRMAN: 1 have already said that sub imiice cases should not be referred to.

SHRIMATI PURABI MUKHOPA DHYAY: I will not go into details if these are sub judice cases, but it has been proved. . .

SHRI A. P. CHATTERJEE: Why did you say brutally murdered?

SHRIMATI PURABI MUKHOPA-DHYAY: They were brutally murdered. Everybody knows that. Not only that, a Court of Inquiry was being held in the Burdvvan town. The main witness, Shri Gunamani Roy was murdered in the open court compound.

SHRI A. P. CHATTERJEE: Who murdered?

PURABI SHRIMATI MUKHOPA-DHYAY: I do not want to tell you who murdered because their faces will tell you. These are the reasons for which the workers of Burdwag, , .

SHRI A. P. CHATTERJEE: If you compare the faces, don't you think you will know?

SHRIMATI PURABI MUKHOPA-DHYAY: Your face can conceal murder. Mr. Deputy Chairman, in Burdwan Naba Kumar, the brother of Malai and Pranab went to Allhadpur when he came to know that their own colleagues were prevented from coming and joining the meeting and were locked inside, to which Mr. Chatterjee referred just now. (Interruptions). Please let mo speak. Otherwise you will not be allowed to speak. Don't interrupt me. When these persons Priya Ranjan Das Munshi, Dr. Debiprasad Chattopadhyay and Shri Chandrajit Yadav were addressing a meeting at Burdwan, news came that our boys were prevented and they were taken inside some huts with the intention to be killed. Naba Kumar Sain went there to save those boys from being killed. They were prevented. . . (Interruption). Let the House know the facts.

MR. DEPUTY CHAIRMAN: You should also give a patient hearing to the hon. Member.

SHRI K. C. PANT: May I point out that Shri Chatterjee referred to our party and many people in the most provocative terms? He practically abused and yet we heard him in absolute silence. Is it fair that when she is making her statement she should be constantly interrupted in this manner?

MR. DEPUTY CHAIRMAN: She has heard your speech patiently and you should hear her speech patiently.

SHRIMATI PURABI MUKHOPA-DHYAY: Naba Kumar Sain along with ten other friends went to the village Allhadpur on foot. They cannot carry a huge quantity of kerosene or petrol to burn houses. They were prevented on the road from entering the village by some of the villagers belonging to the Kisan Sabha of the CPM.

श्री राजनारायरण: मेरा प्वाइंट ग्राफ आ़डंर है। आप कृपा करके श्रीमती पूरवी मुखर्जी से कहिए कि जब वह बोलती हैं तो यूं यूं हाथ को करती हैं, जिसमें हमारे कान में भड़-भड़ की ग्रावाज आती है, यानी बोलते समय टेबल को बजाना अशिष्ट व्यवहार माना गया है संसदीय प्रथा में।

SHRIMATI PURABI MUKHOPA-DHYAY: Thank you. I will not do that.

Mr. Deputy Chairman, these boys were prevented by the members of the Kisan Sabha belonging to the CPM Party. They were dragged inside the House. Naba Kumar Sain was killed by the members of the Kisan Sabha and the boys who accom panied him were prevented from reaching the village, and in the meanwhile the two boys had already been murdered. Mr. Chatteriee should be ashamed of the be haviour of these people. I do not hold any bri.f for murderers, whoever they may be, to whichever party they may belong. Our party leaders in my State had invited all the opposition leaders-members belonging to the CPM Party also-to come to a con ference to find out ways and means of abjuring violence. . . (Interruptions). Jyoti Basu refused to attend it. Why did he refuse to attend that conference which we had convened to find out ways and means of abiuring violence? Sir. I condemn violence from whichever side it may come. I \viU never encourage murder against murder. Mr. Chatterjee's party's action only proves the necessity of an Act like this.

He was telling us about Mr. Gulam Yazdani...(*Interruptions*).

MR. DEPUTY CHAIRMAN : Please do not interrupt please.

SHRIMATI PURABI MUKHOPA-DHYAY: When the CPM Party has spread violence of this magnitude, we have no other alternative but to fight violence, we have to take strong measures. Sir, I do not think that by enacting this law we are nullifying or restricting individual liberty. I think we are only ensuring iudividual liberty. I have every freedom to go about. But 1 cannot go about in the streets of Calcutta due to the goondaism which is being perpetuated in my State and elsewhere in the country. I am an individual. Under the Constitution. I enjoy the liberty and the fundamental right of freedom ot movement,

But I cannot do it. By a legislation of this type we are only guaranteeing that kind of freedom because then nobody will be able to hold up the progress of our fundamental right or liberty. Sir, we have brought forward this Bill vith certain safeguards. I think those safeguards are enough to see that the individual liberty is not curbed. Mr. Gulam Yazdani's name has been mentioned. Mr. Chatterjee was very eloquent about Mr. Yazdani because of his background that he was a Minister. Sir, Ram Chatterjee, the most wellknown goonda in my State was made a Minister in the UF Government. I! they accept goondas as Cabinet Ministe s, they accept Pakistani spies as Cabinet Ministers we cannot help taking action. . .

Re disapproval of

(Interruptions)

Mr. Deputy-Chairman, he spoke about Mr. Gulam Yazdani who happens to be an ex-Minister of the UF Cabinet. There is no doubt about it.

SHRI A. P. CHATTERJEE: Mr. Vijoy Singh Nahar, the Deputy Chief Minister, is a gangster himself. (Interruption). If Mr. Yazdani was a Minister of the UF Cabinet, it does not give lim extra privileges. If he happens to be a spy of the Pakistan Wing he has to be detained That power should exist. It is only this country. . .

SHRI A.P. CHATTERJEE: Mr. Jainul Abadin and also Mr, Zia-ul Haq are spies. I tell it on the floor of the House.

SHRI K. C. PANT: On a point of order. This debate is becoming a very acrimonious debate. Names of the persons who are not here art being freely used. I request everybody not to use these names because names are being used so freely. The word "gangster" was used for the Deputy Chief Minister of a State. May I ask you whether this is Parliamentary?

MR. DEPUTY-CHAIRMAN: It is not fair to refer to persons who are not present in the House to defend themselves. I would, therefore, request everybody not to refer to the persons who are not here.

SHRIMATI PURABI MUKHOPA-= DHYAY: Mr Deputy-Chairman, I am orry that I mentioned names here, Names

were mentioned by Mr. A. P. Chatterjee. Naturally I had also to mention some. I am not in the habit of naming persons and having an acrimonious debate. If the charge levelled by Shri A. P. Chatteriee is not refuted from the floor of the House the impression will go round that whatever Mr. A. P. Chatterjee says is gospel truth. So I had to do that.

Mr. Deputy Chairman, Sir, when I come back to this Bill I find that there are safeguards here which will ensure its proper application because the Bill provides that the name alongwith all the relevant papers of the person who ha-> been detained should be forwarded to the State Government within 12 days and the State Government will forward it to the Central Government. With all these checks and balances, I think no district magistrate will ever dare hauling a person wrongfully.

Mr. Deputy Chairman, Sir, my friends opposite seem to be very much afraid because they think that the noose may come down on their neck. If they commit some wrongs with the full knowledge that they are doing something which will be a breach of privilege, which will go contrary to the interest of the country, they will no more be allowed to go scotfree.

Mr. Deputy Chairman, if communalism of the Muslims is a dangerous things, communalism of the Hindus is a more dangerous thing Hindus being the majority community.

SHRI NIREN GHOSH: That is why you are hugging the Muslim League.

SHRIMATI PURABI MUKHOPA-DHYAY: If you go through the monthly magazine "Mother India" you will see how they are maligning Sheikh Mujibur Rehman. Not only they are maligning, they are raising communal passions in the country. Can you take any action against such publications now? There are hoarders of food and other essential commodities. There are blackmarketeers who prevent the easy flow of foodstuffs and essential commodities. Will you not take action against them? These are the reasons why we have to have this kind of legislation.

Sir, there are preventive laws. Of course, there are. There are existing laws,

[Shrimati Purabi Mukhopadhyay] Of course, there are. All the preventive laws are not applicable to all parts of the country. We may have State laws but by this Act are bringing the whole country under its iurisdiction except the State Jammu and Kashmir because Jammu and Kashmir under the Constitution of India List I and II do not come Udder the category of Constitutional 5 P.M. provision. They have a separate Act under their own Constitution. Otherwise the scope Bill will be throughout the of this countiv. What has started in West Bengal will soon spread all over the country. We want to save India. Remember, Sir, the eye disease, Conjuctivitis, that started West Bengal has now spread throughout the country. We want to remove that kind of disease from the body politic of India by a legislation of this Mr. A P. Chatterjee and Mr. nature. Bhupesh Gupta should remember that when they speak of Bangla Desh, they advocate strong action against Pakistan and they try to bring down the name of Indira Gandhi saying that she is not bold enough to take strong action against the Pakistan Government and the military junta there. Now, when we are arming our Government with all kinds of power to face every kind of emergency, why do they grudge it? We will never use it against our opponents because our opponents do not count at all. See the scene in the Lok Sabha. What do you see there? Only a few persons sitting on the Opposition. (*Interruptions*). should we be afraid of the Opposition parties and apply a legislation like this on our opponents? So, we do not have any intention to apply this kind of legislation against the political parties unless and until they are found to be doing something which is against the interest of the country which endangers the internal security of India or which endangers the internal rights If they do that, let and privileges them be warned that we will not hesitate to take action against such persons. But only to put down the Opposition we will not apply it because they do not count at all.

Sir, before I resume my seat, 1 will say something about West Bengal. The conditions that have been created there by the CPM have made it impossible for any

elected Government to function there effectively and successfully. In the conditions prevailing in my State now, though we are in power, we cannot have a straight administration because of the large-scale infiltration of the CPM people in the administration. Day in and day out, our Ministers' orders are being flouted by their stooges. They were calling Ajoy Kumar Mukherjee a stooge because he did not oblige them, the members of the CPM. If he was their Chief Minister, he would have been the most patriotic Chief Minister.

Maintenance of Internal Security Ordinance, 1971

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, please.

SHRI PITAMBER DAS: Sir, with your permission, I want to say one thing. With all my differences with whatever she is saying, I admire the way she is boldly facing all these interruptions. I think we must none patiently hear her so that we may enjoy her speech.

SHRI BHUPESH GUPTA: Therefore, you understand that a Bengali woman al-o knows how to be aggressive.

SHRI PITAMBER DAS: We should hear her patiently.

SHRI ARJUN ARORA: You should be chivatroue, Mr. Bhupesh Gupta.

MR. DEPUTY CHAIRMAN: Mrs. Mukherjee, you have to conclude now.

PURABI SHRIMATI MUKHOPA-DHYAY: I will only take another two minutes. Sir, I was telling you about the conditions prevailing now in West Bengal. West Bengal being a border State it is in a very strategic position with China, with Pakistan, on our borders. (Interruptions) China has an easy road and you know it. In 1962 you tried to help them. So, Sir, in our State we want this kind of an enactment to be there so that we can take recourse to it if any person is found to be working against the interests of the country, whoever he or she is, whichever party he or she may belong to, however powerful and in-

fluential he or s'ie may be. In all the cases we cannot haul jp that person in an opej court because in espionage or in a relationship with a fore gn country if a person is found to be working against the interests of our country, if ve have to substantiate those things in an open court of law, then nothing can be secret, everything has to be placed before the judge: in an open court and our foreign enemies can come to know about the people whom we have hauled up, about the things which we have come in our possession. So there should be some secrecy about it. But by this secrecy we do not mean to deny that person who is kept under detention his own defence before the advisory bo;.rd. What we have prevented is from goin[^] to an open court. There are certain checks and balances. There is so much authority in the advisory board. Our friends s lould not suspect that the power will be misused or that innocent people will be hauled up. When emergency conditions prevail in the country, emergency powers have to be vested with the Government. The Government has to be armed with stringent measures to see that the interests of our country are not jeopardized in any way by anybody in any manner. I was talking to you about the coalition administration in West Bengal. If you go to West Bengal vou will find the CPM eevryday is opposing our Government. Of course, it is the function of the Opposition party to oppose But there are ways and means of opposition. They are hitting the people behind their backs. They are killing the people everywhere. When vou want to take action, no citizen will come forward to give evidence in a court of law or before any judicial authority or before any police officer even if they see a murder being committed before their own eyes. They are terrorized.

He disapproval of

SHRI A. P. CHATTERJEE: You have no right to belong to West Bengal. You are creating murderers. You are causing murders to be committed.

SHRIMATI PURABI MUKHOPA-'DHYAY : Only the other day we fought hree elections in West Bengal. What did we see in the elections? The candidates could not approach the electorate. They were pievented from approaching the electorate. 1 understand Mr. A. P. Chatterjee I peaking about parliamentary practices. In

the theory of the Communist Party they do not believe in parliamentary practices parliamentary ways of life. They have accepted parliamentary ways of life only in India because in some States they have reaped the harvest. So they have thought it is an easy method for coming into power, through parliamentary method, through adult franchise. So, they have taken advantage of ballot boxes and franchise though essentially they do not believe in Parliamentary Practice.

Maintenance of Internal

Security Ordinance, 1971

SHRI A. P. CHATTERJEE: Sir. whatever compliments Mr. Pitamber Das gave to her, his comments no longer hold good. He should immediately withdraw his comments.

SHRIMATI **PURABI** MUKHOPA-DHYAY: Even then they are stalling elections. Our candidates were not allowed to go to the voters. The voters were not allowed to be approached by the candidates or in some place they could not go to the polling stations. Only their own party agents are allowed to go to the polling stations for watching. (Interruptions) If any unlawful thing takes place there, the officers have no right to object.

The polling agents will be killed if they object and that is how they come to power. . .(Interruptions). Is it a popular way? If their Party is so much popular, why do not they have faith in the people? Why do not they believe in the inherent goodness of the people and earn the people's goodwill? Why don't they think that people will voluntarily send them back to power? Why do they adopt this method of lerrorisa-tion? That kind of terrorisation can return them to power only in one election..,

(Interruptions).

MR. DEPUTY CHAIRMAN: Please conclude now.

SHR1MAII **PURABI** MUKHOPA-DHYAY: Therefore, I feel that this kind of stringent legislation should be there in the hands of the government. I support the Bill and oppose the Statutory Resolution that lwas been moved by the members of the Opposition. Whatever may be the threat or whatever may be the charges from the I Opposition, we will not be deterred from our determination to pass this Bill which it

[Shrimati Purabi Mukhopadhyay] necessary to safeguard the interests, security and freedom of the country and the people. Thank you.

SHRI A. P. CHATTERJEE : Sir, she wants a glass of water.

SHRI NIREN GHOSH: Sir, I am not speaking. I only want to say that even after such speeches, she has not been made a Minister. Somebody else has stolen it from her. . .

(Interruptions).

SHRIMATI PURABI MUKHOPA-DHYAY: I do not want to be a Minister... (*Interruptions*). I am satisfied if my Party colleague has got it...

(Interruptions).

SHRI K. C. PANT: Shri Chatterjee is clean bowled. He should take it with grace.

SHRI BABUBHAI M. CHINAI

(Maharashtra): Mr. Deputy Chairman, I rise to oppose the Resolution and to say a few words explaining why I oppose this Resolution and why at the same time I am going to support the Bill.

Sir, my previous speaker who, with all her force pleaded for the Bill, deserves all the congratulations of the House for the standing against all the odium of the Opposition. I would only beseech that we should be a little sober and reasonable in our argument so that they may create a good impact. It is, after all, the job of the Opposition to provoke the Speaker and it is the Speaker who has to keep the balance so that he or she can spell out his or her views.

Mr. Deputy Chairman, the reason why I am opposing this Motion is that I do feel that in the country today, the situation is such that we require some sort of stringent Bill which is before us. There is a slight difference between my approach and the approach of the Governmeit and that is this. I would like to beseech my friend Pantji and the party in power, even at this stage, to think over my suggestion calmly, if it is acceptable to them. And that is this: Even though the Bill is a necessity according to me, there are certain provisions

which require a little study and going through and therefore, if Pantji and my friends on the opposite side could kindly reconsider, before it comes up for voting tomorrow, to refer it to a Select Committee, I shall be happy. But, supposing, for some reason, they do not consider my request, if they do not concede it, I must make it clear that I will whole-heartedly support this Bill.

Whatever may be the stand of the different political parties, a stand that is dictated by politics, I feel, that reason and national interest demand the passing of the Maintenance of Internal Security Bill by this august House as the Lok Sabha has already done. Even as nothing is dearer to me than the cause of individual liberty and human freedom, I am convinced that if democracy is to survive and thrive, there is need to place reasonable restraints on those indulging in unlawful, criminal and violent activities.

The Preventive Detention Act, when it was first brought before the country in 1950, the Telengana situation was bad. But, today the situation is much worse. There is threat to our way of life and sovereignty from across the borders. Apart from the troubles from our eastern borders, I am told that Kashmir has once again become a hot bed and the situation might turn to be worse in the next few days. Even when the P.D. Act was due to expire in 1969, I was of the view that the life of the Act should be extended. That was the opinion of many of the State Governments also and all those who believed in the democratic way of life. I feel that the present measure is necessary in the interest of public order, security and maintenance of civil supplies.

Sir, we are living in bad times. The borders have become sensitive. Everyday we are hearing about infiltration by the spies from the neighbouring countries with a view to creating disturbances within our own borders, In fact, our commitment to the displaced persons has brought within its trail a number of undesirable consequences. In fact, I can say that the urgency of the Bill today has to be judged in the context of Bangla Desh affairs. We are committed to support Bangla Desh. There are a few elements and forces in our country which do not like the present character of our political system, democraric set-up,

and want to rep ace it by a system of their own liking by hook or by crook. The Government has every right to take steps to contain such elements

Sir, although U\e Naxalite menace has reduced in recen days, it is not altogether extinct. We hear almost every day politic:'.! murders committed in various parts of the country and particularly in West Bengal. We have been given to understand that in one district, Birbhum alone, as many as 220 private licensed guns have been seized by the Naxalites. In Burdwan, most of the landowners wore compelled to give up their guns to th; extremists. The present lull in the Naxalit s activities is due to the fact that the Coa ition Government consisting of the Congress and the other Democratic Forces has succeded in forming the Government in West Bengal and there is no support to the extremist elements, as happened earlier v. hen the UF Government was in the saddle. There have also been records of a Minis; er of the UF Government passing on secrets to Pakistan. These are certainly very alarming.

SHRI NIREN GHOSH: Where is the record? . . . (Interruptions) . . . Where is the record?

SHRI BABUBHAI M. CHINAI: It is with the Government. It is not for you to ask. There have also been records of a Minister of the U.F. Government passing on secrets to Pakistan. These are certainly very alarming. It is not clear how much damage has been done so far by such activities. It will be known only in course, of time.

Also, the Home Minister has hinted at the possibility of a national emergency in the near future. This everyone can understand in the context of the happenings taking place on our orders in the East and the reluctance of world community to see the situation. I, therefore, strongly support clause 3 of the Bil. This clause regulates also the movement of foreigners and their continued presence in India and provides for expulsion, District Magistrates and Commissioners of Police are sought to be empowered in tin interest of security of State and the maintenance of public order and essential ser ices. I am aware that

entrusting such powers to District Magistrates has drawn a good lot of criticism. I am sure the Government would frame rules in such a manner that the powers are not misused and proper supervision is maintained over the work of the District Magistrates and Commissioners.

Maintenance of Internal Security Ordinance, 1971

I am glad that clause 8 provides that when any person is detained, the Authority shall ordinarily communicate to him within five days the grounds on which the order has been made. Of course, in exceptional cases, the time can be extended to 15 days. These are all provisions on which we can take very little objections. All that we can say is that the Government shtul 1 b? vigilant and see that the delegated p >wers are administered with caution and not misused.

References have been made regarding the Fundamental Rights and the right of citizens to go to courts for issue of writs of Habeaus corpus. This Bill, as I understand, has not taken the right of the High Court to issue writ of Habeaus corpus. If the writ does not succeed, it does not mean that the Bill is questionable. It is necessary to see that the Bill is not defective and that is all we can say about it. It should not be forgotten that if in the interest of maintaining the freedom of the millions, it is necessary to restrain the activities of a few, it should be done. Otherwise, the freedom of the entire Sub-Continent might be in danger.

There has been a mention of the growing violance and lawlessness in Railways. You may be aware from newspaper reports recently that coal is being stocked at pitheads ia alarming proportions. There have been thefts of rail traction and spare parts and components of engines, Running trains have been stopped and looted. Many of the coal-mines have retrenched labour and they say that they cannot help it. For similar reason, many of the factories in the coal belt are facing the threat of closurs. This is an unhappy situation which is being brought about by anti-social activities and it should be curbed in time with a strong hand. Otherwise, it will spread to other areas and much more serious situation might develop when it will be difficult to control.

I am aware that Preventive Detention

[Shri Babubhai M Chinai] is not the panacea for all ills. It cannot be a substitute for जो जमहूरियत की श्रोर जनतंत्र की अलंबरदार our efforts on the social and economic front. What is needed today is public involvement in the बनती है, रात दिन उसके गीत गाया करती है. renunciation of the politics of violence and a उसके ही राज्य में, उसके अपने देश चीन और commitment to Democratic principles and practices. It is not the question whether one रूस में क्या जनतंत्र है ? या वहां पर किसी को believed in violance or not, but whether one is श्रिधकार है वहां की सरकार के किसी मामले prepared to ensure that these liberal values can be protected and preserved. There is no use talking of में कोई उसकी निन्दा बर सके और अगर कोई personal liberty in the abstract sense of the term. It भ्रमजाना व्यक्ति यह करता है तो उसको जेल is necessary that freedoms enshrined in our Constitution have to be protected and therefore में रखने की जरूरत नहीं, ये लोग सीघे उसको certain reasonable restrictions are unavoidable. It मीत के घाट उतार देते हैं। ग्रापने ग्रपने नेताओं of the Bill. But I would be happy if the hon. को जिनका कभी देश जय-जय कार किया करता is in this light that 1 support the various provisions Minister and the friends opposite would like to था जिनके नाम के गीत ग्राप लोग कभी गाते examine this Bill in the Select Committee in detail.

He disapproval °f

SHRI BHUPESH GUPTA: Sir, I am wondering whether he has joined them or they समसे। श्रीमती पूर्वी मुखोपाध्याय चली गर्यी, have joined, ...

SHRI BABUBHAI M. CHINAI: I have not joined them, I am physically here, you can see.

श्री क्याम लाल यादव (उत्तर प्रदेश): उपाध्यक्ष महोदय, मुभे वडी प्रसन्नता है कि श्राज भारत सरकार ने इतने विलम्ब से इस ग्रध्यादेश को निकाला है। (इंटरफान) मैं यह कह रहा था कि ग्राप स्वयं इस प्रकार के काम कराने में सहायक हैं। दुनाव ग्राप उनके साथ लड़े और देश के दो प्रदेशों में आप उनके साथ सरकार चला रहे हैं। एक में आपके मुख्य मन्त्री हैं और एक में उनके मूख्य मंत्री हैं फिर भी आप इसको अपोज करें यह बात समभ में नहीं आ रही है। ग्रापकी तो एक ही मंशा रहती है कि जैसे भी सरकार में घुस सकते हों, घुसें, लेकिन अपने तोड़ फोड़ के आंदोलन को आगे बढ़ायें और उसे मजबूत करते रहें। ग्रीर देश में ऐसी परिस्थित पैदाकर दें कि जिससे आयो चल कर देश का जो संविधान है, देश में जो जनतंत्र है वह नष्ट हो जाय । मान्यवर, मैं श्रापके जरिए निवेदन करना चाहता हूं कि कम्युनिस्ट पार्टी दुनिया में

थे, उनको आपने मौत के घाट उतारा और मुक्ते खुशी है कि आप इतनी देर से इस बात को मैं देखता हं कि ग्राज उनके दिमाग में कुछ सफाई ग्राई, उनकी ग्राखें खुलीं और उन्होंने देखा कि किस तरह से बंगाल में इन वामपंथी दलों ने मिल कर नक्सलाइटवादी तत्वों को उभारा ग्रीर ग्रशान्ति को पैदा किया। इतनी देर बाद उनकी समभ में आया लेकिन मैं यह कहना चाहता हूँ कि आज भी मान्यवर, शासना-रूढ़ दल किन्हीं प्रदेशों में अपने दल को शासना-रूढ़ रखने के लिए इस मोह में पड़ा हुआ है, इस भ्रम में पड़ा हथा है और कम्युनिस्ट पार्टी के वल पर, जो संगठित है, उसको लकडी समभ कर उसके वल पर अपनी दहती हुई महैया को खड़ा करना चाहता है। यह घोखा होगा ग्रीर यह घोखा उन्हीं को नहीं होगा, यह इस देश में जनतन्त्र को समाप्त कर देगा। 1969 में भी पी० डी० ऐक्ट खत्म हो रहा था तो सरकार इस को इस लिए पास नहीं करा सकी, इसको पुनर्जीवित नहीं करा सकी कि उस समय कम्य-निस्ट पार्टी के बल पर यह सरकार चलती थी। वैसा करना आप के लिए सम्भव नहीं था। आज आप उसको लाये तो में समभता हं कि जिस रूप में यह ग्राडिनेंस निकलना चाहिये था यह उस रूप में नहीं श्राया। आप ने इसको बहुत कमजोर कर दिया है ग्रीर शायद इसके श्रन्तर्गत बहुत मजबूती के साथ श्राप जिस तरह से देश का शासन चलाना चाहते हैं वह नहीं

चला सकेंगे। स्राज भी स्नाप के दिल में मालूम होता है कि ग्राप कम्यनिस्ट पार्टी से प्रभावित हैं जिसके काररा इतनी लचीली घारायें इसमें रखी हैं। मान्यवर, गृह मंत्री इस बात को बतलायेंगे कि पी० डी० ऐक्ट जो पिछले जमाने से देश में चल रहा था ..

Re disapproval of

SHRI BHUPESH GUPTA: Though according to you the Bill is against the Communist Party.

श्री इयाम लाज यादव : ग्राप जो विचार प्रकट कर रहे हैं वह उस विचारबारा के खिलाफ है । कम्यनिस्ट पार्टी से इससे क्या मतलब ?

SHRI BHUPESH GUPTA: Why are you bringing in the Communist Party here?

श्री ज्याम लाल यादव: ग्राज ग्रगर दो. चार ऐसे व्यक्ति देश के ग्रन्दर हों या सौ, दो सौ श्रादमी जनतंत्र को खतरा पैदा करना चाहते हों धौर अपने हाथ में एक ताकत लेकर जनतंत्र को स्तरम करना चाहते हों तो उनको दबाने के लिए अगर सरकार अधिकार लेना चाहती है और उस ग्रधिकार को भाप देने को तैयार न हों तो मैं समभताहं कि इस तरह की भावनाको पुनर्जीवित करना देश में जनतंत्र को कमजोर करना है। ग्राप वह मार्ग प्रशस्त करना चाहते हैं जिससे इस देश में तानाशाही हक्मत बन सके जिससे इस देश में आपकी कल्पना की हुकूमत बन जाय और जिसके वल पर इस देश का जनतन्त्र समाप्त हो जाय। मान्यवर, मैं कहना चाहता है कि सरकार को मालूम होगा कि कनाडा में भी कुछ थोड़े से तत्व जो पैदा हुए थे वे जिस तरह कनाडा ऐसे जनतांत्रिक देश, सुसम्पन्न देश, घनी देश और पूर्ण रूप से विकसित देश में ग्रवस्था फैलाने की कोशिश कर रहे थे, मान्यवर, वहां उस देश की जनतांत्रिक सरकार ने 18वीं शताब्दि के उस कानून को पूनर्जीवित किया जो एक ऐसा ही कानून था। उस 18वीं शताब्दि में जनतन्त्र कहां था, लेकिन उसने किया भौर उसके लिए प्रयत्न किया। किसी भी देश की

सरकार यदि यह कहती है कि कुछ थोड़े से व्यक्तियों को अधिकार दे दो कि सारे देश के व्यक्तियों के ग्रधिकारों को वे समाप्त कर दें तो यह बात नहीं चल सकती ग्रीर उन थोड़े से लोगों को दबाना ही पड़ेगा, उनको सजा देनी ही पडेगी ताकि समुचा देश शास्ति के साथ प्रगति कर सके । इसलिए मान्यवर, में इतना ही कहना चाहता हं कि यह जो तिरनुमोदन का प्रस्ताव हमारे जनसंघ के साथी ने रखा, मैं समऋता हुं कि उनकी भावनायें शायद इस बात से प्रेरित हैं कि सरकार जो कुछ कर रही है हमें उसका विरोध करना चाहिए। यहां वह हमेशा कानून ग्रौर व्यवस्था की प्रगति की चर्चा करते हैं और श्राज वह वामपंथी दलों के सहयोग से इस तरह की बातें कर रहे हैं। यह मुनासिब नहीं हैं। वैसे वह विरोधी दल में बैठें या सरकार में रहें, लेकिन भ्राज देश में उनको भी बहुत सी सरकारों में रहने का मौका मिला है और वह रिकार्ड को देखेंगे तो पायेंगे कि उन प्रदेशों की सरकारों ने भी जिनमें वे थे 1969 में इस बात की सिफा-रिश की थी कि पी० डी० ऐक्ट को पूनर्जीवित किया जाय। उत्तर प्रदेश की सरकार, राज-स्थान, मध्य प्रदेश की सरकार, हरियासा की सरकार ग्रौर बिहार की सरकार, सभी ने सिफा-रिश की थी, जिसमें आप पार्टनर थे। तो इस तरह से श्रापको श्रपनी नीति को बदलना मैं समभता है कि उचित नहीं है।

Maintenance of Interna!

श्री निरंजन वर्मा: हम किसी बात के गुरा दोष के अ।घार पर विचार करते हैं । पार्टी का चश्मा लगाकर विचार नही करते हैं।

श्री इयाम लाल यादव : चश्मा तो हम और ग्राप दोनों लगाये हुये हैं। तो मान्यवर, मैं यह निवेदन करना चाहता हं कि यह प्रश्न देश की सुरक्षा का है। जो परिस्थिति थी उससे देश में जो आंतरिक ग्रव्यवस्था फैल रही थी उसको रोकने के लिए यह एक साधन मात्र है। मान-नीय सदस्यों की तरफ से एतराज किया गया

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श्री स्थाम लाल यादव कि कई प्रदेशों में इस तरह की व्यवस्था कानून की है और तीन प्रदेशों को छोड़ कर एक प्रकार से सारे देश में है। लेकिन यह एक ऐसा कानून है जो व्यक्ति के अधिकार को समाप्त करता है, उस पर अंक्श लगाता है। ऐसा कानून सारे देश के लिए एक सा होना चाहिए, एक सी व्यवस्था सारे देश में होनी चाहिये। तो इस प्रकार बिभिन्न प्रदेशों में कई प्रकार की सरकारें होंगी ग्रौर उसमें कई प्रकार की पर्टियों की सरकारें हो सकती हैं श्रौर उसमें व्यक्ति के श्रधिकारों का हनन हो सकता है। सारे देश में एक कानून होने से सारे देश में एक सी व्यवस्था हो सकती है। इसलिए मैं समभता हूं कि इस प्रकार के अधिकार सरकार के पास होने चाहियें और मैं समभता हूं कि जो भी सरकार होगी वह निरं-कुशता के साथ इस अध्यादेश का उपयोग विरोधी दल के लोगों को परेशान करने के लिए नहीं करेगी या जो साधारण जन जीवन है चाहे वह श्रमिक क्षेत्र में हो या राजनीतिक क्षेत्र में हो या अन्य पार्टियां अपने आंदोलनों को चलाने के लिए, अपने संघर्ष बढ़ाने के लिए देश की जनता के सामने कोई कार्यक्रम रखती हैं और उसमें ग्रगर इस ग्रघ्यादेश या ग्रघिनियम का दुरुपयोग किया जाता है तो मैं समऋता हूँ कि वह अनु-चित होगा और उसका सारा देश विरोध करेगा ग्रौर ऐसी सरकार नहीं चल सकती। इस लिये मेरा निवेदन है कि इस भ्रार्डिनेंस में जो व्यवस्था थी भौर ग्रधिनियम में जो रखा गया है उसमें में समभता हूं कि दो बातों की तरफ विचार होना बहुत जरूरी है। एक बात तो यह है कि इसको काश्मीर में नहीं लागू किया गया। मैं समभता हुँकि काश्मीर में ही सारे देश की ग्रपेक्षा इसकी सर्वाधिक ग्रावश्यकता थी । दूसरी बात मैं यह कहना चाहता हूं कि जो एडवाइजरी बोर्ड आपने बनाया है वह ठीक नहीं हैं। प्रदेश की सरकारों को आपने अधिकार दिया कि वह एक जज, सर्विसिंग जज हो या जो जज वनने की नवालिफिकेशन रखते हों, उनको रखें और दो

ग्रन्य व्यक्तियों को रखें। मेरा विचार यह है कि प्रदेशों में जैसी सरकारें वन रही हैं वह ऐसे व्यक्तियों की नियुक्ति कर देंगी जो जज नहीं होंगे या जो जज होने की योग्यता रखते होंगे उनको यादस वर्षके एडवोकेट को रख देंगी भ्रौर दो व्यक्ति जो रखे जा सकते हैं उनमें एक्जी-क्यूटिव श्रधिकारी या पोलिटिकल श्रादमी रखे जासकते हैं। श्रभी केरल की सरकार ने एक इंक्वायरी बैठाई श्रौर उसमें उन्होंने अपनी पार्टी के समर्थंक श्री ए०एन० मुल्ला को इंक्वायरी का हेड बना दिया। मैं समकता हूं कि यह उचित नहीं था। वह पोलिटिकल लीडर हो चुके थे। जज होते हुये भी कम्युनिस्ट पार्टी के वे समर्थक थे। ऐसे व्यक्तियों को कोई सरकार अगर इंक्वायरी का हेड बना दे तो देश की जनता की श्रास्था उस इंक्वायरी में नहीं रहती। इस लिए एडवाइजरी बोर्ड में सर्विग जज को होना चाहिए। सारे देश में यह विचारधारा बहुत बलवती ही चुकी है कि जो रिटायर्ड जज हैं उन को किसी पद पर न रखा जाय । यह प्रलोभन होता है जो सर्विग जजेज को कि जो रिटायर होने के नजदीक पहुँच जाते हैं कि अगर वे सर-कार को खुश रख सकें तो उनको रिटायर होने के बाद लाभ का कोई पद मिल सकता। इस लिए मेरा निवेदन है कि बिल में जो एडबाजरी वोर्ड की व्यवस्था है उसमें तीन ग्रादमी सर्विग जजेज होने चाहिए, चाहे वे हाईकोर्ट के हों या सुप्रीमकोर्ट के ताकि उस व्यक्ति को विश्वास हो सके कि वे जजेज निष्पक्ष फैसला करेंगे। ग्रीर एक दूसरी बात जो आर्डिनेंस में कभी की दिखाई देती है ग्रौर वह प्राविजन बिल में भी रखा गया है कि इस एडवाइजरी बोर्ड के सामने कोई वकील नहीं जा सकता। ऐसे लोगों को डिटेन किया जा सकता है कि जो अनपढ़ हों, या मामुली पढ़े लिखे हों, कायदे कानून की टेक्निकैलिटीज को न जानते हों ग्रौर संविधान में अधिकार दिया हम्रा है हर मूलजिम को अपना वकील रखने का । वह अधिकार होना चाहिये कि वह बकील रख सकता है या स्वयं

MR. DEPUTY CHAIRMAN: You complete your speech on the Resolution today.

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(समय की घंटी)

विचार करा सकता है।

इन शब्दों के साथ मैं समभता हूं कि निर- has changed her view because नुमोदन का प्रस्ताव अस्वीकार होना चाहिये।

SHRI BHUPESH GUPTA: Again, I shall एक चीज में समभता हूं कि इसमें कमी है, not speak on the Resolution. That I can tell you. Now, Sir, we are discussing the Resolution. Now, Sir, we are discussing the Resolution. उसकी व्यवस्था नहीं की गई है, इसलिए नियमों It is for the disapproval of the Ordinance. में इस तरह की व्यवस्था आवश्यक है कि कोई We have heard three interesting speeches, one from my friend, Mr. Babubhai Chinai, का अधिकार बाई होना चाहिए कि इस तरह who has raised his right hand along with हिटेन किये हुये बादिमियों के सिलिसिले में कोई his white cap, another from Shrimati Purahi Mukhopadhyay, who, having delivered her हाई कोर्ट या जुडीशियल कोर्ट कोई पेटीशन की speech, has delivered herself out of the हीयरिंग नहीं कर सकता। अगर यह बार्ड नहीं House, and the third one is from my friend belonging to the BKD. the party of the greatest करते तो यह सारी व्यवस्था जो आर्डिनेंस में democrat living on this planet, Mr. Charan और विल में की है वह सब बेकार हो जायेगी, Singh. Well, what to say of these speeches.
After all, Shrimati Purabi Mukhopadhyay opposed preventive detention last year in फाइल करके टिट के जरिये सारे मसले पर June in the Consultative Committee along with us which was why such a measure could not be passed when West Bengal was under President's Rule. Now, today she Mebta has been very exacting in this matter.

श्री उपसभापति : राजनारायम् जी, श्राप SHRI OM MEHTA: No. no. प्रस्ताव पर बोलेंग या बिल पर बोलेंगे !

प्रस्ताव पर।

श्री उपसभापति : सिर्फ प्रस्ताव पर बो-लियेगा ।

बोलेंगे ।

Bhupesh Gupta,

no. You said you want to speak on the Resolution.

SHRI BHUPESH GUPTA: As far as my श्री राजनारायण: हम नो कल बोलेंगे friend, Mr. Babubhai Chinai, is concerned, he will not be true to his salt un'ess he speaks in support of detention without trial. After all he is an industrialist. He runs a whole number of industries. Where industries are run workers have got to be suppressed, intimidated, terrorised and sometimes put under detention without trial with a view to suppressing their trade union activities, so that the monopolists can fatten themselves on श्री राजनारायए : श्रभी हम कोई किमट- the exploited wealth of the nation and of the मंट नहीं करने जा रहे हैं । हम कल प्रस्ताव पर working people. So, he would support it. It is not surprising. What was a little interesting in this episode is that my Congress friends started applauding him. At the time of the election, from MR. DEPUTY CHAIRMAN: Mr. what they told the nation we have come to think that the syndicate, big business and monopolists have gone away, that they have driven them out SHR! BHUPESH GUPTA; I shall of the party, that they have nothing in common speak on the Resolution today and tomorrow made by the Prime Minister and by Mr. Chavan, if you recall their election speeches. Today within MR. DEPUTY CHAIRMAN: No, a matter of four months or less than four

SHRI BHUPESH GUPTA: They are separate discussions.

[Shri Bhupesh Gupta]

Babubhai Chinai is supporting them and they are acclaiming and applauding Mr. Babubhai Chinai.

SHRI BABUBHAI M. CHINAI: Mr. Deputy Chairman, it is not a crime to support a good thing which the Government is ioing. I always view things in a balanced way and I do not have a one-track mind like Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA : Mr, Babubhai Chinai need not be upset.

SHRI BABUBHAI M. CHINAI: I am not upset at all. When you mentioned my name, it is my duty to say that. Do not mention my name and I will not get up to say anything.

SHRI BHUPESH GUPTA: I am not accusing Mr. Babubhai Chinai of inconsistency. Big money is very consistent in its anti-working.class, anti-people and undemocratic stand. You are very consistent.

SHRI K. C. PANT: How far is Mr. Bhupesh Gupta consistent when he is supporting Mr. Niranjan Verma?

SHRI BHUPESH GUPTA: I am pointing out to them about their double-talk. We shall deal with it later. You try this trick in West Bengal and we shall see.

On the one hand they go to the electorate with all kinds of promises. We have heard many speeches by the Congress leaders, and some of them had been reported in the newspapers, major ones. Did you ever hear or read any report about a speech by any leader of the ruling party that he or she was soliciting support or seeking support for a preventive detention measure of this kind? There was not a word uttered in the course of the election by any Congress leader in the country that the nation would require a preventive detention law of this kind. Why was it so? Do I take it that they did not understand the situation in March and only after having got a majority in the other House they had come to realise that situation? Are they stupids or knaves or are

they hypocrites '? I want to know. In the election manifesto which cannot be unwritten because it is written once and for all, is there any reference to the need for the preventive detention law? On the contrary many things are said in support of expansion of democracy add many nice words are uttered, by way of demagogy of course but all the same said in the election manifesto, in which there was not the remotest suggestion that there should be a preventive detention law of this kind. Well then, why this law now after the election is over ? The Prime Minister went to make a nationwide broadcast on the 27th of December last year when she spoke on the dissolution of the 4th Lok Sabha. Was there any reference to the necessity for a preventive detention law or some such thing? Therefore, it is quite clear that having got the majority somehow or other they are now trying to turn back on the people; they are now going to flout their own pledges, the spirit of them, and the letter of the pledges is also being flouted by the Government.

In 1969 there was a meeting in November after the split of the Congress when Shrimati Yashoda Reddy, now sitting there, come over to this side and was sitting here in protest against the behaviour of the Congress rulers, when they were on this side in full force, the Syndicate aspiring to be the ruling party or some such thing, at that time they had lost their majority. (Interruption) They had lost their majority in the other House; 222 of them were there. The Prime Minister called a meeting of leaders of parties and produced an agenda for the Lok Sabha and the Rajya Sabha. There was a little item, renewal of the Preventive Detention Act. We told Mr. Chavan "You are not going to have it. Why is this in the list?" Mr. Chavan said "No, no, we do not want to discuss it now: other things let us discuss". It was dropped, as you know very well. Then the Congress was in a majority. We wrested something from the Congress at that time when they became a minority something, and it was the lapse of the Preventive Detention Act after twenty years. It was a gain by the people. We utilised the situation in order to fore; this Government to drop the Preventive Detention Act, and even in 1970 middle June in Bengal they could not get it passed. Now they have got a majority and one of the first things they did, in fact the first Ordinance they issued was

Ordinance after the election to renew the Preventive Detertion law or re-enforce what had been deniei by the old Parliament before. That v. as the treachery committed by them, a political treachery committed on the nation, a fra id on the nation. I do not know how other Governments behave, but in our democracy they talk about democracy now and as far as socialism is concerned I ne\eta believe they can ever build socialism.

In fact, socialism has become a fashionable talk for them just as cosmetics are used by some ugly people in order to cover up their ugliness and look beautiful. Therefore, talk of socialism—leave that out. The capitalist class in po ver can never be expected to take to socialism. We never expect it. It goes to the cred t of the working classes of India, to the traditional working class movement, that they even forced the capitalist class to utter phrases about socialism in order to get respectability. But that is beside tho point. We expected them at least to implement their election pledges; we expected them not to run counter to the pledges.

Consultation was not made. Shrimati Indira Gandhi at her first meeting after the election called all the Opposition leaders, told them that on all controversial matters she would like to consult the Opposition leaders as in fie past before the election. We were asked not to take it that the she would disregard the Opposition simply because she had got the majority, a big majority, now in the Lok Sabha. Mr. Atal Behari Vajpayee was the person who said, "No, we do not think of such a thing. Anyhow, it is gracious on your part to have said that." But now this measure has been brought before us. Was there any consultation ? Nothing of the kind. The Ordinace was issued. Was there consultation? Nothing of the kin J. Whenever they are in trouble they consult us in order to mitigate the opposition in the Opposition Benches. Whenever such controversial matters come which our capitalists and monopolists like Mr. Babubhai Chinai need whom our BKD friends supported in UP. . .

SHRI SHYAM LAL YADAV: No.

SHRI BHI PESH GUPTA: ... there there is no consultation. No consultation

at all. It is arbitrary action, because, you know, in the Lok Sabha the Prime Minister and her party can get things passed. But I should like one question to be put. Prime Minister Shrimati Indira Gandhi certainly has an individual image amongst certain sections of the people. I believe the members of the Congress Party, too, have an image individually and collectively. With what face would Mr. Krishan Kant go to his audiense in Harvana and explain that he has supported this Bill? With what face Mr. Chandra Shekhar go to the people of UP to explain as to why he has supported this measure? With what face many friends sitting there including my friend, Mr. Goswami, who is certainly very anti-American would go to the Assamese People to explain that they have supported this Bill 7 These Congress Members who have an image. . . (Interruptions). You have a very lovely face. . . With what face, with what image, can they do it? It seems that image-building has now become an interesting job. And having build it up, you can utilise the image to deceive the people, to please some of the reactionaries, to please some of the big bureaucrats and destroy the image of the rank and file of the Congress Members, MPs and MLAs. Do these people not have an image? I have seen how many of these Congress Members sitting there campaigned in the election with sincerity, with hope, that something great will be done. It is they who built up the image of Shrimati Indira Gandhi or of the Congress when the elections took place. These are the men who went into the battlefield to popularise the ideas of social progress, to speak against the capitalists, the princes, the landlords and foreign and Indian capitalists. But today we find that this whole lot of them is driven to a position when under the whip of the party they have to support this lawless law. This black measure is the destruction of the image of the Congress rank and file. It is destruction, it is character assassination of those men in the Congress Party who bore the brunt of the election, I would like to ask them to protect their own image. I shall try to help them. . .

AN HON. MEMBER: Thank you.

SHRI BHUPESH GUPTA: I shall try, I will protect your image. Today you are in the Rajya Sabha. And you, perhaps,

think that some of you will get elected through vour Assemblies next year or a year later. You think you are safe. All that you need is the favour of the Government party here. Many of you have an image. I know people look forward to you do good things My quariel is not with the Members who are sitting there. My quarrel is with the Government, My quarrel is with the bureaucrats. My quarrel is with the leadership of the Government in principle.

Sir, the President had been asked to promulgate an Ordinance knowing full well that Parliament was going to sit. Could they not wait till Parliament was in session? Why was the Ordinance issued? If the nation could be held together all these months without a preventive law of this kind, why was this Ordinance so hurriedly promulgated? It was done to present the Congress Party Members with the fait accompli. That is what we are doing. Otherwise there was no reason for the Ordinance at all. Anyhow, Parliament was going to meet and they could have waited for a few days. They wanted to put the Congress Members in a situation where it would become a question of prestige, when they either support the Prime Minister or they oppose her and discredit the Prime Minis'er. Naturally, the Prime Minister calculated that the Congress followers of hers would not like to embarrass her and that willy nilly they would be driven to supporting this measure. That is what is happening. This is a wonderful strategy. I know I cannot expect them here to raise the banner of rebellion and to oppose this measure and support our Resolution. But, certainly, let me address the conscience of my friends here, let them put their hand on their heart and ask themselves whether at the time of the election any one of them was thinking in terms of the revival of the Preventive Detention law. If they are believers in God, let them take the name of Allah as the case may be and tell the House that they were thinking in those terms. Nobody told the people that they were so thinking. It is absolutely an after-thought. As far as the Government is concerned, well, the majority has been secured and they thought let them go ahead and the Ordinance was issued. Why ? Ordinance, not for nationalisation, not for attacking the Princes, not for attacking monopolists, not for

nationalising the foreign oil interests, or not for similar other things. The Ordinance was issued to curb the civil liberties and democratic rights of the people.

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Sir, we know a certain deep thinking is needed about the situation. Before the election the Congress never suffered on account of lack of majority in so far as the progressive measures were concerned. Every time the Congress Government wanted to do something progressive it received abundant support from our side in this House as well as in the other House. And very often they got 325 votes in the other House in support of progessive measures. Therefore, for progressive measures you do not need majority. That majority was always there. It was a national majority in the sense that all progressive parties supported progressive measures. Therefore, it is quite clear that they needed majority, it seems, in order to pass the Preventive Detention Act which could not be passed in the Fourth Lok Sabha. Such a law could never have been passed in the earlier Lok Sabha, we would have prevented the enactment of such a measure. But today they are in a position to do so. The world will infer from that the Congress regime is interested in its majority, not so much for taking measures against monopolists, against landlords, against other exploiters but to shame the country, shame the mandate and shall Parliament, above all.

This is the lesson people will draw. We are talking about Bangla Desh. Yes, we want the Bangla Desh cause to triumph. There is no dispute about it. But do you need the Preventive Detention Act for it?

SHRI SHEEL BHADRA VAJEE: Yes.

SHRI BHUPESH GUPTA: Do you need the Preventive Detention Act in Cape Comorin to win the battle of Bangla Desh? Do you need the Preventive Detention Act in the deserts of Raiputana or in Maharashtra in order to win the battle of Bangla Desh? Certainly you do not need it. Yet you are proposing an all-embracin j measure for the whole country today. Why? Because you want to attack others You have the Maintenance of Essential Services Act. When the Barauni Railway workers went on a strike because the Government would not carry out its own commitment with regard

to the project allowance, the Essential Services Act was invoked and action was taken against them. When the Government employees went on strike in Kerala, the Essential Servia s Act was invoked and the Kerala Government was asked to prosecute the Governmen employees for having participated in the one-day token strike of 1968. Therefore, the aim is to attack the democratic movement. Now we are told, the Prime Minister will give an assurance, Pantji will give an assurance, Mirdhaji will give an assurance and we have to be satisfied. May be my friend, Mr. Akbar Ali Khan, will be satisfied because he gets satisfied by looking at the iaces on the treasury benches. But we will not be satisfied. Here in this House Jawaharlal Nehru gave assurances in 1952 that the Pieventive Detention Act would not be used; gainst political parties or political opponents. Which one of them here now is bigger than Jawaharlal Nehru? Which is one ot them is taken more seijously than Jawaharlal Nehru? Whose words carry more weight than those of Jawaharlal Nehru? If hi assurances proved all false, could not be implemented or were not implemented, and, in fact, were ignored, how do I take it that the assurance of his daughter, if it i: given, will be implemented.

Re disapproval of

(Interruptions)

 $\mbox{MR.}$ DEPITY CHAIRMAN : Order, please.

SHRI BHUPESH GUPTA: Here my young friend, Mr. K. C. Pant sits, and not only fits, but is also piloting this Bill. I am surprised that Shrimati Indira Gandhi is not here, She should have heard a few things from us. You see, the Prime Minister and Home Minister of the country ignoring us in this matter. Govind Ballabh Pant came once to get the Preventive Detention Act renewed. At that time, perhaps my friend, K. C. Pant, was in the high school or in the college. He was a very young man at that time. His fatl er was very affectionate and he himself was very good. K. C. Pant was very good. Whenever I went to Pantji, I found him an e.tcellert person, a very lovingson to a loving father and also equally good to the guests of the father. Having fought Govind Ballabh Pant, to-day it has fallen to me to fight K. C. Pant. It is a tragedy that nothing has changed since then as far as the Preventive Detention Law is concerned. Is the

Preventive Detention Act your inheritance from your father?

6 P.M

No, I am sure he agrees. But somehow or other he has become a tool. I am sure the son should be worthier than the father in some respects. That is how civilisation grows. If every son were like the father in every respect, then civilisation would not have advanced. . . (*Time bell rings*) I will continue tomorrow. I will finish tomorrow.

MR. DEPUTY CHAIRMAN: You said you would not like to speak on the Resolution.

SHRI BHUPESH GUPTA: The second speech I will not make.

MR. DEPUTY CHAIRMAN: Please conclude within three or four minutes now.

SHRI BHUPESH GUPTA: No, no. 1 will not be able to do it. Now I cannot do it.

MR. DEPUTY CHAIRMAN: I would like to know whether honourable Members will like him to finish his speech within three or four minutes.

SHRI BHUPESH GUPTA: It hurts me to enter into a fish market to bargain for time.

SHRI AKBAR ALI KHAN: Sir, you give him five minutes and let him finish his speech now.

SHRI BHUPESH GUPTA: No, no. I will speak only tomorrow, and I assure you tomorrow I shall obey whenever you say, "Bhupesh, you have to finish now." I will finish it immediately, I will obey you tomorrow. Whatever time you give me tomorrow. . .

MR. DEPUTY CHAIRMAN: Five minutes.

SHRI BHUPESH GUPTA: I am agreed. Fortunately you will not be in the Chair. But anyway I am agreed, I shall obey you.

SHRI PITAMBER DAS (Uttar Pradesh): But thi- agreement will not stand with the Chairman, Mr. Pathak.

MR. DEPUTY CHAIRMAN: It applies lo whoever is in the Chair, whether it is the Chairman, the Deputy Chairman or the Vice-Chairman.

SHRI BHUPESH GUPTA: It is a contract between you and me. Do not go back on youi word. Whenever you say, "Bhupesh, you must finish now," I will finish.

MR. DEPUTY CHAIRMAN: When you say it is a contract between "you and me", "you" means the person occupying the Chair. The agreement is between the Chair and Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: If Mr. Pathak says "I am carrying out the instruction of Mr. B. D. Khobragade" I will sit down. It is all right. Now you adjourn till tomorrow.

SHRI OM MEHTA : Nr, no. Let him finish today.

SHRI A. P. CHATTERJEE: No. It is 6 O'clock now. Let him continue tomorrow.

MR. DEPUTY CHAIRMAN: We have agreed that we have to complete our business before 6 P.M. the day after tomorrow. . .

SHRI A. P. CHATTERJEE: We shall defeat the Bill by that time.

MR. DEPUTY CHAIRMAN: It is all right. I have no objection at all and I would be happy if the decision is taken earlier. . .

SHRI BHUPESH GUPTA: What is it you will be happy of?

MR. DEPUTY CHAIRMAN: He said "we shall defeat the Bill by that time". To that I only said I will be happy if the decision is taken earlier, that is, as early as possible. Even if the decision is taken tomorrow I will be the happiest person.

SHRI BHUPESH GUPTA: What is it? You will be happy if the Bill is defeated tomorrow?

MR. DEPUTY CHAIRMAN: I will be happy if the decision is taken even tomorrow.

SHRI RAJNARAIN: No, no.

MR. DEPUTY CHAIRMAN: There are two other Bills and the honourable Members said that they would like. . .

SOME HON. MEMBERS: No. no.

(Interruptions)

MR. DEPUTY CHAIRMAN: As I said in the morning, it is in the interest of Members themselves to get these two Bills passed because there will be some advisory committees for Mysore and Gujarat, and therefore, we will have to finish this discussion before 4 P.M. on Friday so that we can discuss the two Bills in the remaining two hours, that is, from 4 P.M. to 6 P.M. Thus we can complete the whole business on Friday.

SHRI BHUPESH GUPTA: You now seem to be a great editor of your rulings. You gave a ruling and you now start editing it. All that we have decided is this business in today's Order Paper will be completed by 6 O'clock on Friday.

MR. DEPUTY CHAIRMAN: What about the two Bills?

SHRI BHUPESH GUPTA: We shall sec about them. They too will be passed.

MR. DEPUTY CHAIRMAN: How? Well, if honourable Members say that they will pass the two Bills without any discussion, I have no objection in that case. I have no objection if you do not have any discussion on those two Bills.

SHRI AKBAR ALI KHAN: The whole business that is there on the Order Paper.

MR. DEPUTY CHAIRMAN: All right. Now before we adjourn there is only one statement to be made by (he Railway Minister.

श्री राजनारायमः : श्रीमन्, राष्ट्रपति की निन्दा का जो प्रस्ताव था, यहां भाषरा वाले सवाल पर वह कव आयेगा।

Statement

श्री ग्रोम मेहता: वह नेक्स्ट सेशन में ग्रव लायेंगे। वह राष्ट्रपति की निन्दा नहीं थी, राजनारायग जी की निन्दा थी।

श्री राजनारायण: हम इसी के लिए तो रुके थे।

STATEMENT BY MINISTER RE SIDE-COLLISION OF TRAINS

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : Sir, I lay a statement on the Table of the House regarding side-col ision between train No. 48 Dn. Bombay -Varanasi Express and a shunting engine at Varanasi Station of the Northern Railwa> on 22.6.1971 and I do so with great sorrow

AN HON. MEMBER: What was that?

MR. DEPUTY CHAIRMAN: He has laid a statement on the Table of the House regarding some accident which occurred at Varanasi yesterda:.

श्री राजनारायम (उत्तर प्रदेश): कैसे हुन्ना एक्सीडेन्ट ? इस पर चर्चा होगी।

श्री उपसभापति : उन्होंने इसका स्टेटमेंट टेबल पर रख दिया है।

श्री राजनारायण: तो मैं सवाल पूछना चाहता हूं।

श्री उपसभापति : तो पढ़ लीजिए स्टेटमेंट ।

श्री राजनारायमा: उसके बाद हमारा सवाल होगा ।

श्री उपसभापति : ग्राप सवाल कर लीजिएगा।

श्री राजनारायण: कायदे से चलना नहीं चाहते हो। इस समय बनारस में जो रेल दुर्घटना हुई है, उसमें तीन ब्रादमी मर गए। मन्त्री महोदय ने स्टेटमेंट रख दिया । मैं जानना चाहता हुँ, एक्सी देन्ट कैसे हुआ । मैं इस बारे में मन्त्री जी से ज्यादा जानता हूँ। आप कायदे से चलना चाहते हैं या बेकायदे ?

by Minkter

श्री उपसभापति : फिर पुछिए जो पूछना चाहते हैं।

श्री पीताम्बर दास (उत्तर प्रदेश): मैं यह पूछना चाहता हूं. . .

श्री राजनारायरा : मगर यह दुर्घटना कैसे

श्री उपसभापति : एक मिनट ठहरिए।

श्री पीताम्बर दास : यह जो स्टेटमेंट अभी रखा है और जिसके बारे में आप कहते हैं पढ़ लीजिएगा, हम पढ़ तो लेंगे, लेकिन उसके ऊपर प्रश्न कब पूछ सकेंगे, उसको भी बता दीजिए।

श्री उपसभापति : वह पूछ रहे हैं राज-ना ।यसा जी।

श्री लाल ग्राडवार्गी (दिल्ली) : उपसभा-पित महोदय, बिना किसी नोटिस के इस तरह शाम को कोई पेपर टेबल पर रखे नहीं जाते। ग्रगरमन्त्रीमहोदयको इस प्रकार की ग्राव-श्यकता अनुभव हुई कि कोई बक्तव्य किया जाए कि कोई ग्रसाधाररा घटना घटित हुई, तो उन्हें वक्तव्य मौिखक करना चाहिये, सभा पटल पर रखना मात्र नहीं चाहिये। लेईन्ग आन द टेबल म्राफ द हाउस, यह एक प्रकार की फार्मेलिटी है, जिससे सदन को वक्तव्य के सार के बारे में पता नहीं चलता। राजनारायगु जी को पता है, वहां कोई घटना हुई है, लेकिन बाकी लोगों को कैसे पता चलेगा। यदि वक्तव्य इतना महत्व-पूर्ण था, तो मन्त्री महोदय को मौखिक बताना चाहिए था।